

INSPECTION REPORT

(Hon'ble National Green Tribunal (NGT) Order dated 12.01.2024 in O.A. No. 670/2023)

In compliance to the directions of the Hon'ble NGT dated 12.01.2024 in O.A. No. 670/2023, a committee was constituted to carry out the Joint Inspection of the Common Bio-Medical Waste Treatment Facility (CBWTF) namely M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase I, Chandigarh.

The Joint Inspection Committee comprised of the concerned Sub-Divisional Magistrate (SDM) East, Sh. Nitish Singla (nominated by the Deputy Commissioner, U.T. Chandigarh), Sh. Sushil Dogra, Scientist-B and Ms. Ramanpreet Kaur, Junior Scientific Assistant from Chandigarh Pollution Control Committee (CPCC), U.T. Chandigarh.

The joint inspection was done by the above mentioned officials on 06.02.2024 in the presence of Sh. Paramjeet Singh, Manager of the CBWTF and other staff members. However, the complainant, Sh. Lalit Gupta, was not present during the inspection and he informed his unavailability via e-mail on 05.02.2024.

The findings of the inspection are enclosed herewith as Annexure A.

Signature

Ramanpreet Kaur
Jr. Scientific Asstt.
CPCC

Signature

Sushil Dogra
Scientist- B
CPCC

Signature

Nitish Singla
Sub-Divisional Magistrate
(SDM)
Chandigarh Administration

INSPECTION REPORT OF CBWTF

Name of Facility: M/s Alliance Envirocare Company Pvt. Ltd.Status for February, 2024

PART-A: Operational Compliance Verification of CBWTF

S. No.	Operational Activity	Requirement	Status - Tick \checkmark or X	Remarks/ Action Taken
1	BMW Collection			
	a.	Waste generated is collected and disposed within 48 hours.	\checkmark	BMW is being lifted on daily basis in U.T. of Chandigarh
	b.	Separate compartments for color coded wastes	\checkmark	
2	Use of PPEs	Waste collectors are required to wear adequate PPEs – including three layer masks, splash proof aprons/gowns, gloves, gum boots and safety goggles. Does workers wearing adequate PPEs	\checkmark	
3	Transportation			
	a.	Weather dedicated Vehicle used for collection of COVID19 waste?	NA*	These days there is no COVID-19 waste generation in Chandigarh
	b.	Registration of vehicles with SPCBs	\checkmark	16 vehicles are registered with CPCB (authorisation of vehicles are annexed at Annexure I)
	c.	Use of separate dedicated vehicle for COVID19 waste	NA*	Earlier, dedicated vehicles were used to transport COVID-19 waste
4	Tracking of BMW			
	a.	Installation of GPS based devices in vehicles	\checkmark	All the vehicles are equipped with GPS tracking devices
	b.	GPS based tracking access to SPCBs/PCCs to monitor location or route of vehicles	\checkmark	
	c.	Use of COVID19 Tracking App at collection point	NA*	
5.	Handling at CBWTFs			
	a.	Separate spaces provided for reception of color coded wastes	\checkmark	




	b.	Space adequate for reception of waste	√		
	c.	Space adequate for storage of treated waste	√	Adequate space is provided at the upper level of the unit	
6.	Compliance to Standards				
	a.	Compliance to emission Standards - sample collected by SPCB or its agency	Partial		
	b.	Compliance to emission Standards - as per NABL/ EPA accredited laboratory	√	Sample were analysed from M/s Eco Paryavaran Laboratories and Consultants Pvt. Ltd., E-207, Industrial Area, Phase-8B, Mohali, Punjab, dated 06.01.2024 (Laboratory reports of emissions are annexed at Annexure II)	
	c.	Compliance to Temperature standards	√	Verified from OCEMS (Log of OCEMS are annexed at Annexure III)	
	d.	Compliance to disinfection standards (Autoclave / Microwave)	√	Validation test dated 27.01.2024	(Annexure IV)

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Part B: Assessment of Adequacy of Infrastructure

Name of Facility: M/s Alliance Envirocare Company Pvt. Ltd.

Status for February, 2024

S.No.	Infrastructure	Requirement	Status - Tick \checkmark or X	Remarks/ Action Taken
1	Vehicles			
	a.	Whether the unit has adequate fleet to lift BMW daily from bedded HCFs	\checkmark	16 Vehicles which are authorised by CPCC including 3 battery operated vehicles (authorisation of vehicles are annexed at Annexure I)
	b.	Dedicated Vehicle provided for COVID19 waste	NA*	
2	Area available for CBWTF operations			
	a.	Area of operations is more than 0.5 acres?	\checkmark	(Allotment of Site, Property details are annexed at Annexure V)
3	Upgradation of Combustion Chamber			
	a.	Secondary Combustion Chamber upgraded to 2 sec Retention Time?	\checkmark	Confirmation letter by the supplier M/s Alfa Therm Limited has been provided (Annexure VI)
4.	APCDs upgradation			
	a.	Whether APCDs upgraded to meet revised standards for PM?	\checkmark	
	b.	Control systems for Dioxins and Furans Installed?	\checkmark	Report dated 07.04.2023 from VIMTA Lab enclosed at Annexure VII
6.	Waste Reception			
	a.	Separate spaces provided for receipt of on untreated colourcoded BMW	\checkmark	
	b.	Containers used to receive BMW prior to chagrining into incinerator	\checkmark	




	Facilities for treated Waste Handling				
7.	a.	Covered sheds provided for (i) all treatment/disposal equipment, (ii) handling treated/un-treated wastes, (iii) Ash storage, etc.	√		

Ramaprasad

Sushil Kumar

Part C: Verification of the data submitted by CBWTF

Name of Facility: M/s Alliance Envirocare Company Pvt. Ltd.

Status for February, 2024

S.No	Records	Requirement	Status - Tick \checkmark or X	Remarks/ Action Taken
1	Daily COVID19 data upload			
		Usage of COVID19BWM Tracking App to report COVID19 waste collection and disposal	NA*	
2	Barcode based Tracking data			
		Implemented Barcode Labelling and tracking System as per BMW Rules, 2016 - Provided Login and data access to SPOCBs/PCCs	\checkmark	CODELAND software is being used
3	Logbook on maintenance			
		Logbook maintained and shown to SPCBs/PCCs, as whenasked for.	\checkmark	Annexure VIII
4	Web-site information			
		Displays details of authorization, treatment, annual report etc. on web-site	\checkmark	Information is uploaded on website www.allianceenvirocare.com Annexure IX
5	Annual Report Submission			
		Whether submitted for previous year?	\checkmark	Annual Report enclosed Annexure X
6	Reporting of incidents	Incidental reporting of fires, accidents during handling, spillages,		No such incident has happened




Part D – General Information

S.No.	Detail s	Particular s
1.	Name of CBWTF with contact details	: M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh
2.	Month / year of establishment and the Consents status	: Establishment Month/Year : January 2019
3.	CBWTF operated by	: M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh
4.	Contact Details	Contact Person: Sh. Paramjit Singh E-Mail: alliance_envirocare@yahoo.com Telephone: 0172-5017402 Mobile phone: 92165-94568
5.	Consent under Water (Prevention and Control of Pollution) Act, 1974	: Consent is valid upto 30.11.2023 and issued by Chandigarh PCC vide letter dated 31.01.2019 (applied for renewal of Consent to Operate) <i>Annexure XI</i>
6.	Consent under Air (Prevention and Control of Pollution) Act, 1981	: Consent is valid upto 30.11.2023 and issued by Chandigarh PCC vide letter dated 31.01.2019 (applied for renewal of Consent to Operate) <i>Annexure XI</i>
7.	Environmental Clearance (EC)	: EC issued by SEIAA, Chandigarh vide letter dated 06.12.2017 vide letter no. 3056 <i>Annexure XII</i>
8.	Authorization Status	: Authorisation is valid upto 30.11.2023 and issued by Chandigarh PCC vide letter dated 31.01.2019 (applied for renewal of Consent to Authorisation) <i>Annexure XII</i>
9.	Area or plot size of CBWTF (in Sq. ft.)	: 2080 Sq. yard (18720 sq. ft.)
10.	Name of Districts/Cities/ places being covered	: One i.e. U.T. of Chandigarh
11.	Cost charged to the healthcare facilities	: Rs. 1030 per Clinic and Rs. 16.12 per bed per day (bedded HCFs)
12.	Separate space for treatment equipment room	: YES
13.	Separate space for treated and untreated waste	: YES

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Sushil Kumar

Part-E: Operational Information

S.No.	Details	Particulars															
1.	Total number of healthcare facilities and beds covered (as on date of visit)	Total no. of HCFs : 950 Bedded HCFs : 45 Non-bedded HCFs : 905 No. of Beds : 4938 No. of beds upto 75 KM radius : 4938 No. of beds more than 75 KM radius, if any: NA															
2.	Total Bio-medical Waste Treatment Capacity of CBWTF (in kg / day)	Incineration : 4800 (in kg/day) Autoclave : 5000 (in kg/day) Any other treatment and disposal: NA Total: 9800 Kgs/Day ETP Capacity: 7KLD															
3.	Daily operation schedule(timings)	Collection : 9 AM to 7 PM. Treatment through incinerator (in hrs): 20 Treatment through autoclave (in hrs): 9															
4.	Average quantity of bio- medical waste Collected As per records (if required, one moth data may be checked)	<table border="1"> <thead> <tr> <th></th> <th>Non-COVID waste</th> <th>COVID waste</th> </tr> </thead> <tbody> <tr> <td>Yellow</td> <td>3900 Kg /day</td> <td>NIL</td> </tr> <tr> <td>Red</td> <td>1890 Kg/day</td> <td>NIL</td> </tr> <tr> <td>white</td> <td>25 Kg/day</td> <td>NIL</td> </tr> <tr> <td>Blue</td> <td>400 Kg/day</td> <td>NIL</td> </tr> </tbody> </table>		Non-COVID waste	COVID waste	Yellow	3900 Kg /day	NIL	Red	1890 Kg/day	NIL	white	25 Kg/day	NIL	Blue	400 Kg/day	NIL
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white	25 Kg/day	NIL															
Blue	400 Kg/day	NIL															
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Yellow	3900 Kg /day	NIL															
Red	1890 Kg/day	NIL															
white	25 Kg/day	NIL															
Blue	400 Kg/day	NIL															
6.	Information related to Incinerator	Temperature in Primary Chamber : 800°C Temperature in Secondary Chamber : 1050 °C Upgraded to 2 second residence time: YES OCEMS installed : YES OCEMS connected with CPCB/SPCB server : YES Also, daily record of operational parameters may bechecked through OCEMS server for: CO(%), CO2(%),O2(%), HCL, NOx, PM Temperature in combustion chambers: 830 °C (Primary Chamber), 1054 °C (Secondary Chamber) Combustion Efficiency of incinerator: 99%															




7.	Type of APCDs attached with incinerator		<input type="checkbox"/> Flue gas cooling system <input type="checkbox"/> dry chemical injection (for activated carbon / lime / other chemicals) prior to bag filters; <input type="checkbox"/> carbon slurry scrubber; <input type="checkbox"/> bag filters; <input type="checkbox"/> waste heat recovery system; <input type="checkbox"/> ceramic scrubbers; <input type="checkbox"/> cooling tower;														
8.	Information related to red category waste		Operational parameters for Autoclave or Microwave:														
			Temperature: 121 °C Pressure: 15 Pa Time: 60 Min														
9.	Information related white category Waste	:	Sharp Pit provided : NO Is it as per CPCB guideline : NA Records maintained : NA Total quantity of waste sharps stored (in Kg): 25 Kg (incinerated) Total quantity of waste sharps treated and disposed (in Kg): 25 Kg (incinerated)														
10.	Information related blue category Waste		Mode of treatment : <input type="checkbox"/> Autoclaving After Sterilization, facility for rinsing and washing of glass containers: NO Detergent waste: NO Residual chemicals collected : NA														
11.	Wastewater management		ETP capacity : 7 KLD Quantum of wastewater treated : 2 KLD Final mode of disposal of treated water: Waste water is being discharged in the terminal sewerage system of Municipal Corporation Chandigarh														
12.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not).	:	QUATERLY Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring: Copies enclosed														
13.	Monitoring Results :																
14.	Incinerator stacks emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	:	Date of monitoring: 29.12.2023 All values are in mg/Nm ³ , except CE (Annexure XIV) <table border="1" data-bbox="746 1736 1428 2004"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>Total Dioxin & furans</th> <th>HCl</th> <th>NOx</th> <th>Hg and its compounds</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Value</td> <td>41</td> <td>0.0581 ng/TEQ /Nm³</td> <td>7.2</td> <td>213</td> <td>BDL</td> <td>99%</td> </tr> </tbody> </table>	Parameter	PM	Total Dioxin & furans	HCl	NOx	Hg and its compounds	C.E.	Value	41	0.0581 ng/TEQ /Nm ³	7.2	213	BDL	99%
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Value	41	0.0581 ng/TEQ /Nm ³	7.2	213	BDL	99%											
15.	Incineration as	:	Is it hazardous waste as per HWM Rules: YES, Category 37.2 as per HOWM Rules, 2016														




	hcharacteristics							
16.	ETP inlet/outle tcharacteristics	:	All values are in mg/l except pH (XV)					
			Parameter	pH	TSS	COD	BOD	O&G
			ETP Outlet Analysis Result	7.43	35	130	22	6.6
17.	No. of Vehicles used for collection of waste from member HCFs	:	Number of vehicles used for non-COVID waste collection: 13 Number of vehicles used for COVID-19 waste collection: NIL					
18.	Whether Bar code system is adopted or not?		YES					

Part F – COVID-19 waste related Information

1.	Member HCFs for COVID-19 generation	:	NIL : Isolation Centers NIL : HCFs NIL: quarantine camps/homes NIL: sample collection center NIL: laboratories		
2.	Quantity of COVID wastecollection per day and COVID waste treatment per day.		Collection: NIL per day Disposal : NIL per day		
3.	Whether COVID waste collected is treated on same day?		NA		
4.	Whether COVID and non-COVID waste has been stored separately?		NA		
5.	Member HCFs registered in COVID19BMW App.	: Isolation CentersHCFsquarantine camps/homessample collection centerlaboratories		
6.	Whether CBWTF have registered on COVID19BMW App developed by CPCB and register all the vehicles dedicated for COVID waste generation?		YES, earlier they used COVID19BMW APP when COVID-19 BMW was generated.		
7.	Whether sanitization of vehicles dedicated for COVID waste collection has been done daily?		NA		

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8.	Is PPEs used by workers involved in handling and collection of biomedical waste is adequate?		Yes, PPEs are used by workers while handling the BMW.

**Presently, there is no COVID-19 waste generation in Chandigarh.*

Signature



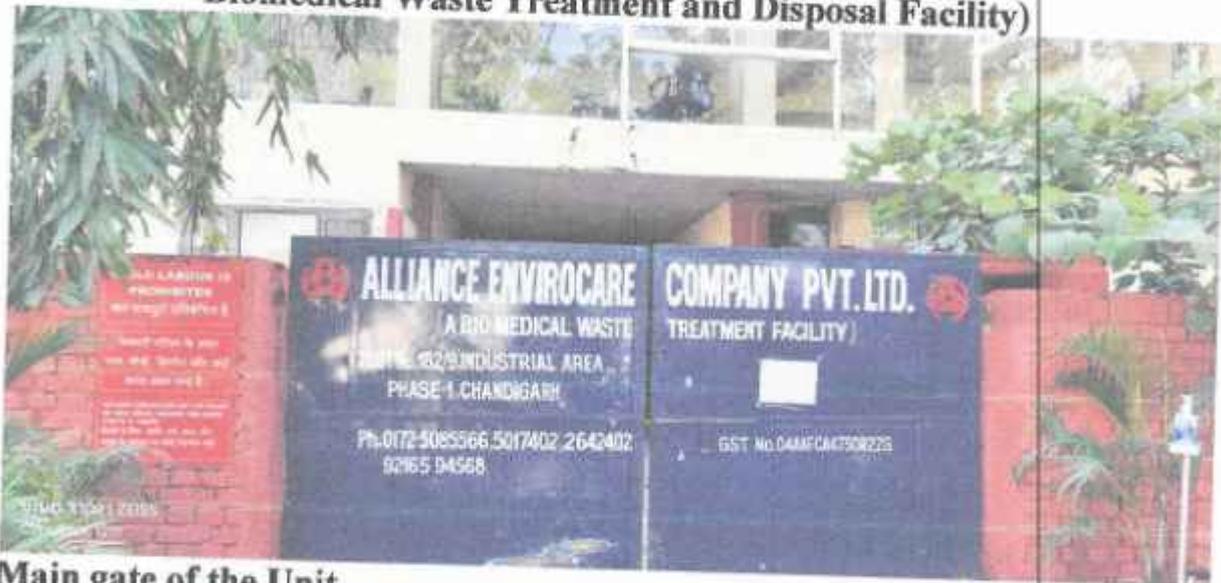
Ramanpreet Kaur
Jr. Scientific Asstt.
CPCC

Signature



Sushil Dogra
Scientist B
CPCC

Inspection Photographs of M/s Alliance Envirocare Company Private Limited at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh (Common Biomedical Waste Treatment and Disposal Facility)



Main gate of the Unit



ENVIRONMENTAL DATA

1. Date of Information Update: 25/11/23

2. Name of the Company (write in bold): **Alliance Envirocare Company Pvt. Ltd.**

3. Address: 182/9, Industrial Area, Phase-I, Chandigarh

4. Contact Person: PHOENIX DASS Designation: MANAGER Contact Number: 92 182 94 566

5. Operational Status: RUN

6. Production Details Month wise specify the quantity with units

Product Produced	Quality of Product Produced	Raw Material Used	Quantity of Raw Material		Waste Produced
			Used	Discarded	
		R.P.M			

7. Consent under Air Act & Water Act issued on: 31/01/2019 Valid upto: 30/01/2025

Consent No.	Capacity of Effluent Treatment Plant (ETP)	Type of Treatment in ETP/STP	Mode of Disposal
ETP - 12 MK	5000 LIT	(Primary, Secondary, Tertiary)	Disposal System 1 and 2
STP	5000	(Disposal, Incineration)	3 and 4

8. Quality of treated Effluent (Specify the relevant parameters)

Date of Monitoring: 30/11/23

Parameter	PH	TSS	Ca	CO ₂	ORP
Permitted Parameter	6.5-8.5	400	10-100	20-200	200-400
Output from the ETP/STP	7.5	75	22	150	22

9. Air Treatment & Control Measures: not/used

Source	Capacity	Effl. Treat	Effl. Concentration (mg/l)	Air Pollution Control System	Stack Height (in above ground level)
Soda	100 kg	2.50	31.00 / 1000		15 meters from the ground
D.O.S	100 kg	2.50	31.00 / 1000		15 meters from the ground
Expander	100 kg	2.50	31.00 / 1000		15 meters from the ground

10. Quality of Air Emission (Specify the relevant parameters)

Date of Monitoring: 30/11/23

Parameter	PH	TSS	Ca	CO ₂	ORP
Permitted Parameter	6.5-8.5	400	10-100	20-200	200-400
Output from the ETP/STP	7.5	75	22	150	22

11. Authorization issued under the Hazardous & Other Waste Management & Handling, Amendment Rules, 2016 issued on: 21/01/2019 Valid upto: 30/01/2023

12. Authorization granted for Hazardous Waste (HW) generation under the conditions:

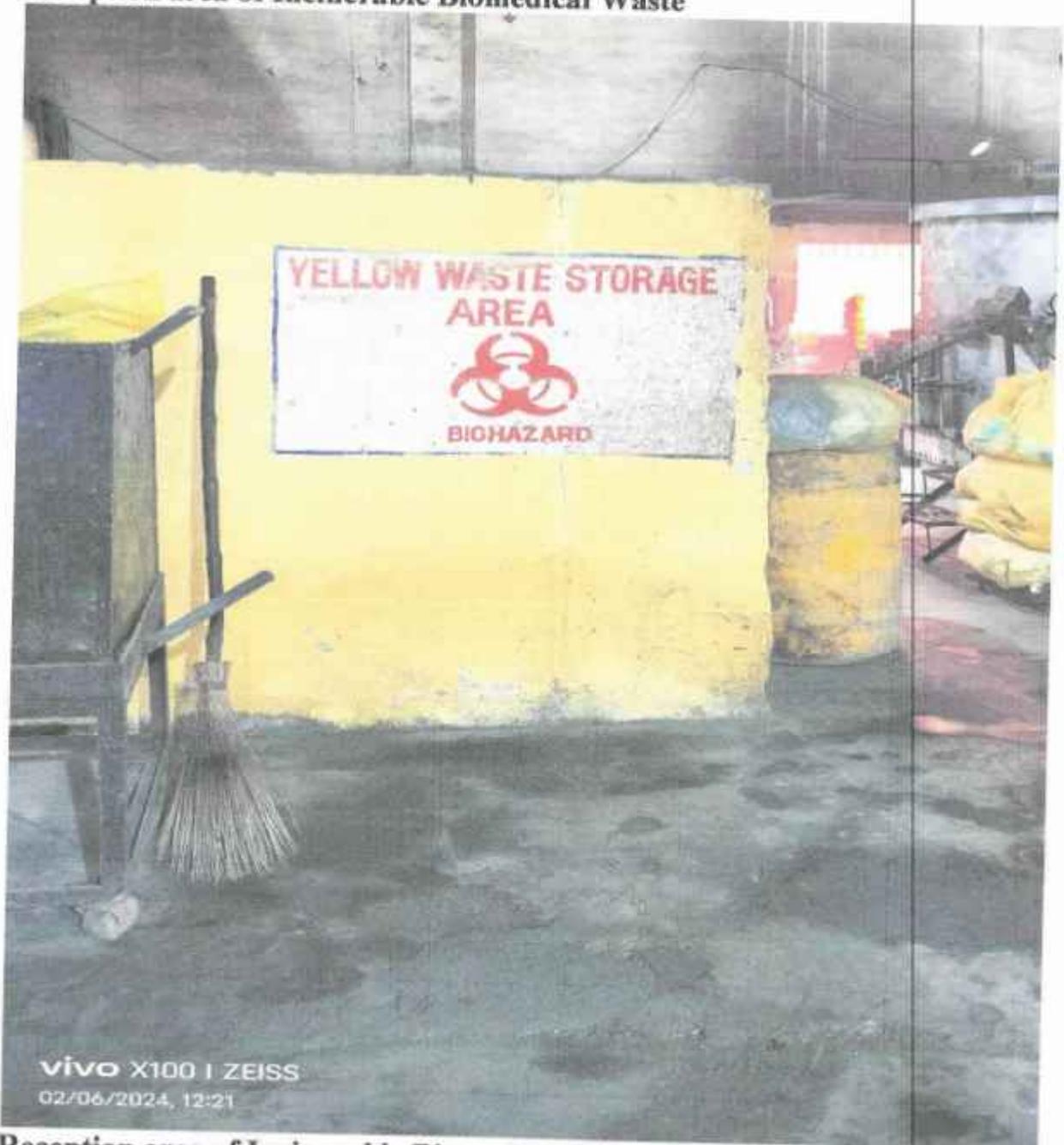
Category of HW	Quantity of HW (MT)	Mode of Storage	Mode of Treatment & Disposal	Capacity of Storage (MT)	Quantity of HW (MT)	Mode of Disposal
HW	2.2000			2.2000	2.2000	100%

13. List of Hazardous & Other Waste: not/used

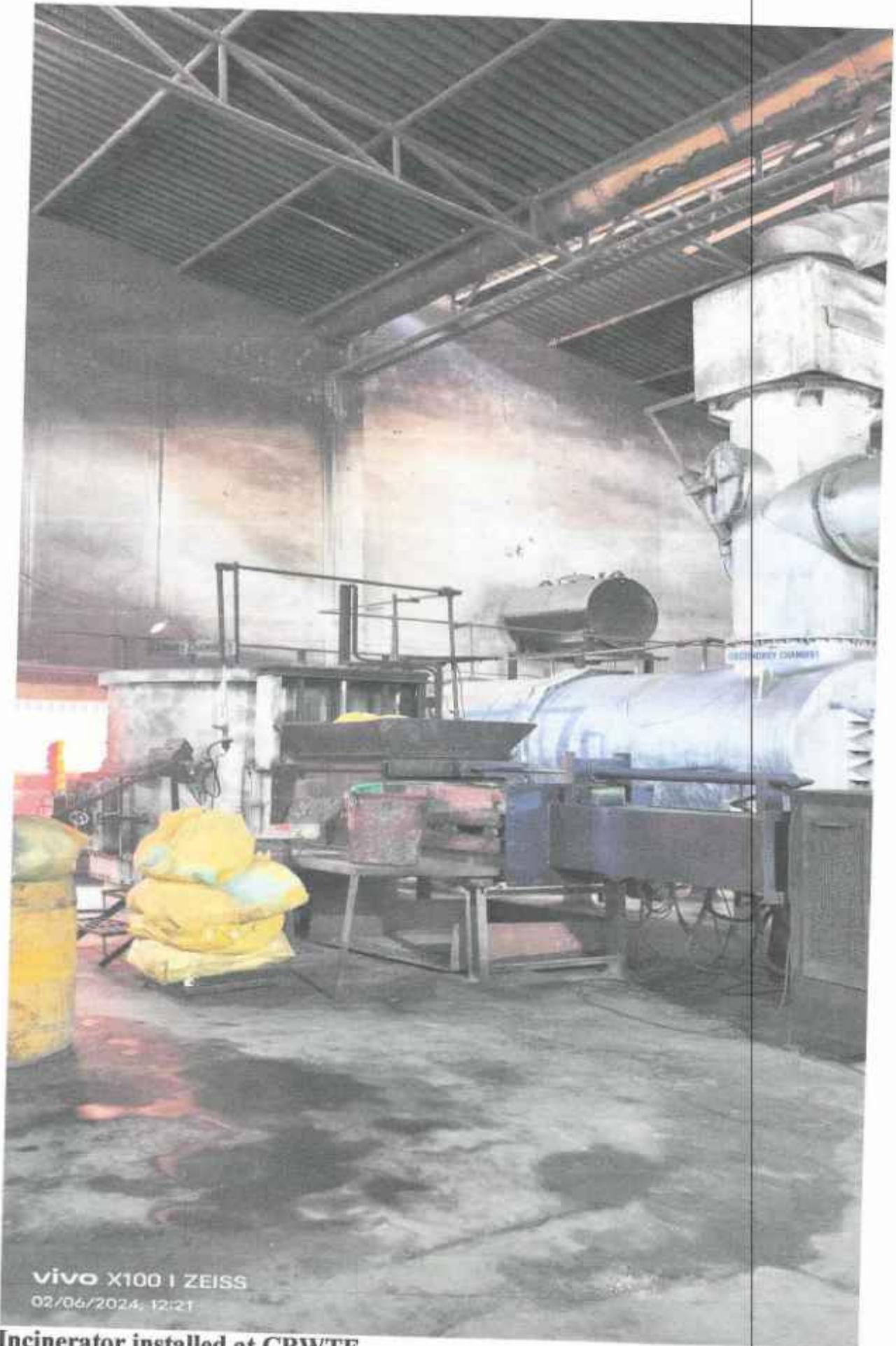
Environmental Data Display Board placed outside the Unit



Reception area of Incinerable Biomedical Waste



Reception area of Incinerable Biomedical Waste



Incinerator installed at CBWTF

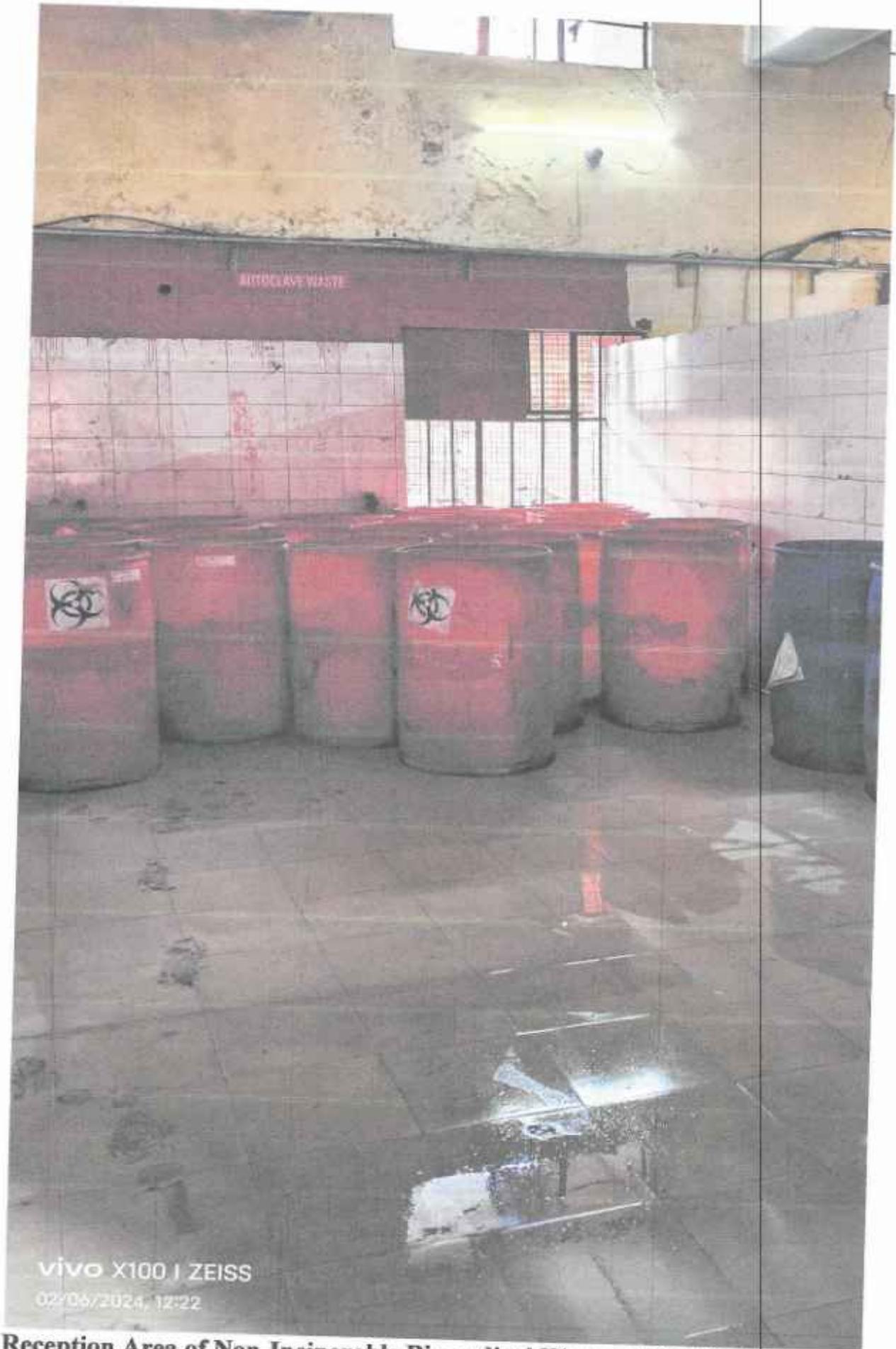


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Incinerator installed at CBWTF



Non-Incinerable Area at CBWTF



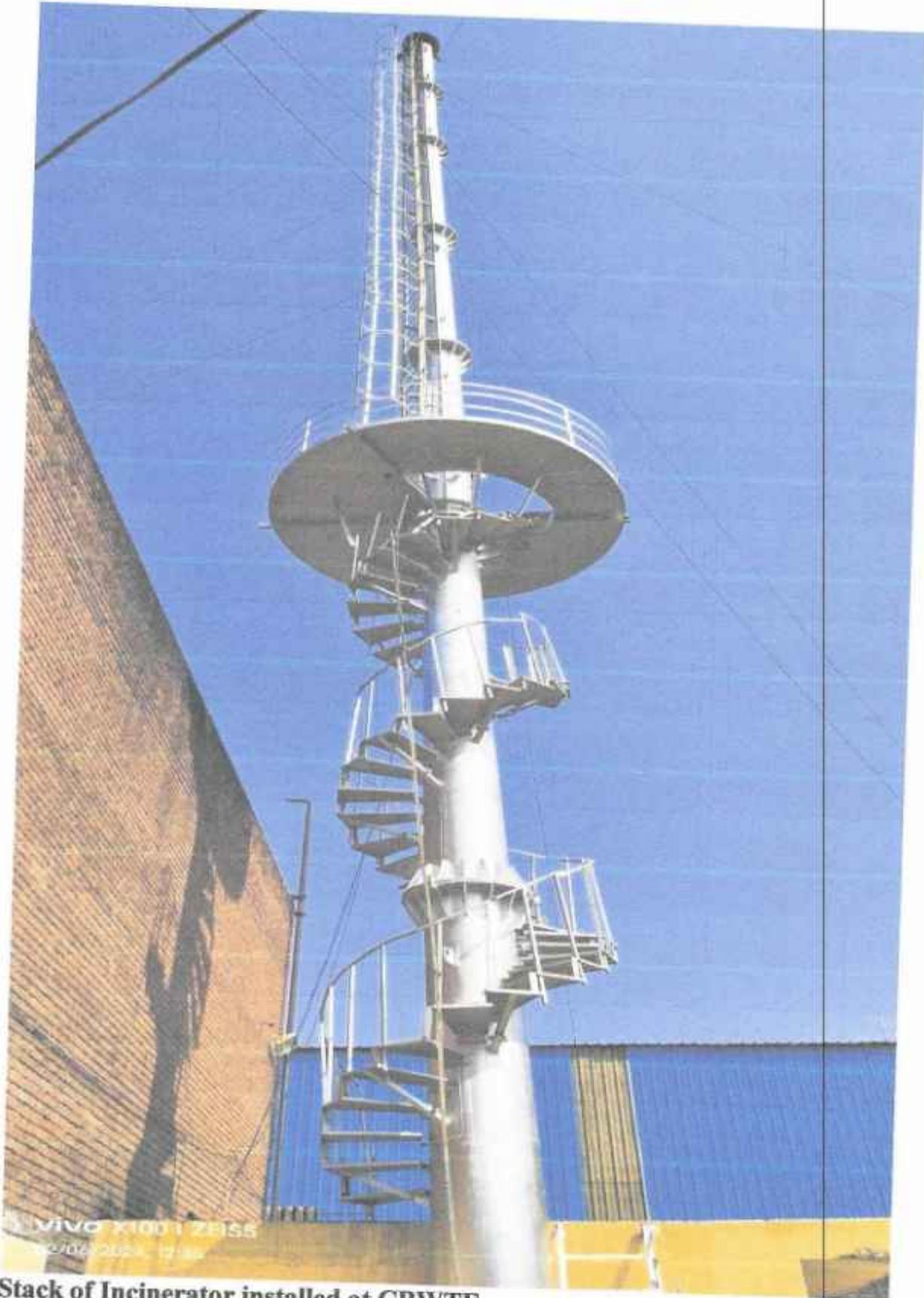
Reception Area of Non-Incinerable Biomedical Waste at CBWTF



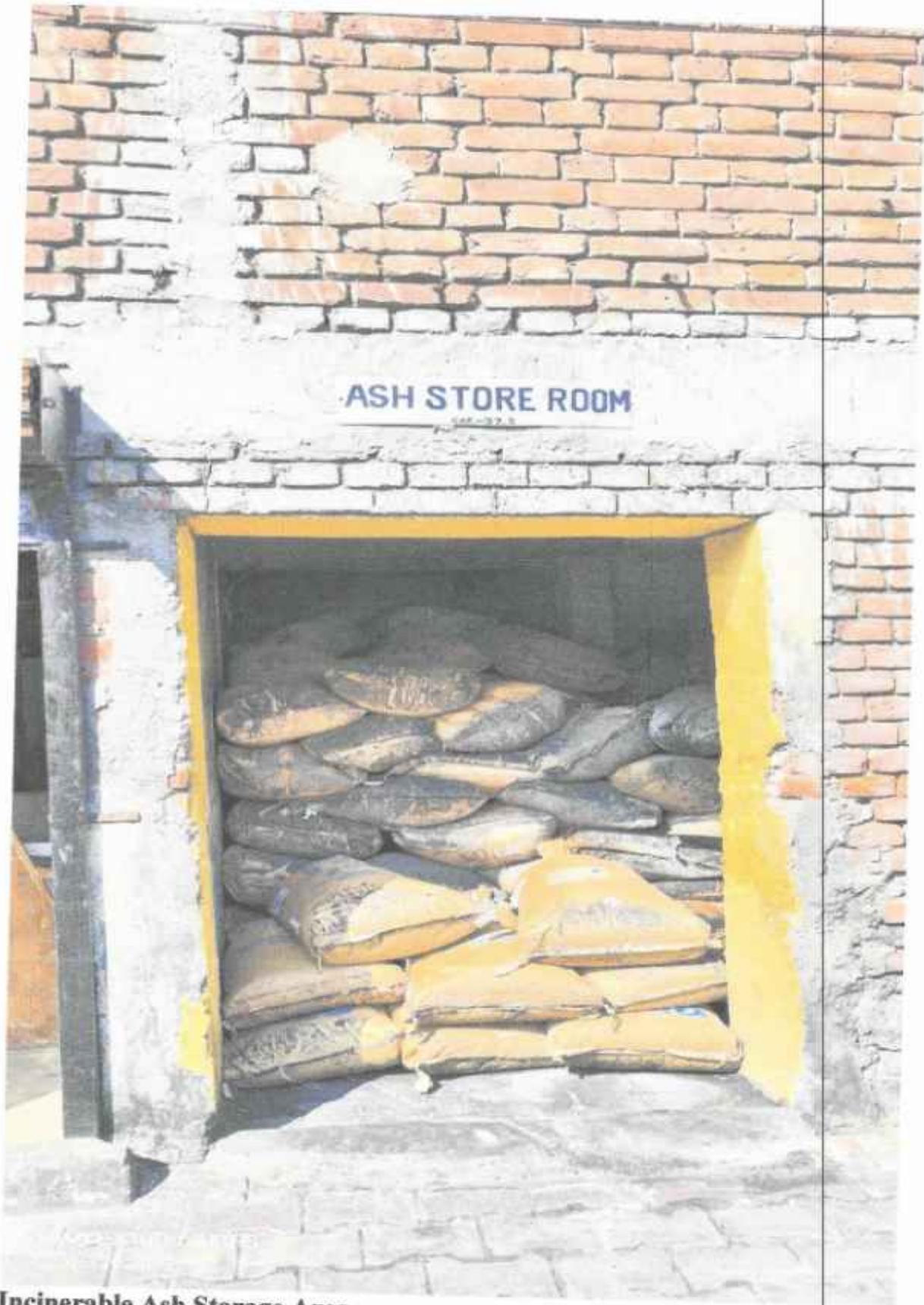
Autoclaves installed at CBWTF



Manpower Working in the Incinerable Area at CBWTF



Stack of Incinerator installed at CBWTF



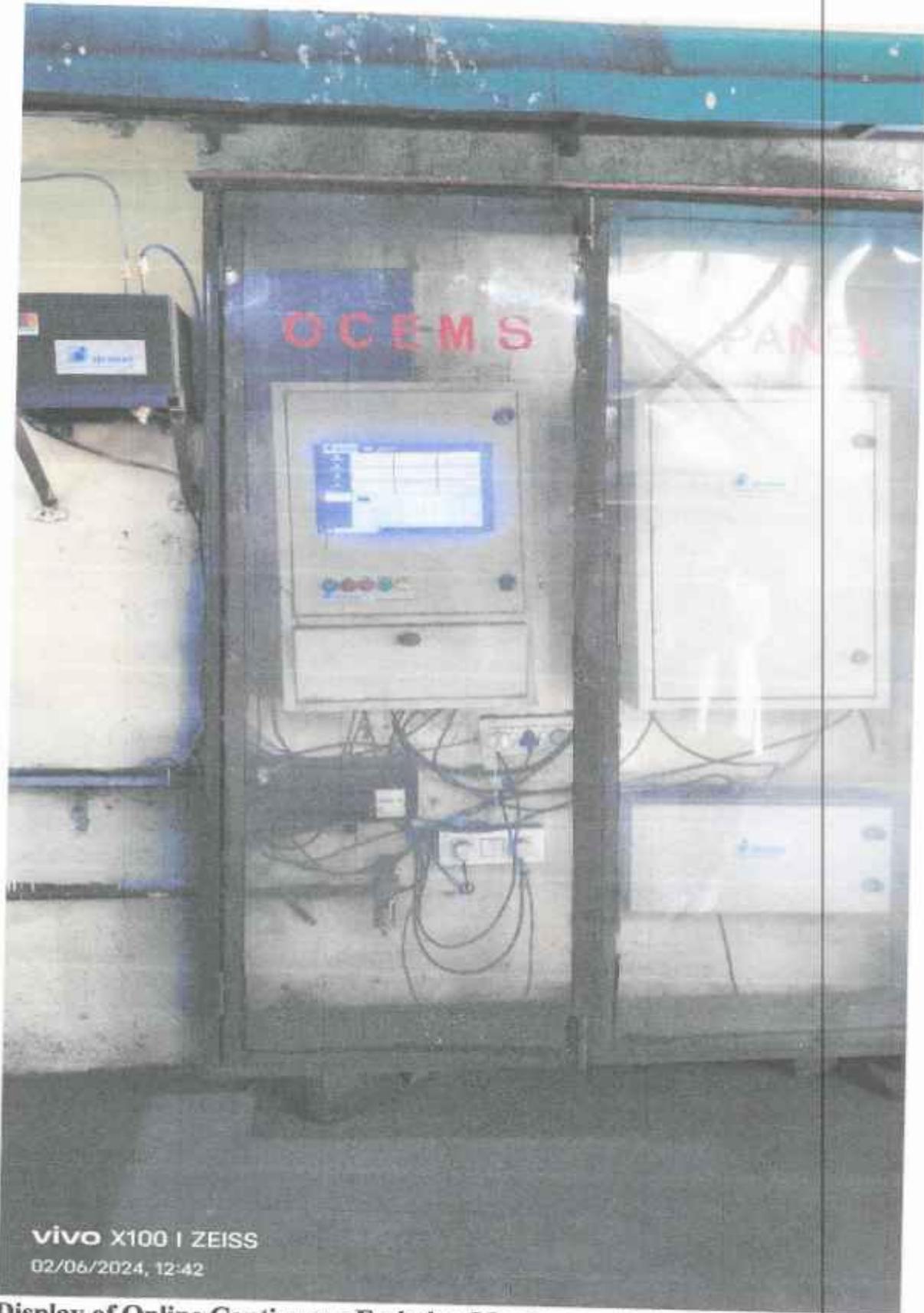
Incinerable Ash Storage Area



Marking of Incinerable Ash as Hazardous Waste



Display of Online Continuous Emission Monitoring System (OCEMS)



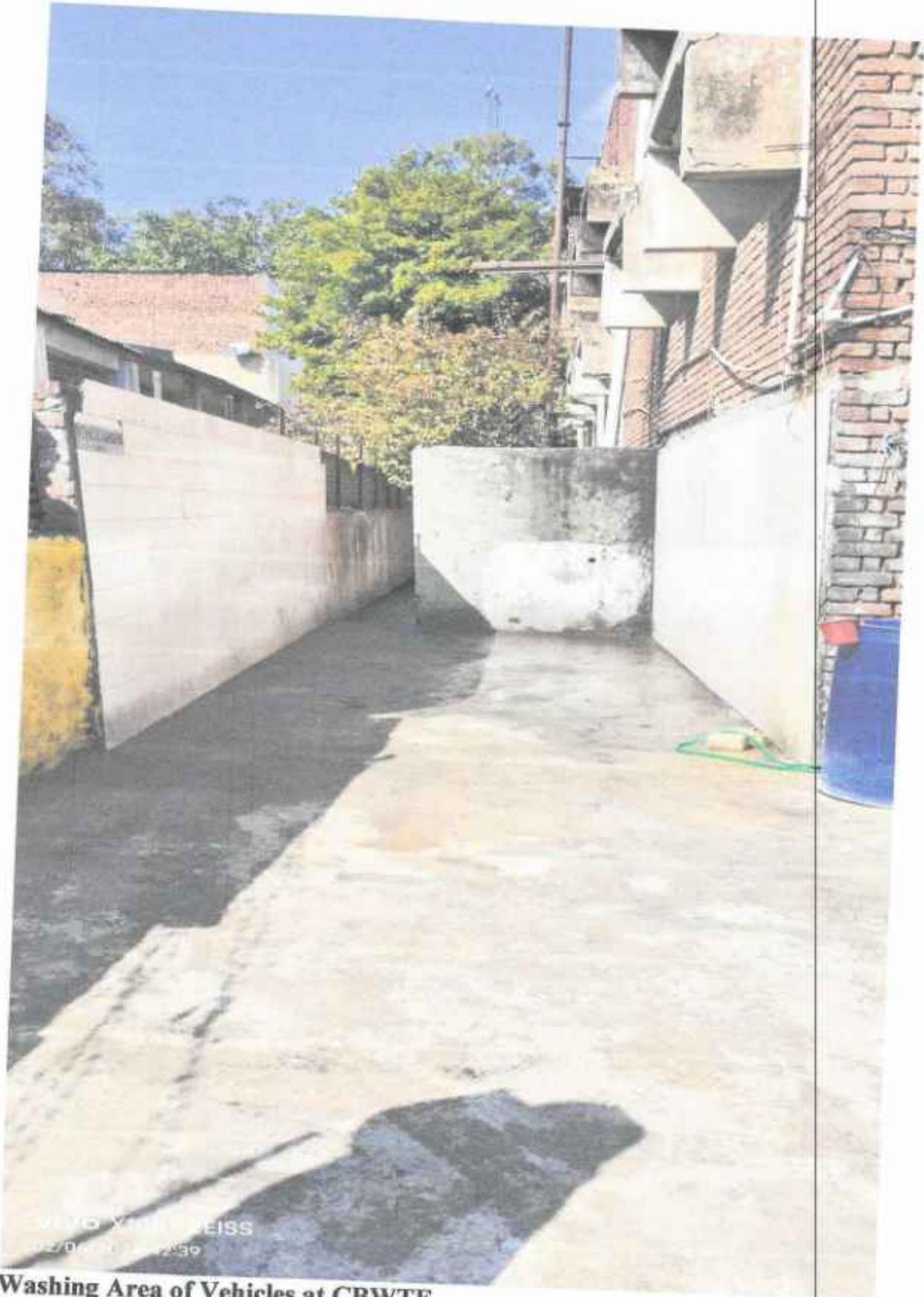
Display of Online Continuous Emission Monitoring System (OCEMS)



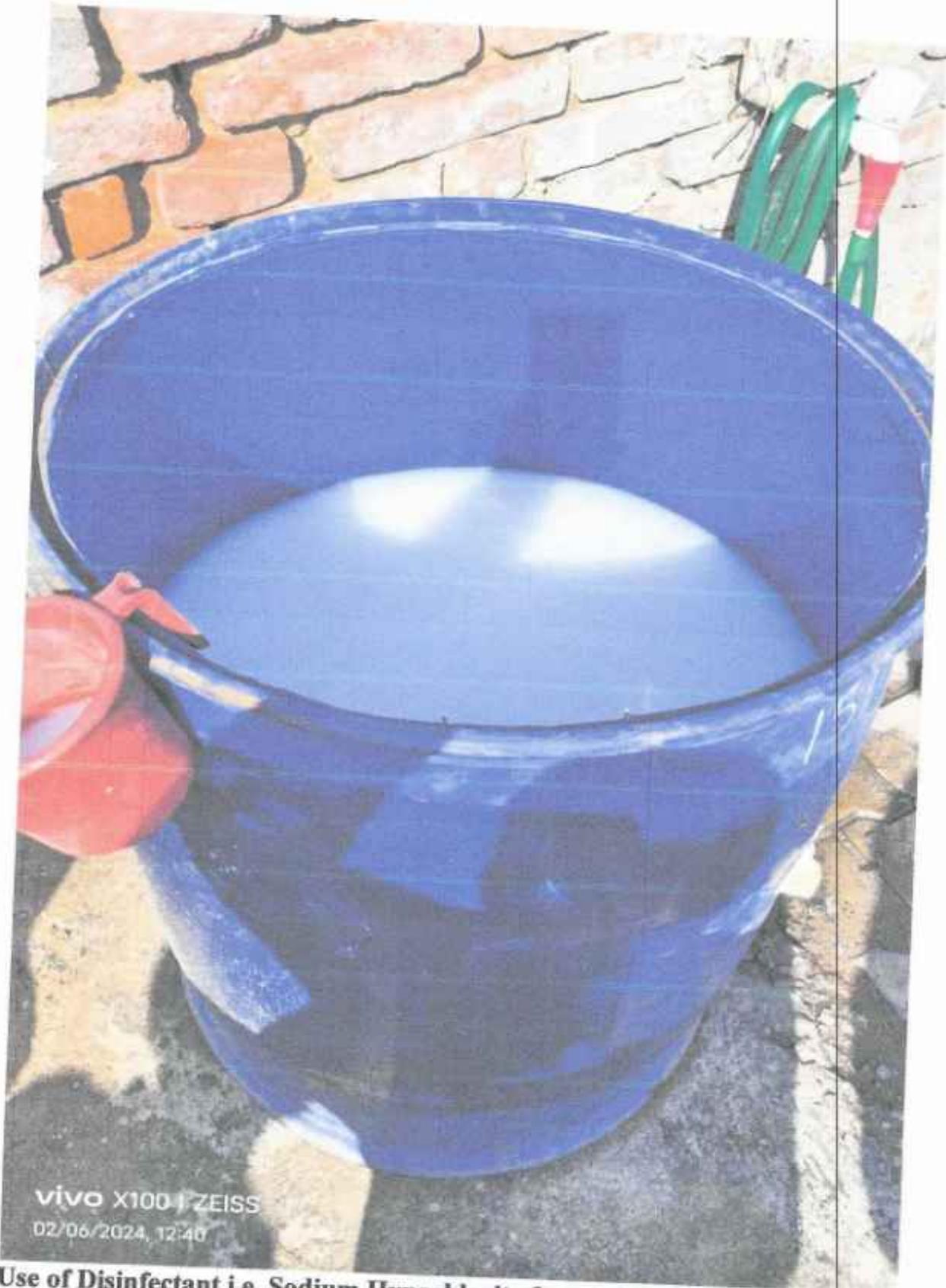
Fleet of Vehicles used by CBWTF



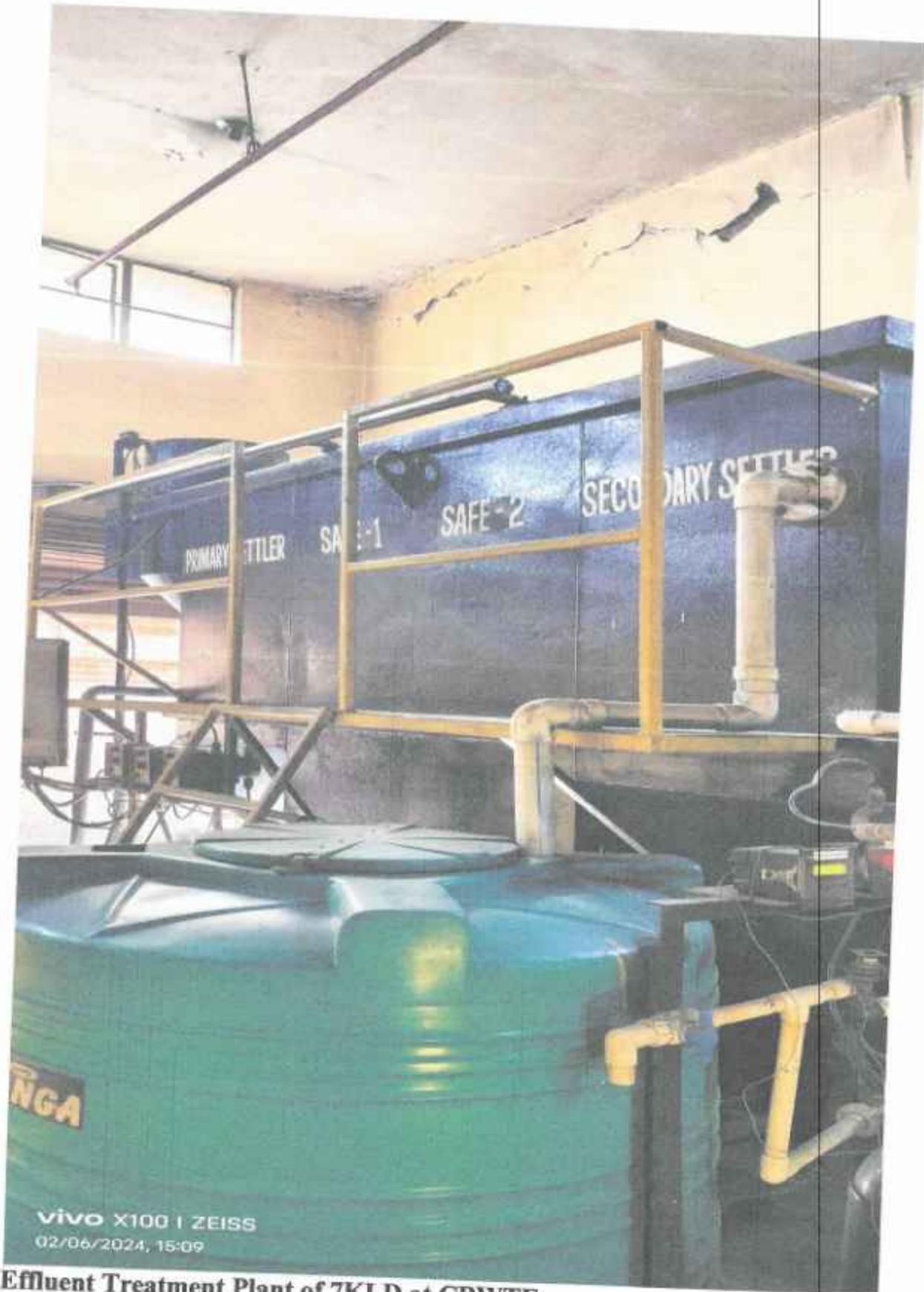
DG Set of 160 KVA Rating installed at CBWTF



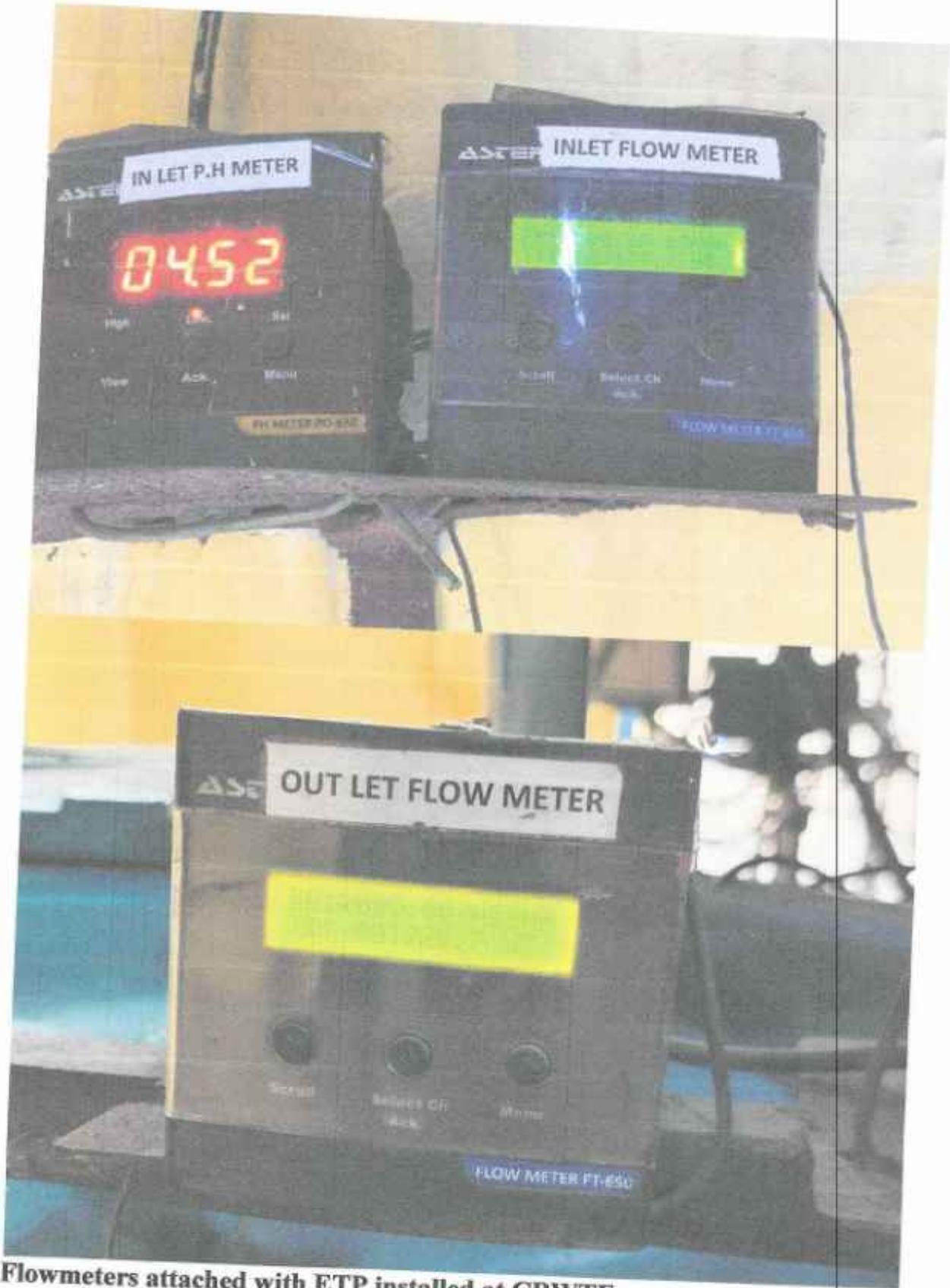
Washing Area of Vehicles at CBWTF



Use of Disinfectant i.e. Sodium Hypochlorite for washing of Vehicles



Effluent Treatment Plant of 7KLD at CBWTF



Flowmeters attached with ETP installed at CBWTF



Front Passage of CBWTF



VIVO X100 | ZEISS
02/06/2024, 17:48

Side Passage of CBWTF

LIST OF ANNEXURES

Sr. No.	Name of the Document	Annexure No.
1.	Authorization of Vehicles	Annexure I
2.	Laboratory Reports for Emission Standards	Annexure II
3.	Log of OCEMS (Temperature Standards)	Annexure III
4.	Validation Test Report	Annexure IV
5.	Allotment of Site (Land documents), Property Details & Chandigarh Administration Handbook -Suvidha	Annexure V
6.	Confirmation Letter regarding 2 Seconds Gas Residence Time	Annexure VI
7.	Laboratory Report for Dioxins & Furans	Annexure VII
8.	Logbook of Waste Collected	Annexure VIII
9.	Display of Details on Website of CBWTF	Annexure IX
10.	Annual Report of CBWTF	Annexure X
11.	Consent to Operate (CTO) of Facility (M/s Alliance Envirocare Company Pvt. Ltd.)	Annexure XI
12.	Environmental Clearance Letter	Annexure XII
13.	Hazardous Waste Authorization	Annexure XIII
14.	Laboratory Reports of Stack Emissions	Annexure XIV
15.	Laboratory Reports of Effluents Treatment Plant (ETP)	Annexure XV
16.	Hon'ble National Green Tribunal (NGT) Order dated 12.01.2024 in the matter 670/2023	Annexure XVI
17.	Complainant's e-mail (informed regarding his unavailability for the inspection scheduled on 06.02.2024)	Annexure XVII
18.	Agreement between CBWTF & Recycler (Alliance & Gobind Enterprises)	Annexure XVIII
19.	Consent to Operate (CTO) of Recycler (M/s Govind Enterprises)	Annexure XIX
20.	Bio-medical Waste Authorization	Annexure XX
21.	Hazardous Waste Disposal Agreement	Annexure XXI
22.	Fire Safety Certificate	Annexure XXII
23.	Gas Supply Agreement	Annexure XXIII
24.	Industrial Fuel Oil Purchase Receipt	Annexure XXIV
25.	Approval of Site Plan (under Factories Act/Rules)	Annexure XXV
26.	Labour Department -Renewal of Registration and Licence to Work a Factory	Annexure XXVI
27.	Factories Act 1948-Acknowledgement Receipt (Renewal of Registration and Licence to Work a Factory)	Annexure XXVII
28.	Health Check-up Records of Staff	Annexure XXVIII
29.	Calibration Certificate (Stack Monitoring System)	Annexure XXIX



Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg
Sector 19-B, Chandigarh - 160 019

ANNEXURE 31

No. : CPCC/BMW/61/2023/18/3245
Registration ID: R17IND159368

Date: 19-10-2023
Application No.: 458794

To
Sh. Paramjeet Singh
M/s Alliance Envirocare company Pvt. Ltd.
Plot no. 182/9, Industrial Area,
Phase-I, Chandigarh.

Subject: Authorization under Rule 10 of Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for operating a facility for Collection, Reception, Treatment, Transport and Disposal of Bio-Medical Waste.

With reference to your application for obtaining Authorization under Rule 10 of Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986; you are hereby authorized to operate a facility for collection, reception, transportation treatment and disposal of Bio-Medical Wastes from different Hospitals, Nursing Homes, Clinics, Dispensaries, Veterinary Institution, Animal Houses, Pathological Laboratories, Blood Banks of Chandigarh (by whatever name they called) for treatment of incinerable and non incinerable bio medical waste at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh.

1. Particulars of Applicant (Occupier/Operator)

Name of Applicant (Occupier/Operator)	Sh. Paramjeet Singh
Designation	Manager
Correspondence Address	M/s Alliance Envirocare company Pvt. Ltd., Plot no. 182/9, Industrial Area, Phase-I, Chandigarh
Mobile Number	+91- 9417043017
Email-ID	alliance_envirocare@yahoo.com
Type	Bio-medical Waste Treatment & Disposal Facility
No. of Vehicles used for Collection & Transportation of Bio-medical Waste (in U.T. of Chandigarh)	16 (Details are mentioned at Page no. 2)

2. Particulars of Authorization

Authorization Type	Renewal
Date of Expiry	30.11.2023
Activities authorized	Collection, Transportation & Disposal of Bio-medical Waste

- The Authorization issued vide no. CPCC/BMW/61/2023/10/8005 dated 16.03.2023 stands rescinded.
- The Authorization is subject to the Terms and Conditions as specified in this Authorization and also to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


T.C. Nautiyal, IFS
Member Secretary

49

TERMS AND CONDITIONSGENERAL CONDITIONS

- i) The applicant shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The Bio-medical waste collected in coloured containers shall be transported in only a fully covered following authorized vehicles.

S.No.	Regd. No.
1	CH01-TA-9903
2	CH01-TA-8052
3	CH01-TA-1237
4	CH01-TA-6500
5	CH04-K-5747
6	CH04-L-5670
7	CH01-TA-6327
8	CH01-TA-5711
9	CH01-TB-8591
10	CH01-TA-9366
11	CH01-TB-3411
12	CH01-TB-7431
13	CH01-TB-1816
14	CH01-TB-2654
15	CH01-TB-4546
16	CH01-TB-0180

- iv) The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
- v) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization and this authorization shall deemed to have been cancelled.
- vi) It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vii) If a container is transported from the premises where Bio-Medical waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in the Bio-medical Waste Management Rules, 2016 and also carry information prescribed in Schedule IV attached to the rules.
- viii) Notwithstanding anything contained in the Motor Vehicle Act, 1988 or rules there under, untreated bio-medical waste shall be transported only in such vehicle as may be authorized for the purpose by the Committee. The vehicle shall not be used for any other purpose except transportation of Bio-medical Waste.
- ix) No untreated Bio-medical waste shall be kept stored beyond a period of 48 hours. Provided that if for any reason it becomes necessary to store the waste beyond such period, the authorized person must take prior permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment.
- x) The authorized person shall maintain records of category wise quantity of wastes collected from individual institutions and also to submit the same to Chandigarh Pollution Control Committee on monthly basis to reach by 5th of subsequent month.
- xi) The applicant shall also comply with all other terms and conditions as specified in Bio-Medical Waste Management Rules, 2016 as amended from time to time.
- xii) It is the duty of the authorized person to submit an annual report to the Chandigarh Pollution Control Committee in Form-II by 30th June every year to include information about the categories and quantities of Bio-medical waste handled during the preceding year.

- xiii) The Bio-medical waste collected in coloured containers shall be transported in a fully covered vehicle. Such vehicle shall be dedicated for transportation of Bio-medical waste only the vehicle must possess the following:
- a) Separate cabins shall be provided for driver/staff and the Bio-medical waste containers.
 - b) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
 - c) The waste cabin may be designed for storing waste containers in tiers.
 - d) The waste cabin shall be so designed that it is easy to wash and disinfect.
 - e) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
 - f) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
 - g) The vehicle shall be labeled with the Bio-medical waste symbol (as per the Schedule-IV of the Rules) and should display the name, address and telephone number of the your unit.
- xiv) The authorized person should provide autoclave/microwave/hydroclave for the disinfection of Bio-medical Waste.
- xv) Shredder should conform to the following minimum requirements:
- a) The shredder for Bio-medical Waste shall be of robust design with minimum maintenance requirement.
 - b) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.
 - c) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of Bio-medical Waste.
 - d) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/bottles, blood bags, gloves, bandages etc. It should be able to handle/shred wet waste, especially after microwave/autoclave/hydroclave.
 - e) The shredder blade shall be of non-corrosive and hardened steel.
 - f) The shredder should be so designed and mounted so as not to generate high noise & vibration.
 - g) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.
 - h) In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency / accident.
 - i) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency accident.
 - j) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.
 - k) The unit shall be suitably designed for operator safety, mechanical as well as electrical.
 - l) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the Bio-medical Waste.
 - m) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet to accommodate the containers for collection of shredder material. This would avoid spillage of shredded material.
 - n) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the Bio-medical Wastes as prescribed in the Bio-medical Waste Management Rules, 2016.
- xvi) There should be facility for bin washing, floor washing & vehicle washing.

- xvii) A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.
- xviii) The facility should have the provisions for treatment equipment room, main waste storage room, treated waste storage room, administrative room, generator set, site security, parking, sign board, green belt and washing room.
- xix) The facility should also have provisions for:
- A telephone shall be provided and maintained at the facility.
 - A First Aid Box shall be provided and maintained at your unit.
 - Proper lighting shall be provided at the facility.
 - Proper care shall be taken to keep the facility and surroundings free from odours.
 - Proper fire fighting facilities and emergency alarm shall be installed.
 - Measures shall be implemented to control pests and insects at the site.
 - Measures shall be implemented to control the escape of litter from the site.
 - Necessary provision shall be made to prevent and control noise generated, if any due to the activities at the site.
 - Necessary protective gear for the waste handlers shall be provided.
- xx) The treated Bio-medical Waste shall be disposed as per the following table:

Sr. No.	Waste Category	Disposal Method
1.	Plastic wastes after disinfection and shredding.	To be sold to Authorized Recycler
2.	Disinfected Sharps (except syringes)	To be sold to Authorized foundry.
3.	Incineration ash	Secured landfill
4.	Other treated solid wastes	Municipal landfill
5.	Oil & grease	Incineration
6.	Treated waste water	Sewer/drain or recycling

- xxi) Waste water discharged from the unit shall meet with the standards as specified in Bio-medical waste rules.
- xxii) The authorized person should submit the quarterly report of the effluent being discharged from the facility for the parameters as specified under the Bio-medical Waste Rules from the approved laboratory.
- xxiii) The authorized person shall apply for the renewal of authorization. In the prescribed form at least 30 days before the date of expiry of this authorization letter.
- xxiv) This authorization shall deemed to have been cancelled if any of the condition of authorization is violated.
- xxv) Mercury is hazardous waste and should either be disposed off at hazardous waste facility or given to a Mercury equipment manufacturer.
- xxvi) Unit shall follow the conditions of consent issued under Water Act 1974, Air Act 1981, and Authorization under Environment (Protection) Act, 1986 for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

SPECIAL CONDITIONS

The authorised person has to perform the following duties for the management and compliance of Biomedical Waste Management Rules, 2016.

- Take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the Central Pollution Control Board from time to time.

- b) Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules.
- c) Establish bar coding and global positioning system for handling of bio-medical waste.
- d) Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules.
- e) Provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter.
- f) Assist the occupier in training conducted by them for bio-medical waste management.
- g) Undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same.
- h) Ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment.
- i) Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to Chandigarh Pollution Control Committee (CPCC) and also along with the annual report.
- j) Maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
- k) Allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules.
- l) Shall display details of authorisation, treatment, annual report etc on its web-site.
- m) After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the Chandigarh Pollution Control Committee or from the respective Pollution Control Board/Committee.
- n) Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
- o) Ensure collection of biomedical waste on holidays also.
- p) Maintain all record for operation of incineration, hydro or autoclaving for a period of five years.
- q) Unit has to install Continuous Emission Monitoring System for the measurement of the parameters as prescribed by the Central Pollution Control Board in their Guidelines for Common Biomedical Waste Treatment Facilities and for Continuous Emission Monitoring Systems and transmit of online data so generated simultaneously to Chandigarh Pollution Control Committee and Central Pollution Control Board as well.
- r) Unit has to comply with the standards mentioned in Schedule II of Biomedical Waste Management Rules, 2016 w.r.t. treatment and disposal of bio-medical wastes.


T.C. Nautiyal, IFS
Member Secretary

41



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

(Formerly known as Eco Laboratories & Consultants Pvt. Ltd.)

TEST REPORT



ULR No. : TC118182300002005F		Test Report No. : NSTL301223NAG17	
Type of Sample : Emission Stack- Bio Medical Waste Incinerator			
Name & Address of Customer	Alliance Envirocare Company Pvt. Ltd. 182/9, Industrial Area Phase-1 Chandigarh	Work Order No. & Date	0400106477 Dt.: 15/12/2023
		Customer reference No. (if any)	NA
Sampling Protocol	IS 11255, CPCB: LATS/80/2013-14	Date of Sampling	30/12/2023
Mode of Collection of Sample	Sampling by laboratory	Date of Sample Receipt	30/12/2023
Source of Emission	Incinerator Stack (200 Kg/hr)	Period of Analysis	30/12/2023 To 06/01/2024
Stack Description	Single, Circular & Metal	Date of Reporting	06/01/2024
Point of Sample Collection	From Port Hole after APCD	Fuel Used	LDO
Standard/Specification	Stack Emission- BMWM 2016: Schedule II	APCD Details (if provided)	Refer Below*
Testing Location	On Site & Permanent Facility		

RESULTS

I. Chemical Testing

1. Atmospheric Pollution (Stack Emission)

S.No.	Test Parameters	Unit	Result	Limiting Concentration	Detection Limit	Test Method
1	Particulate Matter at 11% O ₂ Corr.	mg/Nm ³	41	50	5	IS 11255 (Part 1)
2	Oxides of Nitrogen as NO _x at 11% O ₂ Corr.	mg/Nm ³	213	400	5	EL/SOP/FGA/01
3	Mercury as Hg	mg/Nm ³	BDL	0.05	0.01	USEPA Method 29
4	Carbon Monoxide at 11% O ₂ Corr.	mg/Nm ³	69	-	5	EL/SOP/FGA/01
5	Carbon Dioxide as CO ₂	%	4.9	-	-	EL/SOP/FGA/01
6	Oxygen as O ₂	%	15.1	-	-	EL/SOP/FGA/01
7	Volumetric Flow Rate	Nm ³ /hr	2983	-	1	EL/SOP/FGA/01
8	Combustion Efficiency	%	99.8	Min. 99%	10	IS 11255 (Part 3)
					-	EL/SOP/FGA/01

Remarks :

*Bag House Filter Ceramic Candle Filter 360

OTHER INFORMATION

Abbreviation :

Terms & Conditions :

ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable
Please refer terms and conditions on backside of Test Report (Page-1)

End of Report



Authorized Signatory-Chemical

Stat- EL-FMT-7.8.2-5W

ECO BHAWAN

E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

Page No. 1/2

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Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

(Formerly known as Eco Laboratories & Consultants Pvt. Ltd.)

TEST REPORT

ULR No. : NA		Test Report No. : NSTL301223NA017/A	
Type of Sample : Emission Stack- Bio Medical Waste Incinerator			
Name & Address of Customer	Alliance Envirocare Company Pvt. Ltd. 182/9, Industrial Area Phase-1 Chandigarh	Work Order No. & Date	0400106477 Dt.: 15/12/2023
		Customer reference No. (if any)	NA
Sampling Protocol	IS 11255, CPCB: LATS/80/2013-14	Date of Sampling	30/12/2023
Mode of Collection of Sample	Sampling by laboratory	Date of Sample Receipt	30/12/2023
Source of Emission	Incinerator Stack (200 Kg/hr)	Period of Analysis	30/12/2023 To 06/01/2024
Stack Description	Single, Circular & Metal	Date of Reporting	06/01/2024
Point of Sample Collection	From Port Hole after APCD	Fuel Used	LDO
Standard/Specification	Stack Emission- BMWM 2016: Schedule II	APCD Details (if provided)	Refer Below*
Testing Location	On Site & Permanent Facility		

I. Chemical Testing

RESULTS

1. Atmospheric Pollution (Stack Emission)

S.No.	Test Parameters	Unit	Result	Limiting Concentration	Detection Limit	Test Method
1	Hydrochloric Acid at 11% O ₂ Corr.	mg/Nm ³	7.2	50	10	USEPA Method 26A

Remarks :

*Bag House Filter Ceramic Candle Filter 360
This report is the part of Test Report No. NSTL301223NA017.

OTHER INFORMATION

Abbreviation :

Terms & Conditions :

ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable
Please refer terms and conditions on backside of Test Report (Page-1)

End of Report

Stack-EL-FMT-7.8.2-5W



Umesh Kumar
Authorized Signatory-Chemical

ECO BHAWAN

E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

Page No. 1/1

Stack_1_Incinerator Time	Stack_1_Incinerator or CEMS Primary Temperature (°C)(avg)	Stack_1_Incinerator CEMS Secondary Temperature (°C)(avg)	Stack_1_Incinerator CO (%) (avg)	Stack_1_Incinerator CO2 (%) (avg)	Stack_1_Incinerator HCL (mg/nm³)(avg)	Stack_1_Incinerator NOX (mg/nm³)(avg)	Stack_1_Incinerator O2 (%) (avg)	Stack_1_Incinerator PM (mg/nm³)(avg)
2024-02-05 00:00:00	867.62	1089.25	0.05	4.5	17.5	78.37	11	33.88
2024-02-05 00:15:00	834.86	1060.29	0.04	5	10.14	50.51	9.93	36.29
2024-02-05 00:30:00	844.29	1068.71	0.04	5.07	12.21	58.68	10.07	37.14
2024-02-05 00:45:00	828	1054.33	0.03	5	8.75	44.73	9.42	32.25
2024-02-05 01:00:00	831.64	1057.64	0.03	5.43	10.14	48.03	9.79	32.5
2024-02-05 01:15:00	849.4	1073.2	0.04	5.2	13.47	63	10.2	34.67
2024-02-05 01:30:00	828.53	1054.8	0.03	5.33	8.93	45.25	9.8	30.6
2024-02-05 01:45:00	849.53	1073.27	0.04	5.33	13.4	63.05	10.4	30.93
2024-02-05 02:00:00	851.36	1074.86	0.04	5.29	13.86	64.56	10.43	32
2024-02-05 02:15:00	844.87	1069.13	0.04	5.13	12.4	59.07	10.33	32.4
2024-02-05 02:30:00	834.67	1060.2	0.04	5.07	10.27	50.5	9.73	32.73
2024-02-05 02:45:00	831.4	1057.47	0.03	5.2	9.93	47.85	9.8	33.67
2024-02-05 03:00:00	849	1072.73	0.04	5.13	13.4	62.57	10.33	34.4
2024-02-05 03:15:00	828.14	1054.57	0.03	5.43	8.79	44.98	9.64	34.43
2024-02-05 03:30:00	838.67	1063.67	0.04	5.6	11	53.87	9.93	31
2024-02-05 03:45:00	854	1077.07	0.04	5.67	14.47	66.69	10.6	33.13
2024-02-05 04:00:00	830.07	1056.2	0.03	5.8	9.07	46.48	9.67	32.07
2024-02-05 04:15:00	839.4	1064.33	0.04	5.6	11.53	54.43	9.93	34.53
2024-02-05 04:30:00	844.93	1069.14	0.04	5.86	12.64	59.08	10.29	33.93
2024-02-05 04:45:00	828.73	1055	0.03	5.8	9.2	45.44	9.53	33.13
2024-02-05 05:00:00	832.67	1058.4	0.04	5.87	10	48.85	9.93	32.6
2024-02-05 05:15:00	846.53	1070.6	0.04	5.8	13	60.49	10.2	34.07
2024-02-05 05:30:00	829.27	1055.53	0.03	5.4	9.13	45.91	9.67	35.13
2024-02-05 05:45:00	837.71	1062.86	0.04	5.57	10.93	53.05	10	33.29
2024-02-05 06:00:00	856.6	1079.4	0.04	5.67	15	69.01	10.73	34.47
2024-02-05 06:15:00	828.2	1054.6	0.03	5.47	8.4	45.16	9.6	34.27
2024-02-05 06:30:00	843.53	1067.93	0.04	5.27	12	57.94	10.07	31.07
2024-02-05 06:45:00	855.27	1055	0.04	5.64	12.64	60.48	10.36	31.82
2024-02-05 07:00:00	189.4	210.33	0.03	5.33	8.53	42.13	9.47	36.07
2024-02-05 07:15:00	316.86	357.29	0.04	5.43	11.64	54.92	10	33.07
2024-02-05 07:30:00	435.6	422.73	0.04	5.47	11.8	56.99	10.13	35.27
2024-02-05 07:45:00	771.33	611.87	0.04	5.53	9.87	49.94	9.8	32.33
2024-02-05 08:00:00	814.6	995.8	0.04	5.47	11.4	53.06	10.07	31.87
2024-02-05 08:15:00	851.43	1040.5	0.04	5.57	11.93	56.9	10.14	32.5
2024-02-05 08:30:00	626.6	1052.2	0.03	5.53	8.07	40.85	9.47	33.47
2024-02-05 08:45:00	838.93	1063.93	0.04	5.4	11.13	54.01	9.98	32.67
2024-02-05 09:00:00	853.73	1076.93	0.04	5.33	14.47	66.55	10.5	34.27
2024-02-05 09:15:00	827.2	1053.67	0.03	5	8.4	44.3	9.6	31.8
2024-02-05 09:30:00	838.4	1063.4	0.04	5	11.4	53.58	10.07	32.4
2024-02-05 09:45:00	841.86	1066.57	0.04	5	11.71	56.65	10	32.07
2024-02-05 10:00:00	826.33	1052.87	0.03	5	8.73	43.5	9.67	32.93
2024-02-05 10:15:00	845.6	1069.8	0.04	5	12.6	59.69	10.07	32.33
2024-02-05 10:30:00	849.87	1073.53	0.04	5	13.47	63.28	10.47	33.73
2024-02-05 10:45:00	834.29	1059.93	0.04	4.86	10.14	50.16	9.64	33.86
2024-02-05 11:00:00	831.6	1057.53	0.03	4.73	9.87	47.9	9.87	32.6
2024-02-05 11:15:00	847.33	1071.2	0.04	4.4	13.13	61.2	10.27	34.47
2024-02-05 11:30:00	830.8	1056.87	0.03	4.13	9.27	47.24	9.8	33.4
2024-02-05 11:45:00	840.6	1065.2	0.04	4	11.33	55.38	10.07	32.2
2024-02-05 12:00:00	853.57	1076.86	0.04	3.86	14.43	66.49	10.57	33.57
2024-02-05 12:15:00	831.73	1057.6	0.03	3.47	9.33	48.04	9.8	34.47
2024-02-05 12:30:00	865.73	1087.45	0.05	3.27	17	76.49	11	30.91
2024-02-05 12:45:00	824	1050.93	0.03	3	7.86	41.48	9.57	33.43
2024-02-05 13:00:00	848.17	1072	0.04	3.67	13.5	61.77	10.33	32.17
2024-02-05 13:15:00	833.53	1059.07	0.04	3.8	9.73	49.37	9.93	32.47
2024-02-05 13:30:00	841.29	1066.14	0.04	4	11.57	56.14	10	30.5
2024-02-05 13:45:00	853.27	1076.4	0.04	5.87	14.53	66.08	10.6	30.4
2024-02-05 14:00:00	835	1060.53	0.04	4.4	10.07	50.74	9.8	33.67
2024-02-05 14:15:00	827.33	1053.8	0.03	3.93	8.93	44.35	9.73	34
2024-02-05 14:30:00	844	1068	0.04	5	12	58.22	10	35
2024-02-05 14:45:00	845.38	1069.5	0.04	5.5	13	59.37	10.38	30
2024-02-05 15:00:00	823.79	1050.57	0.03	3.43	8.07	41.33	9.29	32.57
2024-02-05 15:15:00	836.07	1061.47	0.04	4.4	10.73	51.74	9.93	34.33
2024-02-05 15:30:00	852.2	1075.6	0.04	5.93	14.13	65.37	10.47	33.67

2024-02-05 15:45:00:00	831.87	1057.73	0.04	4.2	9.53	48.14	9.8	31
2024-02-05 16:00:00:00	845.53	1069.87	0.04	5.33	12.47	59.78	10.13	34.2
2024-02-05 16:15:00:00	853.43	1076.57	0.04	5.93	14.43	66.23	10.64	33.43
2024-02-05 16:30:00:00	824.47	1051.33	0.03	3.6	8.13	41.84	9.47	32.13
2024-02-05 16:45:00:00	847.07	1071	0.04	5.47	12.93	60.82	10.27	31.67
2024-02-05 17:00:00:00	846.13	1070.2	0.04	5.27	12.6	60.11	10.4	34.53
2024-02-05 17:15:00:00	834.33	1060	0.04	4.33	10.07	50.27	9.8	30.87
2024-02-05 17:30:00:00	851.93	1075.27	0.04	5.8	13.87	65.04	10.47	32.47
2024-02-05 17:45:00:00	840.36	1065.29	0.04	4.79	11.36	55.33	10.21	33.64
2024-02-05 18:00:00:00	837.73	1062.8	0.04	4.73	10.67	53.01	9.93	34
2024-02-05 18:15:00:00	850.8	1074.33	0.04	5.53	13.8	63.99	10.47	34.67
2024-02-05 18:30:00:00	838.93	1063.87	0.04	4.47	10.93	54.1	10.07	31.13
2024-02-05 18:45:00:00	816.5	1044.5	0.03	2.33	7.5	35.15	9.33	32.17
2024-02-05 19:00:00:00	260	382	0.03	2	5	26.27	9	23
2024-02-05 19:15:00:00	367.22	460.67	0.04	3.11	11.78	56.41	10.22	36
2024-02-05 19:30:00:00	584	593.33	0.04	3	15.33	69.58	10.33	35.67
2024-02-05 20:15:00:00	832.4	1058.4	0.04	3.2	9.5	48.56	9.5	29.1
2024-02-05 20:30:00:00	852.33	1076	0.04	3.33	14	65.56	10.67	34
2024-02-05 20:45:00:00	838	1063	0.04	4	11	53.25	10	27
2024-02-05 21:00:00:00	826.25	1052.75	0.03	3.88	8.38	43.4	9.75	32
2024-02-05 21:15:00:00	852.33	1075.67	0.04	4	14.33	65.56	10.5	33.83
2024-02-05 22:00:00:00	813	1041	0.03	5	5	31.95	9	30.5
2024-02-05 22:15:00:00	844.4	1068.6	0.04	5	12.33	58.65	10.2	32.8
2024-02-05 22:30:00:00	828.87	1055.13	0.03	5.07	8.93	45.58	9.73	33.87
2024-02-05 22:45:00:00	848.36	1072.07	0.04	5.29	13.21	61.97	10.36	31.64
2024-02-05 23:00:00:00	842.33	1066.87	0.04	5.47	11.8	56.94	10.33	33.73
2024-02-05 23:15:00:00	834.27	1059.8	0.04	5.8	10	50.13	9.87	30.93
2024-02-05 23:30:00:00	848.13	1072.13	0.04	5.87	13.4	61.96	10.13	31.6
2024-02-05 23:45:00:00	830.87	1056.87	0.03	6	9.2	47.29	9.67	30.33
2024-02-06 00:00:00:00	846.86	1071.14	0.04	6	13.57	60.86	10.43	30.43
2024-02-06 00:15:00:00	829.87	1056	0.03	6.07	9.2	46.39	9.53	31
2024-02-06 00:30:00:00	826.13	1052.8	0.03	6.2	9	43.26	9.53	31.2
2024-02-06 00:45:00:00	842.14	1066.79	0.04	6.57	12.07	56.8	10.14	33.07
2024-02-06 01:00:00:00	825.27	1051.87	0.03	6.6	8.33	42.51	9.4	34.53
2024-02-06 01:15:00:00	833	1058.73	0.04	6.8	10.13	49.04	9.93	32
2024-02-06 01:30:00:00	847.47	1071.4	0.04	6.73	13.2	61.25	10.27	31
2024-02-06 01:45:00:00	824.8	1051.53	0.03	6.93	8.27	42.08	9.47	33.87
2024-02-06 02:00:00:00	838.71	1063.71	0.04	7	11.14	53.76	9.93	31.71
2024-02-06 02:15:00:00	848.13	1072.07	0.04	7	13.2	61.96	10.27	31.73
2024-02-06 02:30:00:00	824.33	1051.13	0.03	7	8.07	41.65	9.53	33.4
2024-02-06 02:45:00:00	837.87	1063.07	0.04	7.2	11.4	53.25	9.93	29.73
2024-02-06 03:00:00:00	841.3	1066	0.04	6.93	11.6	56	9.93	35.47
2024-02-06 03:15:00:00	827.73	1054.2	0.03	7.2	8.73	44.68	9.73	30.13
2024-02-06 03:30:00:00	849.14	1072.86	0.04	7.21	13.36	62.68	10.36	31.14
2024-02-06 03:45:00:00	822.5	1049.5	0.03	7.25	7.25	39.94	9.25	31.75
2024-02-06 04:00:00:00	844.21	1068.57	0.04	7.14	12.64	58.57	10.29	31.21
2024-02-06 04:15:00:00	808.67	1037.33	0.03	7	5.67	28.64	9	27.33
2024-02-06 04:30:00:00	858	1081	0.04	7	15	70.29	11	29.33
2024-02-06 04:45:00:00	843.5	1068	0.04	4.5	12	57.87	10.5	36
2024-02-06 05:00:00:00	840.5	1065.5	0.04	7	12	55.38	10	34.5
2024-02-06 05:15:00:00	846	1070	0.04	2.5	13	60.35	10	30
2024-02-06 05:30:00:00	838.2	1063.4	0.04	3.1	10.9	53.53	9.7	30.2
2024-02-06 05:45:00:00	836	1061.27	0.04	2.47	10.87	51.55	9.93	29.87
2024-02-06 06:00:00:00	825.71	1052.29	0.03	2.71	7.86	42.8	9.71	29.71
2024-02-06 06:15:00:00	849.62	1073.38	0.04	3.25	13.5	63.19	10.42	36.88
2024-02-06 06:30:00:00	841.27	1065.87	0.04	3.2	11.53	56.09	9.98	29.87
2024-02-06 06:45:00:00	842.79	1067.36	0.04	3.43	12.43	57.31	10.29	28.86
2024-02-06 07:00:00:00	399.93	549.73	0.04	3.53	11.4	56	9.93	26.73
2024-02-06 07:15:00:00	461.8	527.47	0.03	3.8	7.33	36.87	9.27	23.87
2024-02-06 07:30:00:00	532.87	696	0.04	4.13	11.6	53.58	10.07	25.2
2024-02-06 07:45:00:00	742.93	867.47	0.04	4.47	11.93	57.42	10.07	27.53
2024-02-06 08:00:00:00	826.36	1052.93	0.03	4.57	8.21	43.46	9.71	28.29
2024-02-06 08:15:00:00	845.73	1069.87	0.04	4.67	12.73	59.83	10.07	30.93
2024-02-06 08:30:00:00	842.2	1066.8	0.04	5	11.8	56.8	10.27	30.53
2024-02-06 08:45:00:00	838.42	1063.58	0.04	4.83	10.83	53.72	9.83	33.75
2024-02-06 09:30:00:00	832	1057.78	0.04	4.56	9.33	48.2	9.67	31.22
2024-02-06 09:45:00:00	836.27	1061.67	0.04	3.4	10.73	51.83	9.87	32.27
2024-02-06 10:00:00:00	847.33	1071.27	0.04	3.33	12.87	61.15	10.27	33.53
2024-02-06 10:15:00:00	825.13	1051.93	0.03	6.93	8.27	42.55	9.6	32.87
2024-02-06 10:30:00:00	841.33	1065.93	0.04	6.73	11.73	56.14	9.93	31.47
2024-02-06 10:45:00:00	848.57	1072.36	0.04	6.14	13.21	62.18	10.5	32.93
2024-02-06 11:00:00:00	830.47	1056.6	0.03	5.73	9.47	46.95	9.53	31.4

2024-02-06 11:15:00:000	830.73	1056.67	0.03	5.13	9.8	47.05	9.87	31.4
2024-02-06 11:30:00:000	835.2	1060.7	0.04	5	10.6	50.91	9.8	30.9
2024-02-06 12:00:00:000	809	1038	0.03	3	5	29.11	9	28
2024-02-06 12:30:00:000	859	1081.5	0.04	3	15.75	70.82	11	32
2024-02-06 12:45:00:000	843.67	1068	0.04	4.08	12.08	58.1	10.42	31.58
2024-02-06 13:00:00:000	838	1063.07	0.04	4.13	10.8	53.25	9.93	32.8
2024-02-06 13:15:00:000	849.2	1072.93	0.04	5.53	13.53	62.57	10.2	32.33
2024-02-06 13:30:00:000	821.09	1048.45	0.03	3.18	7.45	38.92	9.36	28.82
2024-02-06 14:00:00:000	853.89	1077.11	0.04	6	14.56	66.74	10.44	31.56
2024-02-06 14:15:00:000	821.86	1049.14	0.03	3.36	7.64	39.71	9.29	34.64
2024-02-06 14:30:00:000	858.73	1081.27	0.04	6.45	15.55	70.87	10.73	35.91



ISO 9001 : 2015

Industrial Testing Laboratory & Consulting House

(A Govt. Approved Laboratory)

Test Report

Issued to:

M/S ALLIANCE ENVIRONMENT COMPANY
PVT. LTD., 182/9, INDUSTRIAL AREA
PHASE-1, CHANDIGARH

Test Report No. : ITL/MICRO/2401000305-307
Report Issue Date : 01/02/2024
Sample Receipt Date : 27/01/2024
Analysis Date : 27/01/2024 to 01/02/2024
Lab Sample No. & Date : ITL/MICRO/2401000305-307 & 27/01/2024
Reference No : NA
Date : NA

Nature and Description of Sample

Type of Sample

Date of Sample Collection

Location / Source of Sample

Sample Quantity

Sample Condition

Sampling Method

Name of the Sample Collecting Officer

Any Other Information (if any)

: Biological Validation strip
: Biological Validation of Autoclave
: 27/01/2024
: 305-Autoclave capacity 160kg
: 306-Autoclave capacity 160 kg
: 307- Autoclave capacity 160 kg
: 3
: OK
: ITLWI/MIC/32
: ITL Representative
: NA

Test Results

SN	Parameter(s)	Result(s)			Test Method
		305	306	307	
1.	Biological Validation	No growth observed	No growth observed	No growth observed	ITLWI/ MIC/32

Remark: Quarterly Samples Testing Report

-----End of the report-----



AUTHORIZED SIGNATORY

NOTE 1. The results are related to the tested items only 2. Total liability of our laboratory is limited to the invoiced amount 3. Sample will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified 4. Report is not to be produced wholly or in part as an evidence in the court of law and should not be used in any advertising media without the permission in writing from laboratory 5. In case of any reconfirmation of the contents of the test report is required, please contact the authorized signatory of the test report within 15 days of the issue of the test report



Industrial Testing Laboratory & Consulting House

(A Govt. Approved Laboratory)

Test Report

Issued to:
M/S ALLIANCE ENVIRONMENT COMPANY
PVT. LTD., 182/9, INDUSTRIAL AREA
PHASE-1, CHANDIGARH

Test Report No. : ITL/MICRO/2401000308-310
Report Issue Date : 01/02/2024
Sample Receipt Date : 27/01/2024
Analysis Date : 27/01/2024 to 01/02/2024
Lab Sample No. & Date : ITL/MICRO/2401000308-310 & 27/01/2024
Reference No. : NA
Date : NA

Nature and Description of Sample : Biological Validation strip
Type of Sample : Biological Validation of Autoclave
Date of Sample Collection : 27/01/2024
Location / Source of Sample : 308-Autoclave capacity 200kg
 309-Autoclave capacity 200kg
 310- Autoclave capacity 200kg
Sample Quantity : 3
Sample Condition : OK
Sampling Method : ITL/WI/MIC/32
Name of the Sample Collecting Officer : ITL Representative
Any Other Information (if any) : NA

Test Results

SN	Parameter(s)	Result(s)			Test Method
		308	309	310	
1.	Biological Validation	No growth observed	No growth observed	No growth observed	ITL/WI/MIC/32

Remarks: Quarterly Samples Testing Report

-----End of the report-----

AUTHORIZED SIGNATORY



NOTE: 1. The results are related to the tested items only 2. Total liability of our laboratory is limited to the invoiced amount 3. Sample will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified 4. Report is not to be produced wholly or in part as an evidence in the court of law and should not be used in any advertising media without the permission in writing from laboratory 5. In case of any reconfirmation of the contents of the test report is required, please contact the authorized signatory of the test report within 15 days of the issue of the test report.

67

EGL. FERED A. D

UNION TERRITORY
CHANDIGARH ADMINISTRATION.

/IND-457. (C.I.A. II)

Dated:-

20

Shri Nishore Bansal50 Industrial Area,Chandigarh.Subject:- Allotment of sites in the Industrial Area, Chandigarh on
Lease Hold Basis.

Memorandum

Reference your application dated 17-3-1979.

for the allotment of an Industrial Site at Chandigarh.

1. You are hereby allotted the following site/ sites on lease
hold basis on the terms and conditions mentioned hereinafter:-

Site No	Approximate Area.	Premium	Specific Industries: Remarks for which allotted.
1	2	3	4
102		20800/-	Manufacturing of Flush Doors + Building Hardware.
			The area as given in col 2 is approximate and subject to actual measurement. Lease money will be fixed finally in accordance with area and possession of which is delivered to you.

2. A sum of Rs. 1200/- paid by you as 10% of the premium with your application has been adjusted against the 25% of the premium payable by you in respect of the said site. If you accept the allotment, please remit within 30 days of the receipt of this letter a sum of Rs. 4200/- by means of Demand Draft drawn in favour of the Estate Officer, Chandigarh on any schedule Bank at Chandigarh or in cash to complete the payment of 25% of the premium due in respect of the site. In case the allotment is not accepted, please communicate your refusal within 30 days by means of a registered letter A/D. In case you fail to deposit the said amount, the allotment shall be cancelled and the premium paid forfeited to Govt.



3. You will be liable to pay the remaining 75% of the premium within 30 days from the date of allotment.
4. In case you intend to pay the balance premium in instalments, the balance of the premium alongwith the interest thereon at the rate of 6% per annum will be payable in five equated annual instalments, the first instalment being payable at the expiry of one year from the *date* of payment of 25% of the premium. Interest on the ~~balance~~ balance of the price shall accrue from the date of issue of allotment order but no interest will be payable if this balance is paid by you in full within 30 days of the date of receipt of allotment order.
5. In case any instalment is not paid by you by the 10th of the following month in which it falls due, a notice will be served calling upon you to pay the instalment within a month together with a sum not exceeding such amount as may be determined by the Estate Officer by way of penalty for delayed payment. If the payment is not made within the said period or such extended period as may be allowed by the Estate Officer/ Chief Administrator not exceeding three months in all from the date on which the allotment was originally due, the Estate Officer may proceed to cancel the lease and resume the plot under Section 9 of the Capital of Punjab (Development and Regulation) Act, 1952.
6. The site has been allotted to you on lease hold basis for 99 ^{years} ~~years~~ in the first instance. After the expiry of this period lease may be renewed at your option on such terms and conditions as the Govt may decide.
7. The possession of the site will be given to you or to your authorised representative after the payment of 25% of the premium.
8. After making payment of 25% of the premium and taking the possession of the site you will have to execute the lease deed in such manner as may be directed by the Estate Officer, Chandigarh.
9. The site of the building erected thereon shall not be used for the purpose, other than that for which the same has been allotted.
10. You shall construct the building in accordance with the sanctioned plan within one years of the date of allotment failing which the plot will be resumed. The time limit for raising construction may be extended by the Estate Officer/ Chief Administrator if he is satisfied that the failure to complete the building within the said period was due to causes beyond the control of the lessee.

11. 10% of the premium shall be charged extra for corner preferential sites.
12. In addition to the premium in respect of the site allotted to you on lease hold basis you will be required ~~to~~ to pay ground rent at the rate of 2½ % of the premium annually to the Government. The Central Government/ Chandigarh Administration also reserve the right to enhance the rate of ground rent by another 50% after every 33 years of the lease.
13. You shall not sell or otherwise transfer your rights in the site or part thereof for a period of 15 years from the date of completion of the building. If for exceptional reasons you are allowed by the government to transfer your rights in the site to any other party, 50% of the unearned increase in the value of land at the time the plot is allowed to be transferred shall be payable to the Gov. before registering the transfer.
14. No fragmentation of the site shall be permitted.
15. You shall pay all general and local taxes and cesses for the time being imposed or assessed on the site by a competent authority.
16. The terms and conditions of this allotment order shall be in addition to the provisions of the Capital of Punjab (Development & Regulation) Act, 1952 and the rules made thereunder which shall have to be complied with.
17. In the event of your failure to comply with any of the above mentioned terms and conditions of allotment of the site on lease hold basis, the site shall be resumed and the whole amount paid to Government towards premium for the site and as ground rent shall stand forfeited to government.
18. You cannot sublet any portion of the building erected on the said plot (On monthly lease basis) to any other party/person and the building erected on the site shall be used exclusively for the purpose for which it has been allotted.
19. That the minimum area to be constructed out of the site allotted shall be at least 1/3rd of the maximum coverage under the Zoning Plans ^{They} ~~are~~

3-



My
 5/12

20. The date of completion for this purpose will be date of receipt of the application in form D of the Capital of Punjab (Dev & Reg) Act 1952 for permission to occupy the building, subject to the verification of the completion certificate by the undersigned.
21. The right of display of Advertisements on the use of end wall of the end sites and the benefits derived thereon shall vest in/government. The lessee shall not fix any posters and hand bills on any part of the building/verandah nor shall allow the posting of the same.
22. The Government shall not be responsible for levelling the uneven sites.
23. No rebate will be admissible in any case.

Ums
 ESTATE OFFICER
 CHANDIGARH ADMINISTRATION.

No

/IND-

Dated: -

A copy is forwarded to the Finance Secretary, Union Territory, Chandigarh for information.

54 —
 ESTATE OFFICER
 CHANDIGARH ADMINISTRATION.

[Handwritten signature]



संपत्ति प्रबंधन पोर्टल
Property Management System



Property Details

File Number	INDL458	Allotment Letter Date	20/07/1972	Back
Property Number	182/9	Premium	20800.00	
Sector Number	INDUSTRIAL AREA	Possesion Offer Date	05/08/1972	
Sale Criteria	Allotment	Possesion Date	07/08/1972	
Scheme Name	Capital of Punjab(Development Registration) Act Building Rule 1952(6%)	Lease Deed Executed	18/02/1984	
Build Type	PLDT	Lease Deed Regd. Date		
Property Area	2079.97	Lease to Free Hold	NO	
Category	INDUSTRIAL	Conveyance Deed Date		
Sub Category	Industrial Plot	Conveyance Deed Regd. Date		
Tenure Type	Lease Hold	Property Status	Normal	
Auction/Allotment Date				
Allotment Number	8015			

Sr No.	Owner Name	Father/Husband Name	Correspondence Address	Share
1	SH. KISHORE BANSAL	-	IND. AREA, CHD	100.00

Disclaimer :

Neither Estate Office nor NIC is responsible for any inadvertent error that may have crept in the information related to the department, property details etc., being published on website. This does not constitute to be a legal document. The document published is purely provisional and has been provided with sole purpose of the convenience of the owner. In case of any discrepancy, the record maintained with the office shall continue to have precedence over the above information. Further, department or any staff of Estate Office shall not be responsible for any loss to any person caused by any shortcoming, defect or inaccuracy in the information available on website.

[Back](#)

Web Information Manager

Estate Office, Town Hall, Building, Sector 17C, Chandigarh
Land Line No. : 0172-5046634
Email Address : support-estate [at] nic [dot] in

Contact Us

Estate Office, Town Hall
Building, Sector 17C, Chandigarh, 160017
Email Address : aeo-chd [at] nic [dot] in





Chandigarh Administration Hand Book

SUVIDHA



A facility to procedures pertaining to the construction and usage
of buildings in Chandigarh.

Compiled by: Seema Handa, Law Officer, U.T. Chandigarh

Estate Office, U.T. Chandigarh
Town Hall Building, Sector 17, Chandigarh
Phone: 0172-2701900, Fax : 0172-5049651

d) Plinth level inspection shall be mandatory. Once the applicant applies for plinth level inspection, the same shall be done within 15 days failing which there will be deemed clearance for the applicant who can go ahead with the construction. However, officials who fail to inspect the site within 15 days, departmental proceedings and action shall be initiated against them.

(Order/Notification dated 10.2.2010/19.2.2010)

1.14.5 Connection with sewer :

a) No connection of any drain to any sewer or storm water drain shall be made or shall any water borne sanitary or drainage installation or any part thereof be taken into use until and unless the Chief Administrator under rule 18 grants permission to occupy the building.

(Notification dated 22.01.1993 amending Rule -112)

Provided that the Chief Administrator may allow temporary sewer connection at the time of sanction of the building plan for the Government building and the public building only, for the facility of labourers who would be engaged at work at the time.

(Notification dated 17.07.1996 amending Rule 112)

b) As per Rule 112 of the Capital of Punjab (Development and Regulation) Building Rules, 1952, as amended by the Punjab Capital (Development and Regulation) Amendment Rules, 1993 made effective from 22nd January, 1993, no connection of any drain to any sewer or storm water drain shall be made unless the Chief Administrator grants permission to occupy the building.

Prior to this amendment, those who have occupied their buildings after obtaining the sewer connection only, shall not be liable to pay the extension fee, but shall have to obtain the Occupation Certificate.

(Order/Notification dated 14.08.1996)

For regularisation of irregular sewer connections in all buildings in the UT, Chandigarh, the composition fee shall be paid by the allottee /owner of the building for the purposes mentioned below:

(i) Residential Buildings :-

(1) Upto 6 Marlas (150 sq. yards)	-	Rs. 5,000
(2) Above 6 to 10 marlas (250 sq.yards)	-	Rs.10,000
(3) Above 10 to 15 marlas (375 sq.yards)	-	Rs.15,000
(4) Above 15 marla to 1 kanal (500 sq. yards)	-	Rs.20,000
(5) Above 1 Kanal (500 sq. yards)	-	Rs. 30,000

(ii) Industrial Buildings:

(1) Upto one kanal (500 sq.yards) ✓	-	Rs. 30,000
(2) Above one kanal	-	Rs. 50,000

(iii) Semi-Industrial Buildings/Dhaba sites:

(iv) Shop- cum- Flats . - Rs.25,000

(v) SCO single Bay. - Rs.50,000

(vi) SCO two bay/LCR/Hotel sites . - Rs.75,000

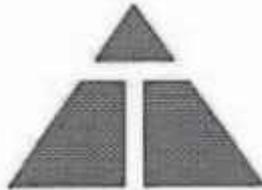
(vii) SCO above two bays/ LCR and Hotels - Rs.1,00,000

(viii) Government/ Societies Buildings - Rs.5 per sq.ft. of and area of each dwelling unit

(ix) Institutional/Educational/Religious Cultural buildings - Rs.10,000 per half acre

(x) Theatre - Rs. 2,00,000.

(Order/Notification dated 12.9.2000)



Alfa-Therm

ALFA-THERM LIMITED

Head Office : 6, Community Centre, Mayapuri, Phase-I, New Delhi-110064 (INDIA)
 Phone : 011- 28115222, 28116222, 28117391, 2811-4748 Fax : 91-11-2811-5396
 E-mail : alfatherm@vsnl.com Web Site : www.alfathermltd.com
 CIN No. : U74899DL1994PLC056781



Date : January 2, 2019

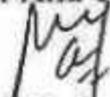
CONFIRMATION ON 2 SECONDS GAS RESIDENCE TIME IN SECONDARY CHAMBERS

Dear Sir,

We hereby certify that the "Alfa-Therm" Oil Fired Incinerator of 200 kgs/hr capacity supplied and installed by us at M/s Alliance Envirocare Company Pvt. Ltd, Plot No. 182/9, Industrial Area, Phase-1, Chahdigarh with 2 seconds gas residence time in secondary chamber.

Thanking you and best regards,

For Alfa Therm Limited


 Raj Nath

Vimta Labs Limited
Registered Office
142, IDA Phase II, Cherlapally
Hyderabad-500 051, Telangana, India
T : +91 40 2726 4141
F : +91 40 2726 3657

Vimta
Driven by Quality. Inspired by Science.

ISSUED TO:

M/S. Alliance Enviro Care Company
Plot No. 182/9, Industrial area, Phase-1
Chandigarh.

Report Number : VLL/VLS/22/20932/001
Issued Date : 2023.04.07
P.O. Number : 0400095697
P.O. Date : 13/02/2023

Page 1 of 1

Sample Particulars	: Stack Connected to Bio Medical Incinerator		
Sampling Date	: 2023.03.21	Sample Registration Date	: 2023.03.23
Analysis Starting Date	: 2023.03.23	Analysis Completion Date	: 2023.04.07
Test Required	: PCDD& PCDF		
Incinerator Capacity	: 200 Kg/Hr		
Fuel Used	: Diesel		
Sample collected by Vimta labs Ltd.			

TEST REPORT

Sr.no.	Parameters	UoM	Results
1	Diameter of Stack	m	0.35
2	Temperature of flue gas	°C	76
3	Velocity of flue gas	m/sec	12.2
4	Volumetric flow rate	Nm ³ /hr	1610
Congeners of Dioxin & Furans		Concentration (ng)	TEF
1	1,2,3,4,6,7,8-HpCDD	1.145	0.01
2	1,2,3,4,6,7,8-HpCDF	0.011	0.01
3	1,2,3,4,7,8-HxCDD	1.365	0.10
4	1,2,3,4,7,8-HxCDF	0.481	0.10
5	1,2,3,4,7,8,9-HxCDF	0.419	0.01
6	1,2,3,6,7,8-HxCDD	0.345	0.10
7	1,2,3,6,7,8-HxCDF	0.120	0.10
8	1,2,3,7,8-PeCDD	0.012	0.50
9	1,2,3,7,8-PeCDF	0.055	0.05
10	1,2,3,7,8,9-HxCDD	0.082	0.10
11	1,2,3,7,8,9-HxCDF	0.019	0.10
12	2,3,4,6,7,8-HxCDF	0.035	0.10
13	2,3,4,7,8-PeCDF	0.011	0.50
14	2,3,7,8-TCDD	0.0051	1.00
15	2,3,7,8-TCDF	0.049	0.10
16	OCDD	0.115	0.001
17	OCDF	0.001	0.001
Totaling TEQ			0.2295
Vstd (Nm ³)			5.36
ng TEQ/Nm ³			0.0428
% Of O ₂ in Flue Gas			13.6
Total Furans & Dioxins (ng TEQ/Nm ³ at 11 % O ₂ Correction)			0.0581
Limits as per as per Schedule II of the Bio-medical Waste Management Rules, 2016			<0.1

Detection Limit: 0.01pg

TEF Toxicity Equivalence Factor by W.H.O.


Dr. SubbaReddy Mallampati
Dy. Manager-Environment

ISSUED TO:

M/S. Alliance Enviro Care Company
Plot No. 182/9, Industrial area, Phase-1
Chandigarh.

Report Number : VLL/VLS/22/20932/001
Issued Date : 2023.04.07
P.O. Number : 0400095697
P.O. Date : 13/02/2023

Page 1 of 1

Sample Particulars : Stack Connected to Bio Medical Incinerator

Sampling Date	: 2023.03.21	Sample Registration Date	: 2023.03.23
Analysis Starting Date	: 2023.03.23	Analysis Completion Date	: 2023.04.07
Test Required	: O ₂ , CO, CO ₂ , NO _x , HCl, Hg & its Compounds and Particulate Matter.		
Incinerator Capacity	: 200 Kg/Hr.		
Fuel Used	: Diesel		
Sample collected by Vimta labs Ltd.			

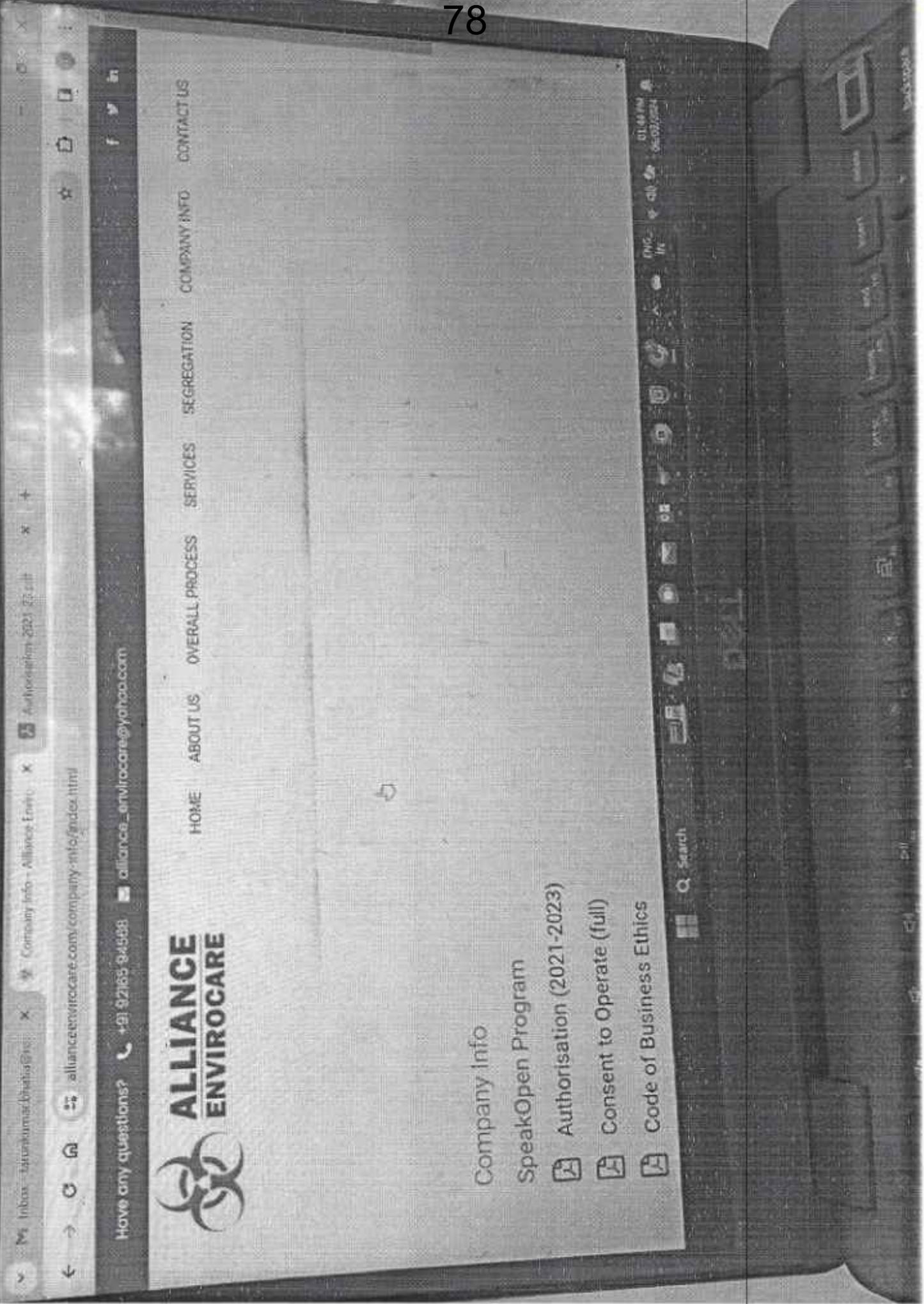
TEST REPORT

Sr.No.	Parameters	UoM	Method of Testing	Results	ELV*
1	Total Stack Height	m	--	30	--
2	Diameter of Stack	m	--	0.35	--
3	Temperature of flue gas	°C	--	76	--
4	Velocity of flue gas	m/sec	USEPA method-2	12.2	--
5	Volumetric flow rate	Nm ³ /Hr		1610	--
6	Oxygen as O ₂	%	By Combustion Analyzer	13.6	--
7	Carbon Di-Oxide as CO ₂	%		7.2	--
8	Carbon Monoxide as CO	mg/Nm ³		72.6	<100.0
9	Hydrogen Chloride as HCl	mg/Nm ³	USEPA Method -26	20.5	50.0
10	Mercury as Hg and its Compounds	mg/Nm ³	USEPA Method -29	0.02	0.05
11	Oxides as Nitrogen as NO _x	mg/Nm ³	USEPA Method -07	47.15	400.00
12	Particulate Matter as PM	mg/Nm ³	USEPA Method 5	39.8	50.0

*Emission Limit Values as per Schedule II of the Bio-medical Waste Management Rules, 2016
Instruments used for Gaseous: Optima 7 Multi Gas Analyzer


Dr. SubbaReddy Mallampati
Dy. Manager-Environment

M/s Alliance Envirocare Company Pvt. Ltd.			
Jan-24			
Date	Total Incinerable Received	Total Autoclavable Received	Total Bacter Received
01-01-2024	3941.000	1821.850	5762.850
02-01-2024	5146.000	1805.320	6951.320
03-01-2024	4929.130	2215.610	7144.740
04-01-2024	2723.600	2121.200	4844.800
05-01-2024	4427.830	2237.670	6665.500
06-01-2024	4632.570	1539.440	6172.010
07-01-2024	1480.200	1771.790	3251.990
08-01-2024	4414.050	3032.220	7446.270
09-01-2024	3808.630	2105.120	5913.750
10-01-2024	3898.350	2086.220	5984.570
11-01-2024	4135.370	2924.790	7060.160
12-01-2024	4561.620	1703.240	6264.860
13-01-2024	4351.870	2441.350	6793.220
14-01-2024	4117.900	2502.990	6620.890
15-01-2024	5474.210	3678.890	9153.100
16-01-2024	3788.770	1718.780	5507.550
17-01-2024	3818.840	3525.000	7343.840
18-01-2024	3655.220	3173.730	6828.950
19-01-2024	4436.970	2336.350	6773.320
20-01-2024	3919.160	2726.470	6645.630
21-01-2024	1464.330	1213.250	2677.580
22-01-2024	3596.660	2346.010	5942.670
23-01-2024	3666.930	2191.910	5858.840
24-01-2024	4306.100	2702.970	7009.070
25-01-2024	4482.550	2570.110	7052.660
26-01-2024	2898.360	1819.960	4718.320
27-01-2024	4592.920	2477.500	7070.420
28-01-2024	3251.040	1445.350	4696.390
29-01-2024	5326.020	2618.260	7944.280
30-01-2024	4508.310	2630.930	7139.240
31-01-2024	3850.420	2426.580	6277.000
Total	123604.930	71910.860	195515.790
Average	3987.256	2319.705	6306.961



Have any questions? +91 92165 34988 alliance_envirocare@yahoo.com



HOME ABOUT US OVERALL PROCESS SERVICES SEGREGATION COMPANY INFO CONTACT US

- Company Info
- Speak Open Program
- Authorisation (2021-2023)
- Consent to Operate (full)
- Code of Business Ethics

01:49 PM 06/02/2024



Chandigarh Pollution Control Committee
Ground Floor, Paryavaran Bhawan, Sector 19-B, Madhya Marg
Chandigarh-160019

Form IV
(See Rule 13)

ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of Health Care Facility(HCF),or Common Bio-medical Waste Treatment Facility (CBMWTF)]

Return No : 480137

Period : 2022

1. Particulars of the Occupier	
(i) Name of the authorized person (Occupier or operator of facility):	Paramjeet Singh
(ii) Name of HCF or CBMWTF:	Alliance Envirocare company Pvt Ltd
(iii) Address for Correspondence:	182/9 Industrial area, Phase I
(iv) Address of Facility:	182/9, Industrial Area, phase-I, Chandigarh Industrial Area I Chandigarh
(v) Tel. No.:	9417043017
(vi) Fax. No.:	0172 - 5085566
(vii) E-mail ID:	alliance_envirocare@yahoo.com
(viii) URL of Website:	www.allianceenvirocare.com
(ix) GPS coordinates of HCF of CBMWTF:	30.703779, 76.797173
(x) Ownership of HCF or CBMWTF:	Private
(xi) Status of Authorization under the Bio-medical Waste Management Rules 2016:	Authorization No.: CPCC/BMW/61/2023/10/8005 Valid Upto: 30/11/2023
(xii) Status of Consents under Water Act and Air Act.:	Valid Upto: 30/11/2023
2. Type of Health Care Facility	
HCF/CBMWTF Type:	CBMWTF
(i) Number healthcare facilities covered by CBMWTF:	943
(ii) No. of beds covered by CBMWTF:	4825
(iii) Installed treatment and disposal capacity of CBMWTF:	7000
(iv) Quantity of BMW treated or disposal by CBMWTF:	5956
3. Quantity of waste generated or disposed in Kg per annum (on monthly average basis)	Yellow Category: 1295548 Red Category: 680659 White Category: 5175 Blue Category: 192537 General Solid Waste: 0
4. Details of the Storage, Treatment, Transportation, Processing and Disposal Facility Details	
(i) Details of the on-site storage facility:	Size: 18720 Capacity: 18000 Provision of on-site storage:

11. Any other relevant information:

N/A

Date : 29/05/2023

Place : Industrial Area 1

Name and Signature of the Head of the Institution



Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,
Sector 19-B, Chandigarh

Consent No. CPCC/RSBWTF/1237/2019/158/3258

Dated: 31/01/19

Consent to operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

Consent is granted to M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-1, Chandigarh located in the area declared under the provisions of the Water Act/Air Act subject to the following terms and conditions:-

- The Consent to operate is valid upto 30.11.2023.**
- The Consent is valid for running a Bio-Medical Waste Treatment Facility for treatment of Incinerable & Non-Incinerable Bio-medical Waste generated in U.T. Chandigarh with proposed gross capital investment of Rs. 200.5 Lacs only.

Components	Maximum Quantity
Incinerable Bio-medical Waste	3000 Kg/day
Non-Incinerable Bio medical Waste	3000 Kg/day

- The Consent to operate has been approved by CPCC from pollution angle and the unit shall obtain all other formal consents from other concerned departments like Electricity Department, Food & Safety Department, Estate Office and Fire Department etc. (if needed).
- The unit shall comply with the condition imposed by SEIAA in the Environmental Clearance is required under EIA Notification.
- The unit shall obtain prior permission from CPCC before expansion/modification/up-gradation of the process/plant/machinery
- The authorized person of the unit shall intimate the CPCC before closing of the unit.
- Conditions under the Water Act:**

- The daily quantity of trade effluent from the unit shall not exceed **1.8 KLD**
- The daily quantity of sewage from the unit shall not exceed **1.2 KLD**
- The daily quantity of water consumption shall not exceed **3.0 KLD**
- Sewage/Effluent Treatment:**

The applicant shall maintain comprehensive treatment system as per the submitted drawings and shall treat trade effluent with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal:

Parameters	Permissible Limits
pH	Between 6.5 and 9.0
Suspended Solids	100 mg/l
BOD	30 mg/l
COD	250 mg/l
Oil & Grease	10 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

The effluent should meet the general standards as laid down in the Environmental Protection Rules, 1986, before disposal into the sewerage system

8. **Conditions under the Air Act:**

- (i) The applicant shall provide the chimney/stack of the following specification:-

Chimney/stack attached to	Height of stack	Location
01 No. Incinerator (200 Kg/hour)	30 meter from the ground level	M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh
DG Set (160 KVA capacity)	2.0 meter from roof top	-do-
01 No. Baby Boiler (200 Kg. capacity)	11 meter from the ground level.	-do-

- (ii) The applicant shall operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

Air Standards:-

S.No.	Stack attached to	Parameter	Permissible Limits
1.	DG Set	Particulate Matter (PM)	150 mg/Nm ³

Noise Standards (manufactured on or after the 1st January, 2015) :-

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the 1st January, 2015 shall be 75 dB(A) at 1 meter from the enclosure surface.

Incinerator shall meet the following operating and emission standards:

A. Operating Standards:

1. Combustion Efficiency (CE) shall be at least 99.00%
2. The Combustion Efficiency is computed as follows:-

$$C.E = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be 800^o C and the secondary chamber shall be minimum of 1050^o C or 50^o C.
4. The secondary chamber gas residence time shall be at least two seconds.

B. Emission Standards:

Parameters	Concentration
1. Particulate Matter (PM)	50 mg/Nm ³
2. Nitrogen Oxides NO and NO ₂ expressed as NO ₂	400 mg/Nm ³
3. HCL	50 mg/Nm ³
4. Total Dioxins & Furans	0.1 ngTEQ/NM ³ (at 11% O ₂)
5. Hg and its compounds	0.05 mg/Nm ³

- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

- Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility. However, it may be disposed of in municipal landfill, if the toxic metals in incineration ash are within the regulatory quantities as defined under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.
- Only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- The occupier or operator of a bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under Environment Protection Act, 1986 and a record of such analysis results shall be maintained and submitted to the prescribed authority i.e. CPCC. In case of dioxins and furans, monitoring should be done once in a year.
- The occupier or operator of the bio-medical waste treatment facility shall install Continuous Emission Monitoring System (CEMS) for the parameters as stipulated by CPCB in authorization and transmit the data real time to the servers at Chandigarh Pollution Control Committee and Central Pollution Control Board.
- All monitored values shall be corrected to 11% Oxygen on dry basis.
- Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- The occupier or operator of Bio medical Waste Treatment Facility incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (1) When operating a gravity flow autoclave, medical waste shall be subjected to:
 - (i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (2) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
 - (i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;
- (3) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were

reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

- (4) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (5) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions. The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.
- (6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. The occupier or operator of a common bio medical waste treatment facility shall conduct this test during autoclaving of each batch and records in this regard shall be maintained.
- (7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillusstearothermophilus* spores using vials or spore Strips; with at least 1×10^6 spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121o C or a pressure less than 15 psi. The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.

D) SHREDDER

Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:

- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
- (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
- (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
- (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles.

- blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
- (v) The shredder blade shall be of non-corrosive and hardened steel;
 - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
 - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
 - (viii) In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
 - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
 - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
 - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
 - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste; Revised Guidelines for Common Bio-medical Waste Treatment Facilities 13
 - (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
 - (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
 - (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

9. Unit shall comply with the revised guidelines for Bio-medical Waste Incinerator issued by Central Pollution Control Board, Delhi.
10. The applicant shall take adequate measures for control of noise from its own sources so as to comply with the standards laid down under relevant Acts/Rules.
11. Unit shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
12. **By granting consent to operate, CPCC is not making any commitment regarding providing bio-medical waste of any/all health care facilities to the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd.**
13. Unit shall make standby arrangement for treatment of incinerable/non-incinerable bio-medical waste in case of any failure of machinery/equipment.
14. Bio-medical Waste Treatment Facility may have agreement with any Health Care Facility of Chandigarh as per rates mutually agreed by both parties.
15. In case of any dispute with respect to rates charged or any other matter, matter will be referred to District Level Task Force (Constituted by the Chandigarh Administration vide no. SA/ED/2011/146-155 dated 04.02.2011) for implementation and monitoring of Bio-medical Waste Rules in Chandigarh for final decision on the same. Decision will be binding on Bio-medical Waste Treatment Facility.
16. Applicant shall further get the samples of waste water/noise/emissions analyzed quarterly from the laboratory recognized by the CPCC/SPCB/CPCB/MoEF&CC under intimation to this office. Test report shall be sent to CPCC.
17. The unit shall regularly submit the environmental statement in the prescribed form-V for the previous financial year not later than 30th of September every year to CPCC.
18. This consent to operate is issued from pollution angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the

conditions laid down in all other laws for the time-being in force, rests with the unit/project proponent.

19. That, notwithstanding anything provided here in above, Chandigarh Pollution Control Committee shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and make such variation as it deemed fit for the purpose of Air Act and Water Act.
20. Unit will install the CCTV camera (PTZ camera) at the appropriate location in the premises which should be connected with the server of Chandigarh Pollution Control Committee and Central Pollution Control Board.
21. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibilities of the unit.
22. The unit shall submit a yearly certificate to the effect that no addition/upgradation/modification/modernization has been carried out during the previous year otherwise the unit shall apply for the varied consent.
23. Any amendments/revisions made by MoEF&CC and CPCB in the permissible limits for discharges shall be applicable to the unit from the date of such amendments/revisions.
24. Any upset conditions in the plant/plants of the unit, which is likely to result in increased effluent and/or results in violation of the standards lay down by the Board shall be reported to the CPCC immediately failing which any stoppage and upset conditions that come to the notice of CPCC and its officers, will be deemed to intentional violation of the conditions of consent.
25. The authorised outlet and mode of disposal shall not be changed without prior written permission of the Committee.
26. The unit shall provide the electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of daily reading and submit the same to CPCC by 5th of the following month.
27. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
28. Solids, Sludge, Filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
29. The unit shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/effluent treatment plant.
30. The unit shall ensure that its treatment capacity and quantity of bio-medical waste do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Committee.
31. Unit shall apply for renewal of consent in the prescribed form atleast 90 days before the date of expiry of this consent order.
32. The unit shall provide separate energy meter and water meter and maintain a proper record of its running electricity consumption, date and time of operation, break down if any and other related activities etc. in Logbook as per format enclosed at 'annexure-A'.

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE - EFFLUENT/ EMISSIONS/ HAZARDOUS WASTE

- a) Any upset conditions in operations/process in the premises, which may cause increased effluent or result in violation of standards prescribed in the Consent Order be reported to the Chandigarh Pollution Control Committee at the first instance.

- b) The applicant shall practice good housekeeping. All pipes/valves/drains/ conduits/sewers shall be kept leak proof. Floor washings from operation/ process area shall not be allowed to find their way in storm-water drains or open areas. The unit shall not throw any solid waste in open inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- c) The applicant shall go in for recycling/reuse of water as far as practicable to minimize the discharge of wastes into the environment and shall work to adopt clean technology to reduce the generation of environmental pollutants.
- d) The unit shall take necessary steps to ensure that noise pollution is not caused from its operations to the nuisance of the public or workers. The unit shall not burn any material on the road side and/or inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- e) This consent stands cancelled if there will be any encroachment of Government land by the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd..
- f) The unit i.e. M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.

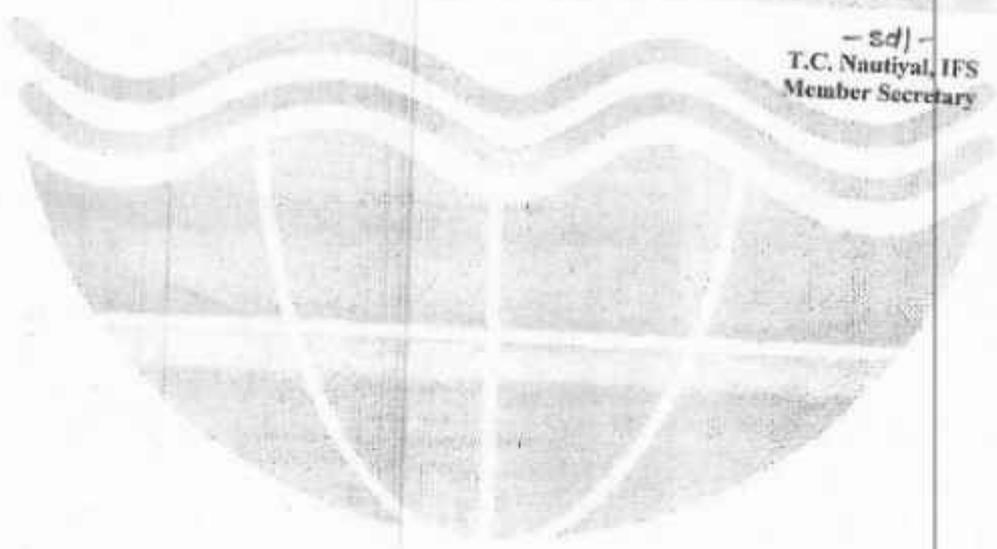
[Signature]
 T.C. Nautiyal, IFS
 Member Secretary

Endst. No. CPCC/RSBWTF/1237/2019/

Dated :

A copy is forwarded to the Estate Officer, U.T., Chandigarh with the information that consent to the unit (M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh) has been granted from pollution angle only and you may check use/misuse and other aspects related to your department at your end and take action accordingly (if required).

- sd/-
 T.C. Nautiyal, IFS
 Member Secretary



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, CHANDIGARH
 Ministry of Environment, Forest & Climate Change, Government of India
 O/O Deptt. of Environment, 3rd Floor, Paryavaran Bhawan
 Sector 19 B, Chandigarh

TEL. 0172-2700065

No. 3056

Dated: 6/12/17

To

✓ M/S Alliance Envirocare Co. Pvt. Ltd.
 Plot No. 182/9, Phase-I
 Industrial Area, Chandigarh

Subject: Environmental Clearance (EC) to Alliance Envirocare Co. Pvt. Ltd., for the installation of Incinerator in the Biomedical Waste Treatment Facility, at Plot No. 182/9, Industrial Area, Phase 1, Chandigarh

This has reference to your proposal No. SIA/CH/MIS/16449/2016 seeking prior environmental clearance under the EIA Notification dated 14.09.2006 and amendments thereof. The proposal was considered by the Expert Appraisal Committee (EAC) in its 34th meeting held on 27th Oct 2017 and recommendations for the grant EC was forwarded to U.T., Environment Impact Assessment Authority (SEIAA), Chandigarh dated 16th Nov 2017. The project was considered by the SEIAA, Chandigarh in its 12th meeting held on 27th Nov 2017 and the details of the project as per the documents submitted and presented during the aforesaid meetings are as under:

The proposed project is the upgradation of existing Biomedical Waste Treatment Facility by installation of a new incinerator & Baby boiler having capacity 200kg/hrs each along with APCD device and proposed capital cost of the project is 98.60 Lacs. The project falls under Category "B" projects of activity 7(da) as per EIA Notification dated 14th Sept 2006 and its subsequent amendments dated 17th April 2015, under Bio-Medical Waste Treatment Facilities. The site proposed for the installation of incinerator at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh, lies near Long: 76° 47' 48.72" East and Lat: 30° 42' 04.80" North and is at an Altitude of about 329 m above mean sea level. The project is located within notified industrial area. Other details are as follows:

Water Requirement: The fresh water requirement of proposed project will be 7.0 KLD, which include 2.0 KLD for domestic purposes and 5.0 KLD for floor & vehicle washing. The waste water generated from floor & vehicle washing will be treated through ETP and domestic waste water will be discharged to public sewer. The treated waste water from ETP will be re-used in venturi scrubber attached with Incinerator.



Waste Water Generation: The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is re-circulated back into venturi scrubber followed by a flooded scrubber with water quenching arrangement and most of the water used is in terms of make-up water. The water discharged regularly within suitable period of time by the process of blow down from venturi and scrubber, shall be treated in the ETP. This water also shall meet the wastewater discharge standards for sewage system.

Air Emission & Air Pollution Control Measures: The air emission from the proposed facility would be SPM, SO₂, NO_x and HCl from Incinerator stack. To control air emission Venturi scrubber as a pollution control system with adequate stack height will be installed. The project proponent will install alkali scrubber as air pollution control device on incinerator. A silent DG set having 80 KVA capacity will also install, in case of non-availability of power.

Solid Waste Generation & Disposal: Incineration ash, used oil and ETP sludge will be generated from proposed facility. Used oil will be re-used as a lubricant in the machineries within the premises only. Incineration ash and ETP sludge will be sent to the authorized Secure Land Fill.

Power Requirement: The power requirement of the plant will be 90 KW. Diesel generator set would be provided as standby arrangement for power with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirements under the Environment (Protection) Rules, 1986.

During appraisal of the project, the SEAC, Chandigarh in its 33rd meeting dated 11th Sept 2017 asked the project proponent to update the name of project as per the issued TOR by SEIAA, Chandigarh dated 8th Aug 2017 and to submit justification regarding the requirement of lesser land (as required in the latest guidelines issued by CPCB, New Delhi) for the project alongwith an undertaking regarding compliance of all the conditions mentioned in Bio-Medical Waste management Rules, 2016.

The project proponent had submitted the required undertaking vide letter No. AECPL/CHD/090/2017-18 dated 3rd Oct 2017 and intimated that to comply with the guidelines of CPCB, New Delhi regarding minimum land requirement (0.5 acre), a plot adjacent to the current site (182/10, Industrial Area, Phase I, Chandigarh) has been acquired having address 182/9, Phase-I, Industrial Area, Chandigarh on initial lease of 10 years measuring 2,080 square yards, which is equivalent to 0.5 acre. Accordingly, a new lay out plan of purposed incinerator and other waste treatment technologies in the new plot i.e. 182/9, Phase-I, Industrial Area, Chandigarh has also been submitted.

The SEAC, Chandigarh after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its

observations had recommended the grant of environmental clearance to the above mentioned project at the new site i.e. Plot No. 182/9, Industrial Area, Phase-I, Chandigarh; subject to compliance with the EMP and other stipulated conditions. Accordingly, the SEIAA, Chandigarh (UT) hereby accords necessary environmental clearance to Alliance Envirocare Co. Pvt. Ltd. for the installation of Incinerator in the Biomedical Waste Management Facility, at Plot No. 182/9, industrial Area, Phase 1, Chandigarh, under category 7(da) of EIA Notification, 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

Part A. General Conditions:

That this environmental clearance is subject to obtaining prior clearance from forestry and wildlife angle including clearance from the Standing committee of National Board for Wildlife, as applicable and if required under Eco Sensitive Zone Notification (Chandigarh). It is categorically stated that grant of environmental clearance would not necessarily imply that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance shall be considered by the respective authority on merit and decision taken. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle, shall be entirely at the cost and risk of the project proponent and SEAC/SEIAA shall not be responsible in this regard, in any manner.

- I. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report & Environment Management Plan by project proponent and details mentioned above from page 1 to 3, approved by SEAC, must be ensured.
- II. All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.
- III. A proper record showing compliance of all the conditions of environmental clearance shall be maintained and made available at site at all the times.
- IV. Consent for Establishment shall be obtained from the CPCC, Chandigarh under the Air and Water Act for the new site i.e. 182/9, Industrial Area, Phase I, Chandigarh and a copy shall be furnished to the SEIAA, Chandigarh before taking up any activity at the site.
- V. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by project proponents from the competent authorities and from other statutory bodies, as applicable



- VI. The Air Pollution Control Devices should be put in place to ensure compliance of emission standards as prescribed in Bio-Medical Waste Management Rules, 2016. Stack height shall be 35 m above the ground level.
- VII. Biomedical Waste shall be collected from various health Care Facilities segregated in color coded containers as per Biomedical Waste (management and Handling) rules, 2016 and the collected waste shall be transported in specially designed closed vehicle for treatment and disposal.
- VIII. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
- IX. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
- X. Transportation and handling of Bio-Medical Wastes shall be as per the Bio-Medical Waste Management Rules, 2016 including the section 129 to 137 of Central Motor vehicle Rules, 1989.
- XI. The leachate, if any, from the facility shall be collected and treated in the Effluent Treatment Plant to meet the prescribed standards before disposal.
- XII. Applicant should ensure installation of photovoltaic cells (solar energy) for lighting in common areas alongwith LED light fixtures, and other energy efficient plant machineries and equipments.
- XIII. Applicant should have two storage rooms separately for treated and untreated waste.
- XIV. Ash from Incineration and Sludge from Effluent Treatment Plant shall be disposed off in nearest TSDF through authorized vendor/ recyclers. Used oil will be properly stored and would be sold as per Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016.
- XV. Only low sulphur fuel like Light Diesel Oil or Low sulphur heavy Stock or Diesel, Compressed natural Gas, Liquefied natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- XVI. Process effluent/any waste water should not be allowed to mix with storm water.
- XVII. Suitable masking agents, Ecosorb (organic and biodegradable chemical) and alumina shall be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
- XVIII. Applicant will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, Applicant is not allowed to use poly and plastic bags.
- XIX. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.

- XX. Applicant shall ensure to conduct quarterly health check up of workers working in the plant.
- XXI. Incinerator should be properly interlocked with venture scrubber to control air pollution.
- XXII. Applicant will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
- XXIII. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
- XXIV. Necessary provision shall be made for fire-fighting facilities within the complex.
- XXV. Incineration plants shall be operated (combustion chambers) strictly within such temperature, retention time and turbulence, as per the conditions mentioned in Bio-Medical Waste Management Rules, 2016 and prescribed by Chandigarh Pollution Control Committee.
- XXVI. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of Senior Executive.

Part B. Specific Conditions:

- I. The project authorities should comply with the provisions made in the Bio-medical waste management Rules-2016, Revised Guidelines-2016 issued by CPCB New Delhi, Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016, Manufacture, Storage and Import of Hazardous Chemicals rules 1989, as amended and the Public Liability Insurance Act for handling of hazardous chemicals etc.
- II. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- III. The applicant will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by him in Form-I, Final EIA reports and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.
- IV. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. The ambient noise levels should conform to the standards prescribed under EPA rules, 1989 & its amendments.



- V. Adequate measures shall be adopted to ensure industrial safety. Proper fire detection & protection systems shall be provided to control fire and explosion hazards. The implementation and monitoring of Environmental Management Plan and Disaster Management Plan should be carried out by diverting at-least Rs. 15 Lacs, as submitted in the EIA report.
- VI. Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (minimum 35 meters) to control particular emission within $50\text{mg}/\text{Nm}^3$. Continuous Online Stack Monitoring System should be installed and data connectivity must be provided to CPCPC's server.
- VII. Log-books shall be maintained for disposal of all type hazardous wastes and shall be submitted with the compliance report.
- VIII. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by CPCB.
- IX. Untreated domestic effluent should not be discharged into open drain. The domestic effluent should be treated in a well designed septic tank with soak pit. As soon as the sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in STP.
- X. Applicant should also install Internet Protocol PTZ camera with night vision facility along with minimum 05X zoom.
- XI. Project Proponent has to strictly follow the direction/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
- XII. Project proponent should carryout periodical ground water/soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
- XIII. Treated flue gas emissions discharge through stack to atmosphere shall always be less than or equal to the parameters specify emission standards notified by CPCB.
- XIV. Occupational health surveillance program shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall also be provided and the regular medical test records of each employee shall be maintained separately.
- XV. It is recommended that project proponent may explore the possibility of using waste stubble/agricultural waste/biomass briquettes for preheating of boiler. Also, the project proponent may improve the energy efficiency of the setup by utilizing the heat of flu gas for preheating of autoclave.
- XVI. The Project Proponent shall publish at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance

- letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) and a copy of the same shall be forwarded to the Regional office, MoEF&CC Gol, Chandigarh.
- XVII. The Project Proponent has to upload only soft copy of half yearly compliance report of the stipulated prior environmental clearance terms and conditions including results of monitored data on 1st June and 1st December of each calendar year on MoEF&CC web portal – <http://www.environmentalclearance.nic.in>.
- XVIII. It shall simultaneously be sent to the Regional office of MoEF&CC, the respective Zonal office of CPCB and the SPCB.
- XIX. Full cooperation should be extended to the Officers and staff from the Ministry and its Regional Office at Chandigarh/ the CPCB/ the CPCC during monitoring of the project.
- XX. The SEIAA of Chandigarh reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXI. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986 the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- XXII. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- XXIII. The validity of the EC shall be as per the provisions of EIA Notification, 2006 and its amendments time to time, subject to the following: Expansion or modernization in the project, entailing capacity addition with the change in process and or technology and any change in product-mix in proposed mining unit shall require a fresh Environment Clearance.


 (SANTOSH KUMAR, IFS)
 Member Secretary,
 SEIAA, Chandigarh

Endst. No. SA-ED

Dated:-

A copy is forwarded to the following for information and necessary action:-

1. The Director (EIA Division), Ministry of Environment, Forest & Climate Change, New Delhi
2. The Additional Principal Chief Conservator of Forest, Regional Office, Ministry of Environment, Forest & Climate Change, Chandigarh
3. The Director (EIA), Northern Region Office, Ministry of Environment, Forest & Climate Change, Chandigarh
4. The Secretary Environment, Chandigarh Administration
5. The Conservator of Forests, U.T., Chandigarh
6. The Member Secretary, Chandigarh Pollution Control Committee, U.T., Chandigarh
7. The Chief Architect, U.T., Chandigarh
8. Member Secretary, SEAC, U.T., Chandigarh
9. Circular File

(SANTOSH KUMAR, IFS)
Member Secretary,
SEIAA, Chandigarh



Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,
Sector 19-B, Chandigarh

Authorization No. CPCC/RSBWTF/1237/2019/130/3258

Date: 31-01-19

1. M/s Alliance Envirocare Company Pvt. Ltd. is hereby granted an authorization under Rule 6 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environmental Protection Act, 1986 to operate a facility for storage & disposal of hazardous waste on the premises situated at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh.
2. The authorization is granted to operate a facility for storage & disposal of hazardous waste.
3. The authorization is valid upto 30.11.2023
4. The authorization is subject to the conditions stated below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorization

- i) The authorization shall comply with the provision of the Environment (Protection) Act, 1986, and the rules made thereunder.
- ii) The applicant shall handle hazardous wastes as specified below:

Category of Hazardous Waste	Authorized mode of disposal or recycling	Type of Wastes	Quantity Disposal
35.3 of Schedule-I	Through TSDF	Chemical Sludge from waste water	30 Kg/year
37.2 of Schedule-I	do	Ash Incinerator	100 kg/day
5.1 of Schedule-I	Through authorized recycler	Used Oil	50 Ltr/year

- iii) Treatment: NIL
- iv) This authorization does not allow any import of hazardous or recyclable waste unless separate permission is obtained from the Board/Committee.
- v) The occupier shall maintain records of hazardous and other wastes generated and their disposal in Form 3 and shall send return to Chandigarh Pollution Control Committee in form 4 by 30th June of every year for the preceding period April to March.
- vi) Handling, Storage & Labelling : Proper hazardous waste handling & storage area should be constructed with the following specifications:-
 - a) The hazardous waste must be stored in an environmentally sound manner. The storage area should be fenced properly and a sign board indicating "DANGER" and "HAZARDOUS WASTE" sign and nature of the waste shall be placed at storage site.
 - b) On site storage of hazardous waste/spent oil in sealed drums placed on impervious floor under covered shed is permitted for a maximum period of 90 days unless otherwise specially permitted.
 - c) The occupier generating hazardous waste shall provide the required safety mask, goggles, hand gloves, gum boots etc. to the workers handling the hazardous waste. The

- occupier shall impart training to the personnel/workers for handling and storage of hazardous waste.
- The storage facility should have an appropriate containment system as per the "Spill Prevention, Control and Counter Measures Plan" approved by the SPCB/PCC.
 - Each container holding hazardous wastes shall be marked "HAZARDOUS WASTE" and "HANDLE WITH CARE" to be prominent and written in red colour, in English, Hindi and in Vernacular language (s) with background colour of label - fluorescent yellow. The Label should be of non-washable material and weather proof.
 - The occupier shall be responsible for any damage of life/ or property during storage of his waste.

vii) **Transportation & Disposal:**

- The occupier shall not rent, lend, dispose, transfer or otherwise transport the hazardous waste without obtaining prior permission of Committee.
- An occupier who transports or offers for transportation, hazardous wastes for off-site treatment, storage or disposal, must prepare a manifest, in seven copies, and must designate on the manifest one facility, which is permitted to handle the waste described on the manifest:-

(1) The sender of the waste shall prepare seven copies of the manifest in **Form 10** comprising of colour code indicated below and all seven copies shall be signed by the sender.

Copy number with colour code	Purpose
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board or Committee after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board after treatment and disposal of hazardous waste.
Copy 6 (Blue)	To be sent by the receiver to the sender after treatment and disposal of hazardous waste.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State after treatment and disposal of hazardous waste.

- The sender shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall prepare an additional copy each for intimation to such State and forward the same to the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
 - No transporter shall accept hazardous wastes from an sender for transport unless it is accompanied by copies 3 to 7 of the manifest.
 - The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver of the facility along with the waste consignment.
 - The receiver after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (Pink) shall be retained by the receiver.
 - The copy 7 (Grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another state.
- c) The unit shall sell the recyclable Hazardous Waste to only those parties having valid registration as Recycler/Reprocessor with environmentally sound management facilities. The unit shall submit the compliance report to the committee.

- d) The packing, labeling and transportation of Hazardous Waste shall be in accordance with the provisions of the Hazardous Waste Management and Handling Rules, 1989.
- b) This authorization does not allow any import of hazardous or recyclable waste unless separate permission is obtained from the Board/Committee.
- c) It is the duty of the authorized person to take prior permission of the Chandigarh Pollution Control Committee before closing down the facility.
- d) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Chandigarh Pollution Control Committee.
- e) The occupier shall take steps wherever feasible, for reduction in hazardous waste generated.
- f) The unit shall not rent, lend, dispose, transfer or otherwise transport the hazardous waste without obtaining prior permission of Chandigarh Pollution Control Committee.
- g) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of the authorization.
- h) An application for the renewal of an authorization shall be made in Form-I before its expiry.
- i) The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios as spillages, leakages, fire, etc. and their possible impact and also carry out mock drill in this regard at regular interval of time.
- j) The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- k) The imported hazardous and other waste shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- l) The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- m) The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- n) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- o) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.


T.C. Nautiyal, IFS
Member Secretary



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

(Formerly known as Eco Laboratories & Consultants Pvt. Ltd.)

TEST REPORT



ULR No. : TC1181823000002005F		Test Report No. : NSTL301223NA017	
Type of Sample : Emission Stack- Bio Medical Waste Incinerator			
Name & Address of Customer	Alliance Envirocare Company Pvt. Ltd. 182/9, Industrial Area Phase-1 Chandigarh	Work Order No. & Date	0400106477 Dt: 15/12/2023
		Customer reference No. (if any)	NA
		Date of Sampling	30/12/2023
Sampling Protocol	IS 11255, CPCB: LATS/80/2013-14	Date of Sample Receipt	30/12/2023
Mode of Collection of Sample	Sampling by laboratory	Period of Analysis	30/12/2023 To 06/01/2024
Source of Emission	Incinerator Stack (200 Kg/hr)	Date of Reporting	06/01/2024
Stack Description	Single, Circular & Metal	Fuel Used	LDO
Point of Sample Collection	From Port Hole after APCD	APCD Details (if provided)	Refer Below
Standard/Specification	Stack Emission- BMWM 2016: Schedule II		
Testing Location	On Site & Permanent Facility		

RESULTS

I. Chemical Testing

1. Atmospheric Pollution (Stack Emission)

S.No.	Test Parameters	Unit	Result	Limiting Concentration	Detection Limit	Test Method
1	Particulate Matter at 11% O ₂ Corr.	mg/Nm ³	41	50	5	IS 11255 (Part 1)
2	Oxides of Nitrogen as NO _x at 11% O ₂ Corr.	mg/Nm ³	213	400	5	EL/SOP/FGA/01
3	Mercury as Hg	mg/Nm ³	BDL	0.05	0.01	USEPA Method 29
4	Carbon Monoxide at 11% O ₂ Corr.	mg/Nm ³	69	-	5	EL/SOP/FGA/01
5	Carbon Dioxide as CO ₂	%	4.9	-	-	EL/SOP/FGA/01
6	Oxygen as O ₂	%	15.1	-	1	EL/SOP/FGA/01
7	Volumetric Flow Rate	Nm ³ /hr	2983	-	10	EL/SOP/FGA/01
8	Combustion Efficiency	%	99.8	Min. 99%	-	IS 11255 (Part 3) EL/SOP/FGA/01

Remarks :

*Bag House Filter Ceramic Candle Filter 360

OTHER INFORMATION

Abbreviation :

ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable

Terms & Conditions :

Please refer terms and conditions on backside of Test Report (Page-1)

End of Report



Authorized Signatory-Chemical

Stack- EL-FMT-7.8.2-SW

ECO BHAWAN

E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

Page No. 1/1

0172-4616225 9781303109 contact@ecoparyavaran.org | md@ecoparyavaran.org www.ecoparyavaran.org



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

(Formerly known as Eco Laboratories & Consultants Pvt. Ltd.)

TEST REPORT

ULR No. : NA		Test Report No. : NSTL301223NA017/A	
Type of Sample : Emission Stack- Bio Medical Waste Incinerator			
Name & Address of Customer	Alliance Envirocare Company Pvt. Ltd. 182/9, Industrial Area Phase-1 Chandigarh	Work Order No. & Date	0400106477 Dt.: 15/12/2023
		Customer reference No. (if any)	NA
Sampling Protocol	IS 11255, CPCB: LATS/80/2013-14	Date of Sampling	30/12/2023
Mode of Collection of Sample	Sampling by laboratory	Date of Sample Receipt	30/12/2023
Source of Emission	Incinerator Stack (200 Kg/hr)	Period of Analysis	30/12/2023 To 06/01/2024
Stack Description	Single, Circular & Metal	Date of Reporting	06/01/2024
Point of Sample Collection	From Port Hole after APCD	Fuel Used	LDO
Standard/Specification	Stack Emission- BMWM 2016: Schedule II	APCD Details (if provided)	Refer Below
Testing Location	On Site & Permanent Facility		

RESULTS

I. Chemical Testing

1. Atmospheric Pollution (Stack Emission)

S.No.	Test Parameters	Unit	Result	Limiting Concentration	Detection Limit	Test Method
1	Hydrochloric Acid at 11% O ₂ Corr.	mg/Nm ³	7.2	50	10	USEPA Method 26A

Remarks :

*Bag House Filter Ceramic Candle Filter 360
This report is the part of Test Report No. NSTL301223NA017.

OTHER INFORMATION

Abbreviation :

ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable
Please refer terms and conditions on backside of Test Report (Page-1)

Terms & Conditions :

End of Report

Stack-EL-FMT-7&1-SW

Authorized Signatory-Chemical



ECO BHAWAN E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

☎ 0172-4616225 ☎ 9781303109 ☎ contact@ecoparyavaran.org | md@ecoparyavaran.org 🌐 www.ecoparyavaran.org



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

(Formerly known as Eco Laboratories & Consultants Pvt. Ltd.)

TEST REPORT



ULR No. : TC1181823000001996F		Test Report No. : NEFL301223NA013	
Type of Sample : Effluent			
Customer Name	Alliance Envirocare Company Pvt. Ltd.	Work Order No. & Date	0400106477 Dt.: 15/12/2023
Address	182/9, Industrial Area Phase-1 Chandigarh	Customer reference No. (if any)	NA
		Date of Sampling	30/12/2023
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Sample Receipt	30/12/2023
Sample Collection Mode	Sampling by laboratory	Period of Analysis	30/12/2023 To 06/01/2024
Testing Location	Permanent Facility	Date of Reporting	06/01/2024
Sampling Location	After Sand & Carbon Filter (ETP Outlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specification	Effluent- Public Sewers: EPA1986 Schedule VI		
Packing, Markings, Seal & Qty.	10+2 litre Plastic & 1 litre Glass Bottle Marked D/30/02		

RESULTS

I. Chemical Testing

1. Pollution & Environment (Effluent)

S.No.	Test Parameter	Unit	Result	Standard	Detection Limit	Test Method
1	Total Suspended Solids	mg/l	35	600	5	IS 3025 (Part 17)
2	pH @ 25 °C	°C	7.43	5.5-9.0	0.5	IS 3025 (Part 11)
3	Oil & Grease	mg/l	6.6	20	4	IS 3025 (Part 39)
4	Biochemical Oxygen Demand (BOD)	mg/l	22	350	2	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD)	mg/l	130	-	4	IS 3025 (Part 58)
6	Bioassay	-	93% survival of fish after 96 hours in 100% effluent.	90% survival of fish after 96 hours in 100% effluent	-	IS 6582

Remarks : NA

OTHER INFORMATION

Abbreviation :

ULR: Unique Lab Report, BDL: Below Detection Level, NA: NOT Applicable

Terms & Conditions :

Please refer terms and conditions on backside of Test Report (Page-1)

End of Report



Umesh Kumar
Authorized Signatory-Chemical

Document No. EL-FMT-7.8.2-01 Test Report

Page No. 1/1

ECO BHAWAN E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

☎ 0172-4616225 ☎ 9781303109 ☎ contact@ecoparyavaran.org | md@ecoparyavaran.org ☎ www.ecoparyavaran.org

Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No.670/2023

Lalit Gupta

...Applicant

Versus

Union Territory of Chandigarh & Ors.

...Respondents

Date of hearing: 12.01.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicants: None for the Applicant.

Application is registered based on a complaint received by Post.

ORDER

1. Mr. Lalit Gupta has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 670/2023, complaining about operation of Common Bio-Medical Waste Treatment Facility at Plot No. 182/9, Industrial Area, Phase- 1 Chandigarh by M/s Alliance Envirocare company Pvt. Ltd. in violation of conditions imposed at the time of grant of Environmental Clearance and Consent to Operate and in violation of environmental norms as mentioned in the application.
2. *Prima facie* the averments made in the petition raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

O.A.No.670/2023

Lalit Gupta Vs. UT of Chandigarh & Ors.

-3-

7. List for further consideration on 02.04.2024.
8. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to Member Secretary, Chandigarh Pollution Control Committee and the District Magistrate, Chandigarh by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 12th, 2024

To,
Member Secretary,
Chandigarh Pollution Control Committee,
Ground Floor, Paryavaran Bhawan,
Madhya Marg, Sector 19 B,
Chandigarh - 160019 India

DATED: 05/02/2024

Subject: Request for remedial action for Objections / Averments raised in Compliance of Original Application No.670/2023 in Lalit Gupta Versus Union Territory of Chandigarh & Ors.

Dear Sir,

In Compliance of Order dated: 12-01-2024 passed by Hon'ble NGT, New Delhi in O.A. No. 670/2023 (Lalit Gupta vs Union of Territory of Chandigarh & Ors..) regarding complaining about operation of Common Bio-Medical Waste Treatment Facility at Plot No. 182/9, Industrial Area, Phase- 1 Chandigarh by M/s Alliance Envirocare company Pvt. Ltd. in violation of conditions imposed at the time of grant of Environmental Clearance and Consent to Operate and in violation of environmental norms as mentioned in the application.

Therefore, The undersigned highlights the *Prima facie* the averments made in the petition point wise which raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010 should be addressed by Joint Committee constituted by Hon'ble NGT, New Delhi as follow:

I. Extract of CPCB Revised Guidelines dated: 21-12-2016, 7) Land requirement:

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
- (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.

Hence, CPCC (Chandigarh Pollution Control Committee) and SEIAA/SEAC, Union Territory, Chandigarh have not considered Land requirement for establishment of CBWTF. Thereafter, CTE granted by CPCC and EC granted by SEIAA/SEAC, Union Territory, Chandigarh for establishment of CBWTF on PLOT NO. 182/9, PHASE I, INDUSTRIAL AREA, CHANDIGARH with Total area of 2080 Sq Yard being violative of Guideline 7 of the Revised CPCB Guidelines 2020 which is mandatory and make it illegal.

2. **Extract of Guidelines of Development of Green Belt (Programme Objective Series: PAOBES/75/1999-2000)** : As per CPCB/MoEF guidelines, 33% of the total land area shall be kept as greenbelt to mitigate the hazardous emissions, toxic generated through incineration plants.

Hence, 33% of total land area is not developed as Green belt, which is also violation and illegal as per CPCB Guidelines.

3. The Common Bio-Medical Waste Treatment Facility at Plot No. 182/9, Industrial Area, Phase- 1 Chandigarh operated by M/s Alliance Envirocare company Pvt. Ltd has maintained heights of its Stack around 30 meters only, thus the same is violation of one of the General Condition of Environmental Clearance dated 06/12/2017 instead of using increased stack height of 35 Meter as per prescribe condition.

35 metres
checked

4. Bio-Medical Plastic Waste, Glass Waste, Metal Waste is being sold to vendors which are not scientific capable of handling and recycling the waste as per PWM Rules in contravention to Clause 7 of Treatment and disposal of BMW Rules, 2016 where it is clearly stated that after autoclaving and shredding bio-medical plastic waste should be sent to authorize recycler of same state having valid consent and authorization / CPCB EPR authorization. Infected bio-medical waste without autoclaving and most part of bio-medical plastic waste without shredding is being sold to same vendor as mentioned in point no. 6 above, which need probe in this matter, as it is serious matter to public health. Continuous secret monitoring is required.

Consent & Authorisation
EPR

5. Unscientific and unapproved Structure of Building to be checked and verified as per by laws of Chandigarh Land Department development authority including Clearances from Fire Department , Labour Departments , Ground Water Department.
6. The directions issued by the Commission for Air Quality Management in National Capital Region and Adjoining Area had not been complied with for usage of Cleaner Fuel in Incinerator plant and DG Set.
7. Authorization under Hazardous waste is not obtained for generation, storage of Incineration Ash, ETP Sludge or others. Being violative of Hazardous Waste Rules.

In this regard, vide Telephonic conversation and emails dated: 02-02-2024 & 01-01-02-2024, your office have requested me to join inspection team, however, due to medical Issue, I may not be able to present physically during inspection.

Therefore, I request to your kind office to inspect at your level without my presence and take remedial action on the objections raised point wise as above.

Lalit Gupta

Thanking You,

Yours Sincerely,

Lalit Gupta

D-27/1, Gali No. -09, Johripur Delhi-110094

Mob : 7011357492

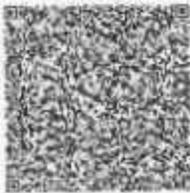


सत्यमेव जयते

INDIA NON JUDICIAL Chandigarh Administration

e-Stamp

Certificate No.	: IN-CH44009966456695V
Certificate Issued Date	: 03-Aug-2023 02:45 PM
Certificate Issued By	: chsunikui
Account Reference	: IMPACC (GV)/ chimsp07/ E-SMP IND AREA PHASE-1/ CH-CH
Unique Doc. Reference	: SUBIN-CHCHIMPSP0786564275803949V
Purchased by	: GURWINDER SINGH
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ALLIANCE ENVIROCARE CO PVT LTD
Second Party	: GOBIND ENTERPRISES
Stamp Duty Paid By	: ALLIANCE ENVIROCARE CO PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line.....

AGREEMENT WITH BIO MEDICAL WASTE PROCESSING FACILITY- RECYCLER

This AGREEMENT WITH BIO MEDICAL WASTE PROCESSING FACILITY-RECYCLER ("Agreement") has been made and entered at Chandigarh on this 3rd day of August 2023 ("w.e.f. from 1st August 2023), by and between:

For GOBIND ENTERPRISES

Prop.

For Alliance Envirocare Co. (P) Ltd.

Authorized Signatory

JD 0032418603

Page 1 of 20

For the purpose of this stamp certificate should be verified at www.e-stampsonline.com or using e-Stamp Mobile App of Stock holding
 Limited liability on the details on this Certificate and its validity on the website / Mobile App under the name of the
 Government of Chandigarh and the State of Punjab. In the event of any discrepancy in the details of the certificate
 the Government of Chandigarh and the State of Punjab shall be held responsible for the same.

1. **Alliance Envirocare Company Pvt. Ltd.**, a company incorporated under the Companies Act, 1956, as amended from time to time, having its registered office at Plot no.182/9, Industrial Area, Phase-1, Chandigarh - 160002 (hereinafter referred to as "AECPL" which expression shall unless contrary to the context mean and include its affiliates, subsidiaries, successors, representatives and permitted assigns); and
2. **Gobind Enterprises**, a proprietorship firm and having its office at Plot no.54, Industrial Area, Phase-1, Chandigarh - 160002 (hereinafter referred to as the "Recycler", which expression shall, unless repugnant to the context or meaning thereof, be deemed to include its affiliates, subsidiaries, successors, representatives and permitted assigns).

AECPL and the Recycler are hereinafter, collectively referred to as "Parties" and individually as "Party".

WHEREAS:

- (A) AECPL is engaged in the business of Bio Medical Waste Management services and offers directly and/or through its affiliate's environmental services under various categories such as Bio Medical Waste across the Union Territory, Chandigarh.
- (B) Gobind Enterprises runs a business of recycling and is registered under Chandigarh Pollution Control Committee vide consent to operate no. CPCC/OSPG/3427/2018/94/1246 Dated 04.09.2018 valid up to 30.06.2028, has received all required consents, permits, clearances and approvals under Applicable Laws for such recycling and is now interested to procure consistent autoclaved waste from AECPL for recycling.
- (C) The Parties have now agreed to enter into this Agreement to set forth the agreed terms and conditions based on which, the Autoclaved Bio Medical Waste (herein after referred to as BMW) shall be given by AECPL to the Recycler.

NOW, THEREFORE, in consideration of the above-mentioned premises and the mutual promises contained herein and other good and valuable consideration, the receipt and adequacy of which are hereby expressly acknowledged, both Parties have agreed to enter into this Agreement under the terms and conditions set forth hereinafter:

1. DEFINITIONS AND INTERPRETATION

- a) **Definitions:** In this Agreement, including in the recitals hereof, the following words, expressions and abbreviations shall have the following meanings, unless the context otherwise requires
 - i. "Agreement" means this Agreement with BMW Waste Processing Facility-Recycler including all including all Schedules, Annexures, Attachments, Work Orders, Purchase Orders, Exhibits, Amendments, and Addendums as attached herein and incorporated by reference.
 - ii. "Applicable Laws" means all applicable laws, regulations, ordinances, and other rules of the national, state, municipality, local government or political subdivision thereof or any other duly constituted public authority having jurisdiction over AECPL, Recycler or the activities being performed.
 - iii. "CPCB" means Central Pollution Control Board
 - iv. "Misconduct" means fraud, corruption, collusion and coercive practices.
 - v. "BMW Rules" means BMW Waste Management Rules, 2016 as amended from time to time.

For Alliance Envirocare Co. (P) Ltd.

For GOBIND ENTERPRISES

Prop.

- b) The execution, delivery, and performance of this Agreement by Recycler have been duly authorized by all necessary corporate action;
- c) Upon execution, this Agreement will constitute a legal, valid and binding obligation of Recycler enforceable against it in accordance with its term,
- d) The execution, delivery and performance of this Agreement by Recycler does not constitute a breach of, or default under, its charter documents or any contract to which Recycler is a party, or by which it or any of its assets is bound.
- e) It possesses all the registrations, consents, authorizations under all Applicable Laws including BMW Waste Rules and follows all the applicable standards and relevant pollution control norms to undertake the transportation, receipt and recycling of the BMW Waste under this Agreement.
- f) It will comply with all Applicable Laws and requirements of government authorities in relation to occupational health, employment, safety and environment matters and shall be responsible for the compliance of all statutory regulations and guidelines as applicable to perform its obligations under this Agreement including compliance with directions/notices from government authorities, payment of fees, charges etc. as applicable.

6. INDEMNITY

The Recycler agrees to indemnify AECPL and hold AECPL and its representatives harmless against any damages including all monetary losses, fines and expenses incurred, which arise out of, or result from death of any person, environmental contamination, costs of response to any governmental inquiry, damage to property, arising from or in connection with the performance of this Agreement by the Recycler, and/or breach by Recycler of the representations or warranties, and/ or covenants and obligations of this Agreement, and/or any act, omission, negligence, default, Misconduct and/ or fraud by the Recycler or by any of the Recycler's officers, employees, agents or sub-contractors.

7. LIMITATION OF LIABILITY

- a) **General Limitation.** Notwithstanding anything else to the contrary set forth herein, the aggregate liability of AECPL with respect to claims of other arising out of the performance or non-performance by AECPL of its obligations under this Agreement, whether based on contract, warranty, indemnity, tort (including negligence), strict liability or otherwise, shall in no event exceed, the total charges paid by the Recycler to AECPL during that calendar year.
- b) **Limitation of Liability to Third Parties.** This Agreement is intended solely for the benefit of the Parties and their respective successors and permitted assigns and is not intended to, and shall not, confer any rights or benefits on any third party. Without limiting the foregoing, under no circumstance shall the terms hereof be deemed to make AECPL directly responsible to third parties for any penalties or other liabilities payable under the Agreement.
- c) **No Special, Indirect or Consequential Damages.** Neither Party shall be liable to the other for any special, exemplary, indirect or consequential damages arising in connection with this Agreement, whether based on breach of contract, tort (including negligence), strict liability or otherwise including but not limited to loss of profits or revenues on operations not performed, loss of use of the other Party's premises, non-performance of an obligation imposed under this Agreement. Recycler acknowledges and agrees that this limitation shall not apply to any claim for indemnification of


Authorized Signatory

For GOBIND ENTERPRISES
21/10/20
Prop.

this Agreement. The provisions of this clause shall survive the termination or expiration of this Agreement.

8. CONFIDENTIALITY

The Parties agree and undertake that they and their affiliates, directors, officers, employees and professional advisors shall not reveal, to any third person other than the foregoing Parties any Confidential Information without the prior written consent of the other Party, provided that a Party may disclose Confidential Information, if and to the extent: (i) required by Applicable Law; (ii) required by any governmental authority to which the Party making the disclosure is subject, whether or not such requirement has the force of law; (iii) the information has come into the public domain through no fault of the Party disclosing such information; or (iv) was already in the lawful possession of that Party; or (v) where other Party have given prior written approval to the disclosure. "Confidential Information" for the purpose of this Agreement means any and all material information of a Party or any of its affiliates which has or may come into the possession or knowledge of the other Party or any of its affiliates in connection with or as a result of entering into this Agreement.

9. PUBLIC NOTICE

Either Party shall not make, and shall not permit any of their respective directors, employees or officers to make, any public announcement about the subject matter of this Agreement or any of its business, whether in the form of a press release or otherwise, without first obtaining the written consent of the other Party.

10. TERM

This Agreement shall be valid for a period of one year from Effective Date 01st Aug 2023 ("Term"), unless terminated earlier in accordance with this Agreement.

11. EVENTS OF DEFAULT

The following shall constitute Recycler's events of default:

- a) If the Recycler commits violation of the term(s) of this Agreement.
- b) Failure to Perform Obligations. If Recycler fails to perform its obligations under this Agreement.
- c) Material Misrepresentation. Any representation made by Recycler hereunder shall be false or incorrect in any material respect when made, or is false in any material respect at any point in time if the representation is one to which Recycler has a continuing duty to make.
- d) Bankruptcy. If Recycler: (i) apply for or consent to the appointment of a trustee, receiver, liquidator, custodian, or the like for itself or its properties, or same is sought without Recycler's consent in any case or proceeding; (ii) be unable, or admit in writing the inability, to pay its debts as they mature, or liquidation, reorganization of its debts, dissolution, or winding-up, or the composition or readjustment of its debts, is sought without Recycler's consent in any case or proceeding; (iii) make a general assignment for the benefit of its creditors; (iv) commence a voluntary case, or have an involuntary case commenced against it, or other applicable legal requirement, or file a petition, answer, or consent seeking reorganization; or (v) take any action for the purpose of effecting, or acquiescing in or to, any of

For Alliance Envirocare Co. (P) Ltd.
the foregoing.

Authorised Signatory

For GOBIND ENTERPRISES
21/10/23
Prop. 1

- e) Non Payment: If the Recycler fails to make the payment as agreed for consecutive two months.

12. TERMINATION

- a) AECPL shall have the right to terminate this Agreement, or any part thereof, immediately in case of Recycler's failure to rectify any of the Recycler's events of default within fifteen (15) days from the date of receipt of notice for rectification from AECPL.
- b) Either Party shall have the right to terminate this Agreement, or any part thereof, for its sole convenience by giving to other Party, in any manner prescribed in the Agreement for the giving of notices, three (3) month prior written notice to such effect and stating the portion or portions (which may include the entire Agreement) so terminated.
- c) Upon termination or expiry of this Agreement, as applicable (i) AECPL shall immediately discontinue the supply of the BMW Waste, and (ii) all outstanding payments to AECPL shall be made by the Recycler within 7 (seven) days of termination or expiry of the Agreement. Within 30 (thirty) calendar days from the date of termination, each Party shall return to the other all Confidential Information and all documents containing Confidential Information, reports and all other documents created in pursuance of this Agreement.

13. FORCE MAJEURE

Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this Agreement terminated due to any delay or default in the performance of such Party hereunder only if such delay or default in performance is due to Force Majeure. For the purpose of this Agreement "Force Majeure" means any and all conditions beyond the reasonable control of a Party, including but not limited to, acts of god, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions, orders, damage to the plant or facility, premises, situations arising from epidemic and pandemic or any cause unavoidable including any arbitrary ruling by the government prohibiting the handling of the BMW Waste or continuing domestic or international problems such as wars or insurrections.

14. RIGHTS OF AECPL

- a) That during the subsistence of this Agreement, AECPL shall have absolute right to engage any other agency/firm/company/contractor, on such terms and conditions, as may be negotiated by it for performing work and the Recycler agrees that it shall neither have any objection to the same nor have any right/interest or claim against AECPL and subject to its confidentiality obligations and business interests, it will render necessary cooperation and at AECPL request provide required assistance to such agency/firm/company /contractor for handing over of operations in the event the Recycler ceases its operations in any jurisdiction.
- b) AECPL shall have the right to use the Recycler's logos and brand names in AECPL's literature such as brochures, information memorandum, client profiles and websites for the purpose of showcasing its business profile and clients.

15. NON-CIRCUMVENTION

The Parties hereby agree that their business involves, among other activities, introducing, participating, effectuating and consummating transactions between their respective contacts, including other parties and customers and affiliates. In consideration of the foregoing, the Recycler hereby irrevocably agrees and warrants that it shall not, directly or indirectly, interfere with, circumvent, attempt to circumvent, avoid or bypass any party from any transactions between the Parties' contacts, or obviate or interfere with the relationship of any Party and its contacts for the purpose of gaining any benefit, whether such benefit is monetary or otherwise. The Recycler also undertakes not to make use of any third party to circumvent this clause.

16. NOTICES

- a) Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:

In case of AECPL to:

Attn: Sunil Aggarwal (Director / Project Head of Alliance Envirocare Company Pvt. Ltd. Chandigarh)

In case of Recycler to:

Attn: Mr. Gobind Singh

and shall be deemed to have been duly given or made as follows:-

- i. if personally delivered, upon delivery at the address of the relevant Party;
 - ii. if sent by registered post-acknowledgement due seven (7) days after the posting;
 - iii. if sent by facsimile upon receipt of confirmation by sender, from the receiver, that the facsimile has been received;
 - iv. if sent by courier four (4) days after the date of dispatch.
- b) A Party shall notify the other Party of a change to its name, relevant addressee or address number, as and when required.

17. DISPUTES AND JURISDICTION

- a) This Agreement and the relationship between the Parties shall be governed by, construed and interpreted in accordance with, the laws of the Republic of India and the courts of Chandigarh shall have jurisdiction over the same.
- b) If at any time any dispute or difference arises between the Parties in connection with or arising out of this Agreement, the Parties shall in good faith exert all efforts to resolve such dispute. At the request of either Party, suitably senior Representatives of the Parties shall meet in a good faith effort to reach an amicable settlement of the dispute.

- c) Any dispute that cannot be settled within 30 (thirty) business days by mutual discussions as contemplated by the above clause, including any question regarding its existence, validity or termination, shall be referred to and finally resolved by arbitration. The arbitration shall be conducted in accordance with the Arbitration and Conciliation Act, 1996 as amended from time to



time. The arbitration tribunal shall consist of a sole arbitrator nominated by both the Parties. The language of the arbitration shall be English and the seat and venue for arbitration shall be Chandigarh. The award of arbitration shall be final and binding on all the Parties.

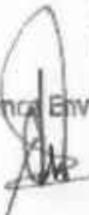
18. COMPLIANCE WITH LAWS AND POLICIES

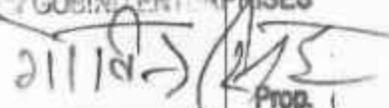
- a) **Policy & Compliance:**
Recycler shall comply with the Anti-bribery & Anti-Corruption and Whistle-blower Policies (accessible at https://ramkyenviroengineers.com/wp-content/uploads/2020/01/English_Version.pdf) while conducting business with and/or on behalf of the AECPL.
- b) The Recycler further warrants and represents that neither Recycler nor any of its principals, owners, officers, directors, subcontractors or agents has promised to make, will promise to make, or will cause to be made, in connection with this Agreement, any payments to or for the use or benefit of any government official or any other person to obtain or keep business or influence official action or to secure some other improper advantage, the payment of which would violate applicable anti-corruption laws. Recycler shall immediately notify AECPL of any violation or potential violation of anti-corruption laws and shall be responsible for any damages to AECPL from Recycler or its agents' violation or potential violation of anti-corruption laws in relation to this Agreement thereof.
- c) Notwithstanding anything to the contrary in this Agreement, AECPL may terminate this Agreement in its entirety and immediately upon Recycler's breach of this Clause.

19. GENERAL CLAUSES

- a) **Further Assurance**
Each of the Parties hereto shall co-operate with the other and execute and deliver to the other, such instruments and documents and take such other actions as may be reasonably requested from time to time in order to carry out, and give effect to this Agreement, provided that no such document or agreement shall be inconsistent with the spirit and intent of this Agreement.
- b) **Entire Agreement**
This Agreement shall be deemed to represent the entire Agreement between the Parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, (either oral or written) if any, in this behalf, by and between the Parties hereto.
- c) **Relationship of the Parties**
This Agreement is a contractual relationship, and nothing contained herein shall be construed or applied to create the relationship of employer and employee or principal and agent or master and servant between the Parties or any of their subcontractors, employees or other personnel. Neither Recycler, its subcontractors nor any of their employees or other personnel are authorized to act or appear to act as agents or representatives of AECPL, during the term of this Agreement or otherwise. In no event shall the AECPL be liable for any claims from the Recycler's, its subcontractors, their employees or other personnel.

For Alliance Envirocare Co. (P) Ltd.


Authorized Signatory


Prop.

- d) Amendments
This Agreement may be modified or amended only by writing, duly executed by or on behalf of the Parties hereto. This also applies to a waiver of the written form.
- e) Specific Performance
The Parties shall be entitled to seek and enforce specific performance of this Agreement, in addition to any other legal rights and remedies, without the necessity of demonstrating the inadequacy of monetary damages.
- f) Severability
All stipulations contained in this Agreement shall be so constructed as not to infringe the provisions of any applicable law. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
- g) Non-Waiver
The failure of a Party to insist in any one or more instances upon strict performance of any of the provisions of this Agreement or to take advantage of its rights hereunder shall not be construed as a waiver of any such rights, but the same shall continue in full force and effect.
- h) Non-Assignment
Neither Party may assign any of its rights or duties under this Agreement except with written consent of the other Party, which consent will not unreasonably be withheld provided, however, that, without such consent AECPL may make such assignment (i) to a continuing wholly-owned subsidiary of AECPL or of a corporation or other entity which controls AECPL, (ii) in connection with a corporate merger or the sale of all or substantially all the assets of AECPL. No assignment of this Agreement shall relieve the assigning Party of its obligations under this Agreement.
- i) Language
All notices, certificates, correspondence or other communication under or in connection with this Agreement, shall be in English.
- j) Interpretation
Both Parties acknowledge that they have had the opportunity to seek the advice of legal counsel as they have considered necessary in connection with this Agreement. This Agreement shall be deemed to have been negotiated, drafted, edited and reviewed by the Parties together, and therefore, no provision arising directly or indirectly here from shall be construed against any Party as being drafted by said Party.
- k) Costs
- i. Each Party will bear its own legal and other costs and expenses in connection with the preparation of this Agreement and any other necessary documents related to the consummation of the transactions under this Agreement.
 - ii. Stamp duty in relation to this Agreement, if any, shall be borne by the Recycler.
 - iii. In the event of any controversy, claim or dispute between AECPL and Recycler arising out of or relating this Agreement, the prevailing Party shall be entitled to recover from the non-prevailing Party all of the

ANNEXURE CPROOF OF EXECUTION

The Proof of Execution (POE) shall be maintained as specified in the table below.

Table 1. Documents to be Prepared and Maintained

S. No.	POE	Document Prepared By
1	Contextual Photographs of loading / collection with geo tagging, date, and time	Recycler
2	Collection / purchase receipt	Recycler
3	Weighment slip upon loading	Recycler
4	Weighment Slip / Inward weigh slip	Recycler
5	Contextual Photographs of Unloading	Recycler
6	E-way bill	Recycler
7	LR copy	Recycler
8	Unique Transaction Reference Number, for payment to AECPL	Recycler
9	Certificate of recycling/disposal	Recycler
10	No duplication undertaking	Recycler

For Alliance Envirocare Co. (P) Ltd.


Authorized Signatory

GOBIND KUMAR RISES
21/11/2021
Prop.



Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,
Sector 19-B, Chandigarh

Consent No. CPCC/OSPG/3427/2018/94/1246

Dated: 04/09/18

Consent to operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

Consent is granted to M/s Govind Enterprises, Plot No. 54, Industrial Area, Phase-I, Chandigarh located in the area declared under the provisions of the Water Act/Air Act subject to provisions of the Act and the orders that may be framed and subject to the following terms and conditions:-

1. The Consent to operate is valid upto 30.06.2028.
2. The Consent is valid for Manufacturing of Plastic Granules from waste plastic with gross capital investment (Land, Building, Plant and Machinery) of Rs. 10.0 Lacs only.
3. The Consent to operate has been approved by CPCC from pollution angle only and the unit shall obtain all other formal consents/permissions from other concerned departments like Electricity Department, Estate office & Fire Department etc. (if needed).
4. The unit shall obtain prior permission from CPCC before expansion/modification/upgradation of the process/plant/machinery.
5. The authorized person of the unit shall intimate the CPCC before closing of the unit.
6. **Conditions under the Water Act:**
 - (i) The daily quantity of trade effluent from the unit shall not exceed **0.1 KLD**
 - (ii) The daily quantity of sewage from the unit shall not exceed **0.5 KLD**
 - (iii) The daily quantity of water consumption shall not exceed **0.5 KLD**
 - (ii) **Trade Effluent:** The applicant shall provide the proper treatment system and shall treat trade effluent with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards before disposal:

Parameters

Permissible Limits

pH	Between 5.5 and 9.0
Suspended Solids	600 mg/l
BOD	350 mg/l
Oil & Grease	20 mg/l
Ammonical Nitrogen (as N)	50 mg/l

The effluent should meet the general standards as laid down in the Environmental Protection Rules, 1986, before disposal into the sewerage system.

- (iii) All the underground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
7. **Conditions under the Air Act:**
 - (i) The applicant shall maintain the chimney/stack of the following specification:-

Chimney/stack attached to	Height Maximum of.	Location
Wet Scrubber	Approx 8.0 meter above roof top.	M/s Govind Enterprises, Plot No. 54, Industrial Area, Phase-I, Chandigarh.

- (ii) The applicant shall operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

Air Standards:-

S.No.	Stack attached to	Parameter	Permissible Limits
1.	Wet Scrubber	Particulate Matter (PM)	150 mg/Nm ³

8. The applicant shall maintain ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the Committee staff.
9. The applicant shall take adequate measures for control of noise from its own sources so as to comply with the standards.
10. The unit shall explore the possibilities to utilize the solar energy or any other non-conventional source of energy wherever possible.
11. The unit shall regularly submit the environmental statement in the prescribed form-V for the previous financial year not later than 30th of September every year to CPCC.
12. Applicant shall further get the samples of waste water/emissions analyzed atleast twice in a year from the laboratory recognized by the CPCC/CPCB/MoEF&CC under intimation to this office. Test report shall be sent to CPCC for monitoring.
13. The unit shall get the waste water produced by the unit analyzed from the laboratory recognized by CPCC/CPCB/MoEF&CC and the test report shall be sent to CPCC within one month from the commissioning of the unit, failing which the consent order will be deemed to be rescinded.
14. Unit shall apply for renewal of consent in the prescribed form atleast 90 days before the date of expiry of this consent order.
15. **Special Condition: -** The unit shall adhere to the provisions of (a) The Plastic Waste Management Rules, 2016 and (b) Chandigarh Administration, Department of Environment Notification No. ED/2008/684 dated 30.07.2008 regarding complete ban on polythene carry bags & further the orders of National Green Tribunal regarding use of plastic in Chandigarh from time to time.
16. The unit shall obtain registration under Plastic Waste (Management & Handling) Rules, 2011 (if required).
17. The unit must adhere to the direction issued by Hon'ble National Green Tribunal order dated 04 December, 2015 against original Application No. 442 of 2015.
18. The unit must have to comply with the directions of Central Pollution Control Board (CPCB), Delhi w.r.t plastic waste management & its treatment issued by time to time.

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE - EFFLUENT/EMISSIONS/HAZARDOUS WASTE

- a) Any upset conditions in operations/process in the premises, which may cause increased effluent or result in violation of standards prescribed in the Consent Order be reported to the Chandigarh Pollution Control Committee at the first instance.
- b) The applicant shall practice good housekeeping. All pipes/valves/drains/conduits/sewers shall be kept leak proof. Floor washings from operation/ process area shall not be allowed to find their way in storm-water drains or open areas. The unit shall not throw any solid waste in open inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.

Consent No. CPCC/OSPG/3427/2018/94/1246

Dated: 04/09/18

- c) The applicant shall go in for recycling/reuse of water as far as practicable to minimize the discharge of wastes into the environment and shall work to adopt clean technology to reduce the generation of environmental pollutants.
- d) The unit shall take necessary steps to ensure that noise pollution is not caused from its operations to the nuisance of the public or workers. The unit shall not burn any material on the road side and/or inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- e) The applicant shall display this consent granted to him/her in a prominent place for perusal of the inspecting officer of CPCC.
- f) This consent stands cancelled if there will be any encroachment of Government Land by the unit i.e. M/s Govind Enterprises, Plot No. 54, Industrial Area, Phase-I, Chandigarh.
- g) The unit i.e. M/s Govind Enterprises, Plot No. 54, Industrial Area, Phase-I, Chandigarh shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.

(T.C. Nautiyal, IFS)
Member Secretary

Enst. No. CPCC/OSPG/3427/2018/1247

Dated: 09/04/18

A copy is forwarded to the Estate Officer, U.T., Chandigarh with the information that consent to the unit (M/s Govind Enterprises, Plot No. 54, Industrial Area, Phase-I, Chandigarh) has been granted from pollution angle only and you may check use/misuse and other aspects related to your department at your end and take action accordingly (if required).

(T.C. Nautiyal, IFS)
Member Secretary



119

ANNEXURE XX

B-4

Chandigarh Pollution Control CommitteeGround Floor, Paryavaran Bhawan, Madhya Marg
Sector 19-B, Chandigarh - 160 019

No. CPCC/BMW/61/2021/97/1904

Registration ID: R17IND159368

Date: 24/02/2021

Application No.: 318453

To

✓ Sh. Paramjeet Singh
M/s Alliance Envirocare company Pvt. Ltd.
Plot no. 182/9, Industrial Area,
Phase-I, Chandigarh.

Subject: Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for operating a facility for Collection, Reception, Treatment, Transport and Disposal of Bio-Medical Waste.

With reference to your application for obtaining Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986; you are hereby authorized to operate a facility for collection, reception, transportation treatment and disposal of Bio-Medical Wastes from different Hospitals, Nursing Homes, Clinics, Dispensaries, Veterinary Institution, Animal Houses, Pathological Laboratories, Blood Banks of Chandigarh (by whatever name they called) for treatment of incinerable and non incinerable bio medical waste at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh.

1. Particulars of Applicant (Occupier/Operator)

Name of Applicant (Occupier/Operator)	Sh. Paramjeet Singh
Designation	Manager
Correspondence Address	M/s Alliance Envirocare company Pvt. Ltd., Plot no. 182/9, Industrial Area, Phase-I, Chandigarh
Mobile Number	+91-9417043017
Email-ID	alliance_envirocare@yahoo.com
Type	Bio-medical Waste Treatment & Disposal Facility
No. of Vehicles used for Collection & Transportation of Bio-medical Waste (in U.T. of Chandigarh)	13 (Details are mentioned at Page no. 2)

2. Particulars of Authorization

Authorization Type	Renewal
Date of Expiry	15.02.2023
Activities authorized	Collection, Transportation & Disposal of Bio-medical Waste

3. The Authorization is subject to the Terms and Conditions as specified in this Authorization and also to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Debendra Dalai, IFS
Member Secretary

Page 1 of 5

TERMS AND CONDITIONSGENERAL CONDITIONS

- i) The applicant shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The Bio-medical waste collected in coloured containers shall be transported in only a fully covered following authorized vehicles.

S.No.	Regd. No.
1	CH01-TA-9903
2	CH01-TA-8052
3	CH01-TA-1237
4	CH01-TA-6500
5	CH04-K-5747
6	CH04-L-5670
7	CH01-TA-6327
8	CH04 8730
9	CH01-TA-5711
10	CH01-TB-8591
11	CH01-TA-9366
12	CH01-TB-3411
13	CH01-TB-7431

- iv) The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
- v) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization and this authorization shall deemed to have been cancelled.
- vi) It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vii) If a container is transported from the premises where Bio-Medical waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in the Bio-medical Waste Management Rules, 2016 and also carry information prescribed in Schedule IV attached to the rules.
- viii) Notwithstanding anything contained in the Motor Vehicle Act, 1988 or rules there under, untreated bio-medical waste shall be transported only in such vehicle as may be authorized for the purpose by the Committee. The vehicle shall not be used for any other purpose except transportation of Bio-medical Waste.
- ix) No untreated Bio-medical waste shall be kept stored beyond a period of 48 hours. Provided that if for any reason it becomes necessary to store the waste beyond such period, the authorized person must take prior permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment.
- x) The authorized person shall maintain records of category wise quantity of wastes collected from individual institutions and also to submit the same to Chandigarh Pollution Control Committee on monthly basis to reach by 5th of subsequent month.
- xi) The applicant shall also comply with all other terms and conditions as specified in Bio-Medical Waste Management Rules, 2016 as amended from time to time.
- xii) It is the duty of the authorized person to submit an annual report to the Chandigarh Pollution Control Committee in Form-II by 30th June every year to include information about the categories and quantities of Bio-medical waste handled during the preceding year.
- xiii) The Bio-medical waste collected in coloured containers shall be transported in a fully covered vehicle. Such vehicle shall be dedicated for transportation of Bio-medical waste only the vehicle must possess the following:

- a) Separate cabins shall be provided for driver/staff and the Bio-medical waste containers.
 - b) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
 - c) The waste cabin may be designed for storing waste containers in tiers.
 - d) The waste cabin shall be so designed that it is easy to wash and disinfect.
 - e) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
 - f) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
 - g) The vehicle shall be labeled with the Bio-medical waste symbol (as per the Schedule-IV of the Rules) and should display the name, address and telephone number of the your unit.
- xiv) The authorized person should provide autoclave/microwave/hydroclave for the disinfection of Bio-medical Waste.
- xv) Shredder should conform to the following minimum requirements:
- a) The shredder for Bio-medical Waste shall be of robust design with minimum maintenance requirement.
 - b) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.
 - c) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of Bio-medical Waste.
 - d) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/bottles, blood bags, gloves, bandages etc. It should be able to handle/shred wet waste, especially after microwave/autoclave/hydroclave.
 - e) The shredder blade shall be of non-corrosive and hardened steel.
 - f) The shredder should be so designed and mounted so as not to generate high noise & vibration.
 - g) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.
 - h) In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency / accident.
 - i) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency accident.
 - j) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.
 - k) The unit shall be suitably designed for operator safety, mechanical as well as electrical.
 - l) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the Bio-medical Waste.
 - m) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet to accommodate the containers for collection of shredder material. This would avoid spillage of shredded material.
 - n) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the Bio-medical Wastes as prescribed in the Bio-medical Waste Management Rules, 2016.
- xvi) There should be facility for bin washing, floor washing & vehicle washing.
- xvii) A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.

- xviii) The facility should have the provisions for treatment equipment room, main waste storage room, treated waste storage room, administrative room, generator set, site security, parking, sign board, green belt and washing room.
- xix) The facility should also have provisions for:
- A telephone shall be provided and maintained at the facility.
 - A First Aid Box shall be provided and maintained at the your unit.
 - Proper lighting shall be provided at the facility.
 - Proper care shall be taken to keep the facility and surroundings free from odours.
 - Proper fire fighting facilities and emergency alarm shall be installed.
 - Measures shall be implemented to control pests and insects at the site.
 - Measures shall be implemented to control the escape of litter from the site.
 - Necessary provision shall be made to prevent and control noise generated, if any due to the activities at the site,
 - Necessary protective gear for the waste handlers shall be provided.
- xx) The treated Bio-medical Waste shall be disposed as per the following table:

Sr. No.	Waste Category	Disposal Method
1.	Plastic wastes after disinfection and shredding.	To be sold to Authorized Recycler
2.	Disinfected Sharps (except syringes)	To be sold to Authorized foundry.
3.	Incineration ash	Secured landfill
4.	Other treated solid wastes	Municipal landfill
5.	Oil & grease	Incineration
6.	Treated waste water	Sewer/drain or recycling

- xxi) Waste water discharged from the unit shall meet with the standards as specified in Bio-medical waste rules.
- xxii) The authorized person should submit the quarterly report of the effluent being discharged from the facility for the parameters as specified under the Bio-medical Waste Rules from the approved laboratory.
- xxiii) The authorized person shall apply for the renewal of authorization. In the prescribed form at least 30 days before the date of expiry of this authorization letter.
- xxiv) This authorization shall deemed to have been cancelled if any of the condition of authorization is violated.
- xxv) Mercury is hazardous waste and should either be disposed off at hazardous waste facility or given to a Mercury equipment manufacturer.
- xxvi) Unit shall follow the conditions of consent issued under Water Act 1974, Air Act 1981, and Authorization under Environment (Protection) Act, 1986 for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

SPECIAL CONDITIONS

The authorised person has to perform the following duties for the management and compliance of Biomedical Waste Management Rules, 2016.

- Take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the Central Pollution Control Board from time to time.
- Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules.

- c) Establish bar coding and global positioning system for handling of bio-medical waste.
- d) Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules.
- e) Provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter.
 - f) Assist the occupier in training conducted by them for bio-medical waste management
 - g) Undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same.
 - h) Ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment.
 - i) Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to Chandigarh Pollution Control Committee (CPCC) and also along with the annual report.
 - j) Maintain a log book for each of its treatment equipment according to weight of batch, categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
 - k) Allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules.
 - l) Shall display details of authorisation, treatment, annual report etc on its web-site.
 - m) After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the Chandigarh Pollution Control Committee or from the respective Pollution Control Board/Committee.
 - n) Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
 - o) Ensure collection of biomedical waste on holidays also.
 - p) Maintain all record for operation of incineration, hydro or autoclaving for a period of five years.
 - q) Unit has to install Continuous Emission Monitoring System for the measurement of the parameters as prescribed by the Central Pollution Control Board in their Guidelines for Common Biomedical Waste Treatment Facilities and for Continuous Emission Monitoring Systems and transmit of online data so generated simultaneously to Chandigarh Pollution Control Committee and Central Pollution Control Board as well.
 - r) Unit has to comply with the standards mentioned in Schedule II of Biomedical Waste Management Rules, 2016 w.r.t. treatment and disposal of bio-medical wastes.


 Debendra Dalai, IFS
 Member Secretary



GSTIN : 03AAJFG0162C124

GOLDEN PETROPlot No. C-45, Industrial Focal Point,
Chanalon, Dist. SAS Nagar 140103 (Pb.)

☎ 98764 89193

✉ goldenpetro@gmail.com

HAZARDOUS WASTE CATEGORY 5.1 DISPOSAL AGREEMENT**USED /WASTE OILS**

This HAZARDOUS WASTE CATEGORY 5.1 DISPOSAL AGREEMENT (hereinafter referred to As "the agreement) made on this 3rd JULY 2023 by and amongst.

M/s GOLDEN PETRO Having the Registered Office at Plot no C-45 Industrial Focal Point Chanalon - 140103 Dist S.A.S, (herein after called the "Facility operator" which expression shall unless repugnant to the context or meaning thereof ,mean and include its successors and permitted assigns) represented by Raman Garg(Partner) 09876489193 , duly authorized

AND

M/s Alliance Envirocare Company (P) Limited Generating Used Oils at BPlot No 182/9 Industrial Area Phase I Chandigarh (herein after called the "Occupier " which expression shall unless repugnant to the context or meaning thereof ,mean and include its successors and permitted assigns) Represented by Sh Bikramjeet Singh , duly authorized

WHEREAS

1. The facility operator is in the state of Punjab with recognition of the Chandigarh Pollution Control Committee and Central Pollution Control Board for collection, transportation, treatment and disposal of hazardous wastes category. 5.1(Used oil) .
2. The facility operator will collect, transport, treat, store and dispose off category. 5.1 being generated by the generator on the terms and conditions mentioned in this agreement.
3. The generator desires to get its Used oil being generated at their production units mentioned above as per their valid authorization from Chandigarh Pollution control Committee to be collected ,transported ,treated ,stored and disposal off by utilizing the services of the operator , to which the operator has agreed ,on the terms and conditions contained in this agreement.

NOW THEREFORE, In consideration of the premises and of mutual covenants and obligations hereinafter set forth, the parties here to agree as follows:

1. The facility operator will collect ,transport, treat store and dispose off the hazardous wastes category

GOLDEN PETRO
Raman Garg
PARTNER

For Alliance Envirocare Co. (P) Ltd.
Authorized Signatory

Authorised Recyclers and Reprocessors of used/waste Lubricating Oils
House of Transformer Oils and Industrial Oils

5.1

2. The generator shall declare hazardous wastes category 5.1 quantities on annual basis as per rules and confirm to a set schedule of waste disposal to the facility operator. Such declaration of waste quantities and mandate of disposal shall be given within a period of 30 days from date of signing of this agreement in this format enclosed at annexure 2. For subsequent years, the changes in waste quantities and mandate for disposal shall be given within 30 days of the beginning of the relevant financial year. In case of change in waste quantities during the year, the generator shall intimate the changes in waste quantities and mandate for disposal to the facility operator before the increased quantities of waste are sent to the facility operator.
3. The FO's collection vehicle will be provided access to the hazardous waste storage area; the containers will be segregated and loaded by the generator on the said vehicle in a manner so that there is no spillage.
4. Any hazardous wastes category 5.1 being loaded or disposed off on any vehicle other than that authorized by the FO through a duly issued manifest shall not be responsibility of the FO
5. That the generator and the FO shall at times keep each other indemnified against all liabilities, suits, proceedings, judgements, settlements, damages, losses, expenses, claims, actions, costs, penalties, etc. arising out of or related to this agreement from time to time.
6. That in case of any dispute arising out of this agreement the court of Mohali shall have exclusive jurisdiction.
7. Validity of Agreement 3rd July 2023 To 2nd July 2025.
8. No charges will be paid by facility to the generator for the disposal of used oils.

Facility operator;

FOR GOLDEN PETRO

Roman Grotz

Authorized signatory

GENERATOR;

For Alliance Envirocare Company (P) Limited

For Alliance Envirocare Co. (P) Ltd.

[Signature]

Authorized signatory



MUNICIPAL CORPORATION CHANDIGARH
FIRE AND RESCUE SERVICES



FIRE SAFETY CERTIFICATE

Ref. No. CFO-FSC/2021/00248

FSC TYPE: Renewal

Date: 23/09/2022

Certified that **M S ALLIANCE ENVIROCARE COMPANY PVT LTD** situated/located at **PLOT NO 182 9 , INDUSTRIAL AREA , PHASE 1** comprised of **0** (Basements), and **3** (Upper Floors) owned by Mr./Ms./M/s **SHRI KISHORE BANSAL** and occupied by Mr./Ms./M/s **ALLIANCE ENVIROCARE COMPANY PVT LTD** have complied with the Fire Prevention and Fire Safety requirements of National Building Code of India and verified by the concerned Nominated Authority of Fire & Rescue Services, MC, Chandigarh and the **ALL FLOORS** of building/premises is found fit at the time of inspection in accordance with National Building Code of India under **INDUSTRIAL, INDUSTRIAL BUILDINGS [MODERATE HAZARD], [MODERATE HAZARD] COVERED AREA MORE THAN 500 m2 AND UP TO 1000 m2 (FOR BUILDING HEIGHT UP TO 15 METER)** (Occupancy Use). This Fire Safety certificate is valid for a period of 03 years from its date of issuance unless withdrawal sooner due to inadequacy/malfunctioning of Fire-fighting and Safety equipments. This Certificate is further subject to following conditions:-

1. The installed Firefighting and Safety arrangements/equipments should be kept in working order round the clock.
2. Periodical maintenance and testing of installed Firefighting and Safety equipments/arrangements should be done and a proper record of the same should be maintained and shown to the Fire Officer as and when demanded.
3. If any addition/alteration is proposed to be made in the building/occupancy use, the same should be done under intimation to the office of the Chief Fire Officer, MC, Chandigarh.
4. The Owner/Occupants should have trained staff to operate the Fire Safety System provided therein.
5. Nominated Authority (Station Fire Officer) can check the arrangements of Fire Safety at any time as per norms laid down in the Fire Prevention and Safety Act as applicable to UT, Chandigarh. This certificate will be treated as withdrawn without any further notice, if any deficiency/inadequacy/non-functioning of Firefighting and Safety arrangements/ equipments is noticed by the Nominated Authority and the action as deemed fit will be initiated under the Fire Prevention and Safety Act as applicable to UT, Chandigarh accordingly.
6. Occupants/owner should apply for renewal of Fire Safety Certificate at least three months prior to expiry of this Certificate.

Note:-

1. This certificate must be displayed in front/near entrance of the building.
2. This certificate can't be used as an Ownership Proof, regularization of any Violation/Misuse or any other purpose etc.
3. Holder of this certificate shall not be entitled for any sort of Compensation/Claim from Fire and Rescue Services, MC, Chandigarh, in case of loss of life/property during any mishap.
4. This is a digitally signed certificate, hence no physical signature is needed.

Digitally Signed by CFO MC Chandigarh

Signature Not Verified

This certificate will expire on 22/09/2025

Digitally signed by Signer Name
Date: 2022.09.23 17:30:09 IST

Gas Supply Agreement

Between

**IndianOil-Adani Gas Private Limited
(Seller)**

and

**ALLIANCE ENVIROCARE COMPANY PVT. LTD.
(Buyer)**

Gas Supply Agreement Date: _____

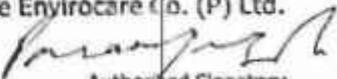
Period of Gas Supply Agreement: _____ to 31/03/2026

For IndianOil-Adani Gas Pvt. Ltd.


Authorised Signatory

IndianOil-Adani Gas Private Limited(Seller)

For Alliance Envirocare Co. (P) Ltd.


Authorised Signatory

Buyer



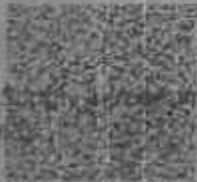
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INDIA NON JUDICIAL

Chandigarh Administration

e-Stamp

Certificate No.	: IN-CH45688863899707V
Certificate Issued Date	: 17-Oct-2023 10:13 AM
Certificate Issued By	: ch0akauri
Account Reference	: IMPACC (GV)/chimp07/ E-SAMPARIK SEC-40/ CH-CH
Unique Doc. Reference	: SUBIN-CHCHIMPSP0769461890611050V
Purchased By	: ASHOK KUMAR
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: INDIAN OIL ADANI GAS PVT LTD
Second Party	: ALLIANCE ENVIROCARE COMPANY PVT LTD
Stamp Duty Paid By	: INDIAN OIL ADANI GAS PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Gas Supply Agreement

This Gas Supply Agreement (hereinafter referred to as this "Agreement") executed on the date as mentioned in Annexure A

BETWEEN

1. IndianOil-Adani Gas Private Limited, a company constituted under the Companies Act, 1956 having its registered office at Room No G-04, Indian Oil Bhavan 1, Sri Aurobindo Marg, Yusuf Sarai, New Delhi - 110016 (hereinafter referred to as "Seller", which expression shall, unless the context requires otherwise, include its successors and permitted assigns) of the FIRST PART;

AND

2. A Firm / Company Alliance Envirocare Company Pvt Ltd whose name, address and other relevant details are mentioned in Annexure A (hereinafter referred to as "Buyer", which expression shall, unless the context requires otherwise, include its successors, and permitted assigns) of the SECOND PART.

The Seller and the Buyer are hereinafter referred to as such or individually as "Party" and collectively as "Parties", as the case may be.

IndianOil-Adani Gas Pvt. Ltd.

 IndianOil-Adani Gas Private Limited (Seller)

For Alliance Envirocare Co. (P) Ltd.

 Authorized Signatory

Buyer 0032471592

Gas Supply Agreement

This Gas Supply Agreement (hereinafter referred to as this "Agreement") executed on the date as mentioned in Annexure B:

BETWEEN

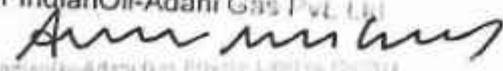
1. **IndianOil-Adani Gas Private Limited**, a company constituted under the Companies Act, 1956 having its registered office at Room No. G-04, Indian Oil Bhavan 1, Sri Aurobindo Marg, Yusuf Sarai, New Delhi - 110016 and corporate office at 1st Floor, Windsor IT Park, Sector 125, Noida - 201303 (U.P.) (hereinafter referred to as "Seller", which expression shall, unless the context requires otherwise, include its successors and permitted assigns) of the FIRST PART;

AND

2. A Firm / Company (Proprietorship/ Partnership/ Pvt. Ltd.) whose name, address and other relevant details are mentioned in Annexure A (hereinafter referred to as "Buyer", which expression shall, unless the context requires otherwise, include its successors and permitted assigns) of the SECOND PART.

The Seller and the Buyer are hereinafter referred to as such or individually as "Party" and collectively as "Parties", as the case may be.

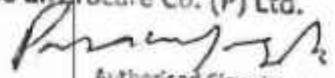
For IndianOil-Adani Gas Pvt. Ltd.



IndianOil-Adani Gas Private Limited
Authorized Signatory

Page 1 of 38

For Alliance Envirocare Co. (P) Ltd.



Authorized Signatory

WHEREAS;

- (A) The Seller has set up pipeline network for distribution of Natural Gas in the city mentioned in Annexure B and has made arrangements with its suppliers (hereinafter referred to as "Seller's Supplier") for purchase and with transporter (hereinafter referred to as "Seller's transporter") for delivery of Natural Gas from source to its City Gate Station located at the address mentioned in Annexure B.
- (B) The Buyer is primarily engaged in the business as mentioned in Annexure A and desires to purchase Gas from the Seller for its own consumption at its factory location of which is as mentioned in Annexure - A (hereinafter referred to as "Buyer's Premise").
- (C) The Seller, based on the information provided by the Buyer, has assessed the likely consumption of natural gas by the Buyer. The Seller has submitted to the Buyer (i) Commercial Offer and (ii) Draft of this Gas Supply Agreement for consideration at Buyer's end. The Buyer has accepted the commercial offer and all the terms and conditions of this Gas Supply Agreement and given his consent to execute this Gas Supply Agreement.
- (D) The Seller and Buyer accordingly wish to enter into this agreement to record the terms and conditions on which the Seller shall sell and deliver and the Buyer shall purchase and receive Gas, at delivery point.

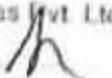
NOW, THEREFORE, in consideration of the mutual covenants herein set forth, the Parties, agree as follows:

1. Definitions and Interpretation**1.1 Definitions**

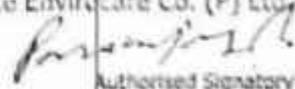
Wherever used in this Agreement, the following words shall have the following meanings:

- 1.1.1 "Agreement" / "Contract" means this Gas Supply Agreement, including all annexes, annexures, attachments and appendices attached hereto, as amended, modified or supplemented from time to time in accordance with the terms hereof.
- 1.1.2 "Agreement Period" has the meaning given to such term in Clause 5.1 (Clause 5: Agreement Period).
- 1.1.3 "Btu" or "British Thermal Unit" means the quantity of heat required to raise temperature of one avoirdupois pound of pure water from fifty-nine (59) degree Fahrenheit to Sixty (60) degree Fahrenheit at an absolute pressure of fourteen decimals six nine six (14.696) pound per square inch.
- 1.1.4 "Buyers Facilities" means plant, machinery, pipelines and other equipment downstream of the Delivery Point, necessary to receive Gas under this Agreement.
- 1.1.5 "Change in law" means an occurrence of following events:
- Enactment of new law;
 - Modification or repeal or change in existing laws
 - Change in application or interpretation of law by any court, tribunal, judicial, and quasi-judicial authority
- 1.1.6 "Commencement Date" has the meaning given to such term in Clause 6.1 (Clause 6: Commencement Date)

For IndianOil-Adani Gas Pvt. Ltd.


Authorized Signatory

For Alliance Envirocare Co. (P) Ltd.


Authorized Signatory

- 1.1.7 **"Commercial Offer" or "Commercial Proposal"** means the letter so titled sent by the Seller to the Buyer prior to signing of this agreement containing the details such as but not limited to: equipments considered for conversion on natural gas, basis for calculation of peak flow of gas, type of MRS recommended, Maximum Peak Flow Rate of MRS, Connection Security Deposit amount, etc.
- 1.1.8 **"Connection Security Deposit"** has the meaning given to such term in Clause 7.3 (Clause 7: Delivery of Gas).
- 1.1.9 **"Correction Factor"** has the meaning given to such term in Clause 10.2 (Clause 10: Measurement & Calibration).
- 1.1.10 **"Customer Request Form"** has the meaning given to such term in Clause 3.2 (Clause 3: Gas Sale and Purchase).
- 1.1.11 **"Daily Contract Quantity"** has the meaning given to such term in Clause 8.1 (Clause 8: Quantity of Gas).
- 1.1.12 **"Day"** means a period of twenty-four (24) consecutive hours beginning at 0600 hours on each day and ending at 0600 hours on the following day and the date of any day shall be the date at its beginning as here defined, and the term "Daily" shall mean from day to day.
- 1.1.13 **"Delivery Point"** means the flange or weld at the downstream of the isolation valve located at the outlet of the Metering and Regulating Skid (MRS).
- 1.1.14 **"Delivery Pressure"** has the meaning given to such term in Clause 7.10 (Clause 7: Delivery of Gas).
- 1.1.15 **"Excess Gas"** has the meaning given to such term in Clause 12:4 (Clause 12: Price of Gas) of the agreement.
- 1.1.16 **"Excess Gas Amount"** has the meaning given to such term in Clause 12.4 (Clause 12: Price of Gas) of the agreement.
- 1.1.17 **"Excess Gas Price"** has the meaning given to such term in Clause 12.4 (Clause 12: price of Gas) of the agreement.
- 1.1.18 **"Extension Period"** has the meaning given to such term in Clause 5.2 (Clause 5: Agreement Period).
- 1.1.19 **"Financial Year"** means the period beginning on the 1st of April of one year and ending on the 31st of March of the subsequent year, both days inclusive. Provided further that the first financial year of the Agreement shall begin from the commencement date and end on the 31st of March falling immediately after Commencement date, both days inclusive and the last financial year of the Agreement shall begin from 1st April of the last year of Agreement and end on the date of Termination / Expiry of the Agreement.
- 1.1.20 **"Fortnight"** means a period commencing at 0600 hours on first Day of calendar Month and ending immediately prior to 0600 hours on sixteenth Day of the calendar Month or a period commencing from 0600 hours on sixteenth Day of same calendar Month and ending immediately prior to 0600 hours on the first Day of succeeding calendar Month. Provided further that the first fortnight of the Agreement shall begin from the 0600 hours on the commencement date and end immediately prior to 0600 hours of sixteenth Day of calendar Month or first day of succeeding calendar month whichever is first and the last fortnight shall end on the date of Termination / Expiry of the Agreement.
- 1.1.21 **"Fortnightly Invoice" or "Invoice"** has the meaning given to such term in Clause 13.1 of the agreement (Clause 13: Invoicing and Payment).

For IndianOil-Ad...

Authorized Signatory

For Alliance Envirocare Co. (P) Ltd.

Authorized Signatory

(c) We are liable to pay this guaranteed amount or any part thereof under this guarantee only and only if you serve upon us a written claim or demand on or before _____, if no such claim is received by us on or before _____, all your rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities thereunder.

8. Miscellaneous

All notices and demand shall be in English and in writing and shall be addressed to the Guarantor up to _____ at the following address:

[Bank]

[Address]

[Fax No]

9. Governing law

This Guarantee shall be governed by and construed in accordance with the laws of India

The Guarantor hereby declares that it has the powers to execute this Guarantee and the executant has been granted full powers to do so on its behalf.

IN WITNESS WHEREOF this Guarantee has been executed by the Guarantor, this _____, 20__ (Year) at [place]

FOR _____ Bank

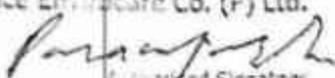
Witness

For IndianOil-Adani Gas Pvt. Ltd.


Authorized Signatory

IndianOil-Adani Gas Private Limited (INAGL)

For Alliance Envirocare Co. (P) Ltd.


Authorized Signatory

Enviro

GSTIN : U3ACBPK0797P1ZB

PAE : ALBPK0797P

133 VOICE

ORIGINAL FOR RECIPIENT

ANNEXURE XXIV

Cel : 8000008562

Cel : 8000008733



HIND LUBRICANTS

DEALS IN : LUBRICANTS & PETROLEUM PRODUCTS

PLOT NO. 21, FRIENDS INDUSTRIAL ESTATE,

OPPOSITE AARTI STEEL,

FOCAL POINT, LUDHIANA (PB)

E-mail : hindlubricants@gmail.com

INVOICE NO.

B953

DATE

02.02.2024

Transport :

Transporter ID :

GR No :

Vehicle No.

PB10JB3644

Date :

KMS : 97

SAVE WATER , SAVE ENVIRONMENT

Buyer (Billed To) :

ALLIANCE ENVIROCARE COMPANY PVT LTD

ALLIANCE ENVIRO-BMW CHANDIGARH

PLOT NO 182/9 INDUSTRIAL AREA PASE 1

CHANDIGARH

State Chandigarh

State Code: 4

GSTIN: 04AAFCA4730R2ZG

Consignee (Shipped To) :

ALLIANCE ENVIROCARE COMPANY PVT LTD

ALLIANCE ENVIRO-BMW CHANDIGARH

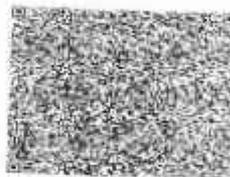
PLOT NO 182/9 INDUSTRIAL AREA PASE 1

CHANDIGARH

State Chandigarh

State Code: 4

GSTIN: 04AAFCA4730R2ZG



IRN No.

f1bc1e37616c14b47cb390f0a2e58dcae
4eef24c8dd226f10884d82e71b3636b



Ack No. 132417297566391

Date : 02.02.2024 13:59:00

E-way No. 311723596719

E-way Dt. 02.02.2024 13:59:00

Bank Details:

HDFC BANK

A/C NO. : 50200011753307

IFSC : HDFC0001830

Sr. No.	Description of Goods	HSN/SAC	Pcs	Qty	Unit	Rate	Dis %	GST Rate	Amount
1	INDUSTRIAL FUEL OIL (FOR INDUSTRY USE ONLY)	27101980	10	2100	LTR	68.50	0.0%	18.0%	143850.00
Total :			10	2100					143850.00

Handwritten signature and date 2/2/24

TAXABLE	IGST	CGST	SGST	TOTAL	IGST: 18.00%	TCS
0.00	0.00%	0.00%	0.00%	0.00		
143850.00	18.00%	25893.00	0.00%	0.00	25893.00	
0.00	0.00%	0.00%	0.00%	0.00		
0.00	0.00%	0.00%	0.00%	0.00		
143850.00	25893.00	0.00	0.00	25893.00		144.00

Amt. in Words: One Lakh Sixty Nine Thousand Eight Hundred Eighty Seven Only

BILL AMOUNT: 1,69,887.00

Term & Conditions:

1. No replacements/exchange/refund against this invoice.
2. Our responsibility ceases when goods leaves our godown.
3. Interest @24% p.a. will be charges on delayed payments.
4. All Disputes are subject to Ludhiana Jurisdiction.

E.&O.E.

For HIND LUBRICANTS

Handwritten signature
Authorized Signatory

From

The Addl. Chief Inspector of Factories,
Labour Welfare Centre Building,
Sector 30-B, UT, Chandigarh.

To

M/s Alliance Envirocare Company Pvt. Ltd.
(through its Occupier),
Plot No. 182/9, Indl. Area, Phase-I, Chandigarh.

Memo No: JA-II (CIF-00003)/2021/—678
Dated: 12/03/2021

Subject: Approval of Site Plan under the Factories Act/Rules.

—
Please refer on the subject.

One copy of the Site plan under the Factories Act/Rules is
sent herewith after approval.


Addl. Chief Inspector of Factories,
U.T., Chandigarh
82

**FACTORIES ACT 1948****Acknowledgment Receipt****RENEWAL OF REGISTRATION AND LICENCE TO WORK A FACTORY**

Date: 04/12/2023

M/S ALLIANCE ENVIROCARE COMPANY PVT. LTD. Your application for Issuance of Registration and Licence to work a Factory under the Factory Act, 1948 has been successfully submitted.

Your reference number is **CIFRGFR/2023/00137**

Received Payment : 1000

NIC 2008 Number : 325

Thanks for using Online Registration.

For any query, contact at 0172-2679000 (O) or **Email: alc.lc30@gmail.com.**

Regards

Labour Department

UT Chandigarh.

सत्यमेव जयते

General Instructions:-

1. The above receipt is purely provisional in nature and subject to the condition as applicable.
2. No amount shall be refunded.

**LABOUR DEPARTMENT UT CHANDIGARH****RENEWAL OF REGISTRATION AND LICENCE TO WORK A FACTORY**

Registration No. CIFRGFR/2022/00120

Dated 19/12/2022

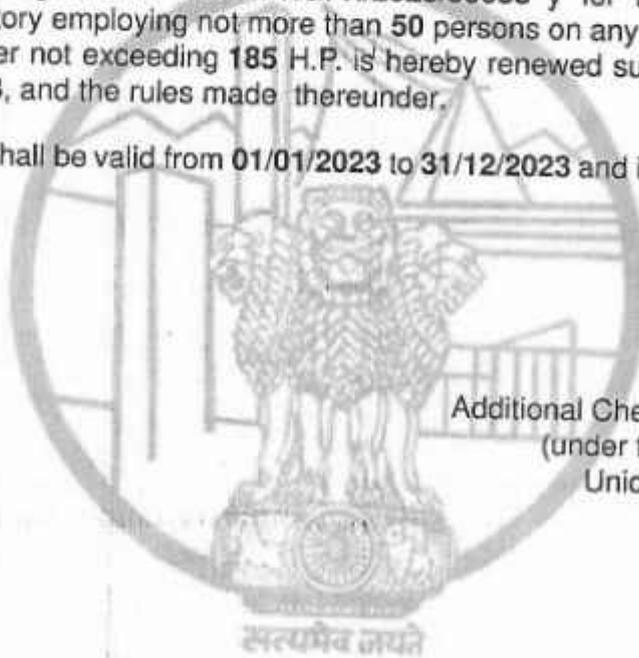
Fee paid Rs:1000

Licence to work a factory granted to **AMANPREET SINGH MALHOTRA** of **M/S ALLIANCE ENVIROCARE COMPANY PVT LTD PLOT NO.182 - 9 INDUSTRIAL AREA CHANDIGARH** vide Registration No. **CIFRGFR/2020/00083** y for the premises described herein for use as a factory employing not more than **50** persons on any one day during the year and using motive power not exceeding **185** H.P. is hereby renewed subject to the provision of the Factories Act, 1948, and the rules made thereunder.

This renewed licence shall be valid from **01/01/2023** to **31/12/2023** and its NIC 2008 number is **325**.

Date:19/12/2022

Place: Chandigarh



Additional Cheif Inspector of Factories
(under the Factories Act, 1948)
Union Territory, Chandigarh

SUMMARY REPORTS OF ALLIANCE ENVIROMENT-BMW PROJECT CHANDIGARH														
S.NO	NAME	AGE	DEPT	GEN	E/V	C/V	AUDIO	PFT	BLOOD	ECG	CXR	TETNUS	HEPATITIS-B	B.G
1	KAKA SINGH	42/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
2	DHANRAJ SINGH	23/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
3	RAJA GUPTA	25/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	AB+
4	RAMINDER SINGH	38/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
5	VICKY RAWAT	26/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
6	UMRESH BHARTI	50/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
7	OM PRAKASH	32/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
8	ANAND KUMAR	24/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
9	GURPREET SINGH	27/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
10	MALKIT SINGH	44/M		FIT	SPECTS	WNL	WNL	MILD	WNL	WNL	WNL	DONE	DONE	A+
11	BAGGA SINGH	45/M		FIT	WNL	WNL	WNL	MILD	WNL	WNL	WNL	DONE	DONE	B+
12	KAMALJEET SINGH	25/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O-
13	GOLDY SIDHU	32/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
14	SURAJ PANDEY	25/M		FIT	WNL	WNL	WNL	MILD	WNL	WNL	WNL	DONE	DONE	A+
15	JASVEER SINGH	36/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
16	PANKAJ YADAV	30/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
17	KHUSH NAIN	44/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
18	IQBAL	33/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	AB-
19	AKHILESH	35/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
20	PARAMJEET SINGH	56/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
21	TARUN KUMAR	41/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
22	ANIL	37/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
23	RAMESH KUMAR	30/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
24	AMRIK SINGH	43/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
25	KULWINDER SINGH	41/M		FIT	WNL	WNL	WNL	WNL	ABN	WNL	WNL	DONE	DONE	A+
26	VIJAY SHANKAR	30/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
27	DHARMEDER KR	30/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
28	HEMANT KR JHA	40/M		FIT	WNL	WNL	WNL	ABN	WNL	WNL	WNL	DONE	DONE	O-
29	VISHAL	26/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
30	NIKESH	30/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
31	JARNAIL SINGH	35/M		FIT	WNL	WNL	WNL	WNL	ABN	WNL	WNL	DONE	DONE	B+
32	RAM SNEHI	32/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+

33	MAHENDER SINGH	42/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	AB+
34	RAMA NANDI	50/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
35	HARJENDER SINGH	43/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
36	RAJ KISHAN	31/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
37	BHOLA SHANKAR	42/M		FIT	SPECTS	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
38	ATUL KUMAR	22/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
39	RANJIT KUMAR	23/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	AB-
40	RAJESH	34/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
41	RAM PARVESH	46/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	A+
42	RAJBIR	35/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
43	RAJINDER	59/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	AB+
44	LAL BABU	23/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B-
45	MUKESH KUMAR	20/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
46	DHARMENDER	20/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B-
47	VIVEK	25/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
48	PRAKASH JHA	19/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	B+
49	MITHUN	18/M		FIT	WNL	WNL	WNL	WNL	WNL	WNL	WNL	DONE	DONE	O+
50	AMANPREET SINGH	34/M		FIT	WNL	WNL	WNL	WNL	WNL		WNL			
51	GOVIND SINGH	33/M		FIT			WNL		WNL			DONE	DONE	A+


drexel® electronics & engineering products (p) ltd

Works: 442, JLPL Industrial Area
Sector 82, Mohali (PB) 160055
Ph: +91172 4190098
Mob: +91 9988610098
Email: sales@drexel.in
Web: www.drexel.in

Corp: 13/2, 2nd & 3rd Floor
Opp. Bus terminal Mehrauli,
New Delhi 110030
Toll Free: 1800 123440098
Mob: +91 931 6660098
Info@drexel.in

Calibration Certificate

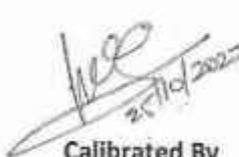
Sample Code:	DXL/2023/101801	Page No.:	01/01
Customer Name & Address:	Alliance Envirocare Company Private Limited Plot No. D-60, MIDC Miraj, Tal- Miraj, Dist- Sangli		
Calibration Date:	18/10/2023	Calibration Due Date:	17/04/2024

Product Detail:

Product Name:	Stack Monitoring System	Make & Model:	Drexel & DX4B
Product Sr. No.:	211	Voltage & Frequency:	220V & 50Hz.

Calibration Results:

Sr. No.	Sensor Applicable	Gas Conc.	Current (Range 4 mA - 20 mA)			Remark
			Minimum	Span	Maximum	
1.	CO	500 PPM	0 PPM	452 PPM	10,000 PPM	ok
2.	CO2	6%	0%	7.05 %	12%	ok
3.	NOX	500 PPM	0 PPM	592 PPM	1000 PPM	ok
4.	HCL	500 PPM	0 PPM	498 PPM	1000 PPM	ok
5.	O2	12%	0%	12.92 %	25%	ok
6.	SPM	Zero Check		Check Isokinetically		ok
Suction Unit:						
1.	Suction Pump	Ok	Auto- clean Filter Assembly		Ok	
2.	Filter Assembly	Ok	Purging Cycle		Ok	
Remarks: System is completely tested & inspected and found ok.						


25/10/2023
Calibrated By
Md. Israfil
Production Engineer


Checked By
Mr. Maninder Singh
Senior Production Engineer





drexel® electronics & engg. products (p) ltd.

Works : 442, JLPL Industrial Area,
Sector 82, Mohali-160055, INDIA
Tel.: +91 172 5035098
Mob.: +91 9988610098
Email : sales@drexel.in
Web : www.drexel.in

Corp. : 13/2, 2nd & 3rd Floor,
Opp. Bus Terminal Mehrauli,
New Delhi - 110030
Toll Free : 1800-123-440098
Mob. : +91 9318660098
info@drexel.in

Calibration Certificate

Sample Code	DXL/2023/0401		Page No.:	01/01
Customer Name & Address:	Alliance Envirocare Company Private Limited Plot No. 182/9, Industrial Area, Phase-I, Chandigarh			
Calibration Date:	19-04-23	Calibration Due Date:	18-10-23	
Reporting Date:	20-04-23	Engineer Name:	Mr. Maninder Singh	

PRODUCT DETAIL:

Product Name:	Stack Monitoring System	Make & Model:	Drexel & DX4B
Product Sr. No.:	211	Voltage & Frequency:	220V AC/50 Hz

Results:

Sr. No.	Sensor Applicable	Gas Conc.	Current (Range 4 mA - 20 mA)			
			Minimum	Span	Maximum	Time
1	CO	5000 PPM	0 PPM	4992 PPM	10,000 PPM	4:30 PM
2	CO2	6 %	0 PPM	5.9 %	12 %	4:42 PM
3	O2	12 %	0 PPM	11 %	25 %	4:58 PM
4	HCL	500 PPM	0 PPM	501 PPM	1000 PPM	5:06 PM
5	NOX	500 PPM	0 PPM	489 PPM	1000 PPM	5:15 PM
6	SPM	Zero Check		Isokinetic Technique		
Suction Unit:						
1.	Suction Pump	ok	Auto- clean Filter Assembly			ok
2.	Filter Assembly	ok	Purging Cycle			ok

Remarks: System is completely tested & inspected properly and found OK.



-Tested By

Mr. Maninder Singh
Senior Engineer



Checked By
Mr. Gurpreet Singh
Production Manager

TUV CE
UV NORD GROUP





Works:442 JLPL, Industrial Area
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Calibration Certificate

Sample Code	DXL/2022/111401	Page No.: 01/01
Customer Name & Address:	M/s. Alliance Envirocare Company Pvt Ltd Address: Plot No. 182/9 Industrial Area Phase 1 Chandigarh 160002	
Calibration Date:	11.11.2022	
Reporting Date:	14.11.2022	

PRODUCT DETAIL:

Product Name:	Stack Monitoring System	Make & Model:	Drexel & DX4B
Product Sr. No.:	211	Voltage & Frequency:	220V AC/50 Hz

Results:

Sr. No.	Sensor Applicable	Gas Conc.	Current (Range 4 mA - 20 mA)			
			Minimum	Span	Maximum	Time
1	NOX	500 PPM	0 PPM	498 PPM	1000 PPM	±5
2	CO	5000 PPM	0 PPM	4991 PPM	10000 PPM	±0.2
3	CO2	6%	0 %	6.14%	12 %	±0.4
4	O2	12.5%	0%	12.3%	25%	±0.5
5	HCL	500 PPM	0 PPM	485 PPM	1000 PPM	±0.1
6	SPM (Tribo-electric)	electronically				
Suction Unit:						
1.	Suction Pump	OK	Auto- clean Filter Assembly		OK	
2.	Filter Assembly	OK	Purging Cycle		OK	

Remarks: System is completely tested & inspected properly and found ok.

Tested By
Mr. Maninder Singh
Senior Engineer

Drexel Electronics & Engg. Products (P) Ltd
442, JLPL, Industrial Area,
Sector 82, Mohali (Punjab)

Checked By
Mr. Gurpreet Singh
Production Manager





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Calibration Certificate

Sample Code	DXL/2022/042601		<i>Page No.: 01/01</i>	
Customer Name & Address:	Alliance Envirocare Company Pvt Ltd Plot No. 182/9 Industrial Area Phase 1 Chandigarh 160002			
Work Order No. & Date:	Verbal & 01.08.2020			
Calibration Date:	25.04.2022	Calibration Due Date:	25.10.2022	
Reporting Date:	26.04.2022	Engineer Name:	Mandeep Singh	

PRODUCT DETAIL:

Product Name:	Stack Monitoring System	Make & Model:	Drexel & DX4P
Product Sr. No.:	211	Voltage & Frequency:	220V AC/50 Hz

Results:

Sr. No.	Sensor Applicable	Gas Conc.	Current (Range 4 mA - 20 mA)			Remarks
			Minimum	Span	Maximum	
1	SPM (Electronically)	--	0 PPM	711 PPM	1000 PPM	± 15-20 ppm
--	--	--	--	--	--	--
--	--	--	--	--	--	--
--	--	--	--	--	--	--
--	--	--	--	--	--	--
Suction Unit:						
1.	Suction Pump	--	Auto- clean Filter Assembly			--
2.	Filter Assembly	--	Purging Cycle			--

Remarks: System is completely Tested & inspected Properly and found OK.

Verified by
Quality Manager

Checked By
Production Manager

Point-wise reply to the averments made in the petition by the Complainant, Sh. Lalit Gupta:

Sr. No.	Observations	Reply
1.	<p>Extract of CPCB Revised Guidelines dated 21.12.2016, 7) Land requirement:</p> <p>a.) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.</p> <p>b.) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas, the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.</p> <p>Hence, CPCC (Chandigarh Pollution Control Committee) and SEIAA/SEAC, Union Territory, Chandigarh have not considered land requirement for establishment of CBWTF. Thereafter, CTE granted by CPCC and EC granted by SEIAA/SEAC, Union Territory, Chandigarh for establishment of CBWTF on PLOT NO. 182/9, PHASE I, INDUSTRIAL AREA, CHANDIGARH with Total area of 2080Sq Yard being violative of Guideline 7 of the Revised CPCB Guidelines 2020 which is mandatory and make it illegal.</p>	<p>The plot area is more than 0.5 acres (2080 sq. yards)</p>
2.	<p>Extract of Guidelines of Development of Green Belt (Programme Objective Series: PAOBES/75/1999-2000): As per CPCB/MoEF guidelines, 33% of the total land area shall be kept as greenbelt to mitigate the hazardous emissions, toxic generated through incineration plants.</p> <p>Hence, 33% of total land area is not developed as Green belt, which is also violation and illegal</p>	<p>As per the guidelines for Common Biomedical Waste Treatment Facility (CBWTF) of Central Pollution Control Board (CPCB), New Delhi, dated 21.12.2016, there is no such specification</p>

	as per CPCB Guidelines.	mentioned regarding the development of green belt.
3.	The Common Bio-Medical Waste Treatment Facility at Plot No. 182/9, Industrial Area, Phase-1 Chandigarh operated by M/s Alliance Envirocare company Pvt.Ltd. has maintained heights of its Stack around 30 meters only, thus the same is violation of one of the General Condition of Environmental Clearance dated 06/12/2017 instead of using increased stack height of 35 Meter as per prescribe condition.	The stack height is 35 metres.
4.	Bio-Medical Plastic Waste, Glass Waste, Metal Waste is being sold to vendors which are not scientific capable of handling and recycling the waste as per PWM Rules in contravention to Clause 7 of Treatment and disposal of BMW Rules;2016 where it is clearly stated that after autoclaving and shredding bio-medical plastic waste should be sent to authorize recycler of same state having valid consent and authorization / CPCB EPR authorization. Infected bio-medical waste without autoclaving and most part of bio-medical plastic waste without shredding is being sold to same vendor as mentioned in point no. 6 above, which need probe in this matter, as it is serious matter to public health. Continuous secret monitoring is required.	Plastic and glass waste is disposed off with authorized vendors after treatment (autoclaving and shredding) at the facility.
5.	Unscientific and unapproved Structure of Building to be checked and verified as per by laws of Chandigarh Land Department development authority including Clearances from Fire Department, Labour Departments, Ground Water Department.	Permissions from the Fire Department and Labour Department have been obtained by the facility and are enclosed along the inspection report.
6.	The directions issued by the Commission for Air Quality Management in National Capital Region and Adjoining Area had not been complied with for usage of Cleaner Fuel in Incinerator plant and DG Set.	The facility is using Light Diesel Oil (LDO) in Incinerator plant and DG Set.
7.	Authorization under Hazardous waste is not obtained for generation, storage of Incineration Ash, ETP Sludge or others. Being violative of Hazardous Waste Rules.	Authorization under Hazardous Waste has been obtained from Chandigarh Pollution Control Committee (CPCC), Chandigarh.